[Shri L. N. Mishral

President the power of the Legislature of the State of Kerala to make laws.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to confer on the President the power of the Legislature of the State of Kerala to make laws."

The motion was adopted.

Shri L. N. Mishra: Sir, I introduce the Bill.

13.09 hrs.

FINANCE BILL, 1965

Mr. Speaker: The hon. Finance Minister.

Shri N. Dandeker (Gonda): Sir, may I request that the time for this

Shri Hari Vishnu Kamath (Hoshangabad): I support that, Sir. It should

Mr. Speaker: We will see after-

in fact be raised to 18 hours.

The Minister of Finance (Shri T. T. Krishnamachari): Sir. I beg to move:*

"That the Bill to give effect to the financial proposals of the Central Government for the financial year 1965-66 be taken into consideration".

Sir, in my Budget speech, I have explained the basic objectives and ideas underlying the proposals in the Finance Bill, 1965, and also outlined the main features of its important provisions. The specific provisions in the Bill have been dealt with in some detail in the explanatory memorandum, and their main features have also been explained in a few hand-

outs to the Press. In the field of direct taxes, the provisions in the Bill are, in the main, designed to simplify and rationalise the tax structure, induce a greater flow of personal savings and investment and reduce the scope and incentive for tax evasion. Other important objectives of these proposals are to stimulate higher productivity as well as exports, provide resources for expansion of industry. divert investment more productive channels and achieve a wider dispersal of the ownership of urban immovable property. Some reliefs have also been provided in certain directions.

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The Bill has now been before hon. Members for more than seven weeks. During the general debate on the Budget, the scope and objects of the proposals and the main provisions of the fiscal measures in the Bill have undergone extensive and searching scrutiny. These have also evoked widespread interest in the House as well as outside. Sir, it is very heartening to me to note that, by and large, the proposals in the Bill have received a wide measure of support. As is usual, and also perhaps unavoidable, the Bill has also met with some criticism. Sir, I am very grateful to hon Members for their critical appraisal of the proposals in the Bill and their views and suggestions regarding some of its specific provisions. We have also received several representations from the members of the public on the subject. In the light of the criticism and suggestions made in this House and also outside, I announced in the House at the time of my reply to the general debate on the Budget, my main proposals for granting and enlarging certain concessions and making some modifications to the provisions in the Bill. The Government amendments to the Bill which have been tabled seek to implement these proposals, and also to make a few other changes and drafting and clarificatory amend-

^{*}Moved with the recommendation of the President.

ments to some of the provisions in the Bill. A memorandum explaining these amendments has also been circulated to hon. Members. I, therefore, propose to confine myself mainly to explaining the purpose of the principal amendments tabled by me.

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At present there is an exemption from income-tax in respect of small incomes, namely total income not exceeding Rs. 6,000 in the case of Hindu undivided families satisfying certain conditions, and Rs. 3,000 in the case of individuals and unregistered firms etc. This will continue in the case of resident assessees. In the case of co-operative societies, for which there is a separate rate schedule of incometax in the Bill, the provision for this exemption had been omitted inadvertently. I am grateful to Shrimati Renu Chakravartty for pointing this out. A provision to secure this has been incorporated in a Government amendment tabled in the House.

As regards surcharge on income-tax in relation to interest income derived by individuals and Hindu undivided families from Government securities, the Bill, provides, in accordance with my nnouncement in this House on December 24, 1964, for the same concessional treatment of such income as is applicable to earned income. I had mentioned in this House during my reply to the general debate on the Budget that it was intended to accord the same concessional treatment to similar income from investment in Government sponsored institutions, such as the Unit Trust of India. A provision extending this concessional treatment to dividends received from the Unit Trust by individuals and Hindu undivided families has now as a Government been introduced amendment to the Bill.

The changes in the rate structure of tax on personal income outlined by me in the Budget speech, namely the reduction of the rate of tax on various slabs, introduction of a system of personal allowances and modification of the rates and basis of surcharges in respect of carned and unearned incomes, will have the effect of reducing the incidence of tax at all levels of personal income. I have already cited some figures in my Budget speech showing the effect of the reduction in the incidence of tax at various levels of total income, and so I need not repeat them here.

Sir, the quantum of relief in personal taxation under these proposals has been the subject of diverse criticism, though the relief has been welcomed in general. In some quarters it is said that persons in the higher income brackets will be benefited considerably, and in others that the reduction in tax is not adequate or evenly distributed. Some disparities in the quantum of relief at various levels of total income are, however, unavoidable due to various factors such as change in the income slab of rate of annuity deposit at certain points, and the need for evenness of progression. The quantum of reduction in the taxes has also to be viewed in relation to the tax payable on the same income previously, instead of in absolute terms or by the measure of the percentage of reduction in the rates applicable to various slabs.

Sir, as a step towards simplification of tax structure and calculations, the Bill provides for the integration of super-tax with income-tax. Another important measure in this direction is the replacement of the existing system of grant of tax rebate to individuals and Hindu undivided families on the qualifying amount of life insurance premiums and other savings at the average rate of tax applicable to the total income, by a provision for an outright deduction of one-half of the qualifying amount of such savings in the computation of the total income.

It is now proposed to increase the quantum of deduction under the new provision in respect of the first Rs. 5,000 of the qualifying amount of savings from 50 percent to 60 percent. [Shri T. T. Krishnamachari]

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In respect of the balance of the qualifying amount, the deduction allowable will be 50 percent as proposed originally. This change, which is in accordance with my announcement in the House on March 25, 1965, has been incorporated in a Government amendment to the Bill. It will eliminate, in a considerable number of cases, the difference between the quantum tax relief on savings under the system of tax rebate and the new system of outright deduction in the computation of total income, and reduce the difference in all other cases. I would mention in this connection that the which are designed new provisions. to simplify tax calculation, have to be viewed in the context of the reduction in the rates of tax and also the position that no annuity deposit will have to be made on the amount of savings allowed as a deduction in the computation of the total income. The loss to revenue by the proposed change will be of the order of about Rs. 2:25 crores

A tax relief has been provided for in the case of resident individuals and Hindu undivided families incurring expenditure for the medical care of handicapped dependents, by way of a straight deduction in the computation of their total income of an amount up to Rs. 2.400 where such dependent has been admitted in a hospital, nursing home or any other medical institution, and Rs. 600 in other cases. the present provision, this relief is admissible only to assessees whose total income does not exceed Rs. 20,000. Some representations have been received for a liberalisation of the scope of this provision. It is now proposed to move an amendment to it for enabling the deduction up to Rs. 2,400 also in a case where a handicapped dependent has been admitted in an institution other than a hospital, nursing home or medical institution, if such institution has been notified by the Government in this behalf. Further, it is proposed to allow the deduction under the new provision . rithout any condition as to the amount

of the income of the assessee. I am confident that the House would welcome the liberlisation of this provision.

Under one of the provisions of the Bill employees, who, on their resignation, dismissal or discharge, receive a repayment of their own contributions made to an approved superannuation fund prior to 1st April 1962, i.e., during the period when the Indian Income-tax Act of 1922 was in force, have been exempted from tax on such receipts. This has been done in order to restore the exemption from tax on such receipts which was available under the Indian Incometax Act, 1922. This provision, as it stands in the Bill, will have effect only from the assessment year 1965-66. It is now proposed to give retrospective effect to this provision from the 1st April 1962, so that the exemption which was operative prior to 1962-63, will also be available for the assessment years from 1962-63 onwards.

I shall now refer to the provisions in the Bill which are designed to facilitate and encourage investment by individuals and Hindu undivided families in the equity shares of new industrial companies in India. of these is the provision for the grant of tax free Tax Credit Certificates to individuals and Hindu undivided families subscribing to eligible issues of capital by a company for a period of four financial years, commencing from the year in which the investment made. At the rates specified in the provision, the maximum amount of Tax Credit Certificate during a financial year will be Rs. 1,250 on a total investment of Rs. 35,000.

Under the provision as it stands, only the original subscribers to equity shares will be eligible for the grant of Tax Credit Certificates. However, in view of the fact that shares in various capital issues made by the companies sometime back had to be taken up and are still held by some financial institutions which under-wrote

those issues, it would be desirable to enable the grant of Tax Credit Certificates also to individuals and Hindu undivided families purchasing shares in an eligible issue of capital from an under-writer declared as such in the relevant prospectus. A provision in this behalf has been incorporated in Government amendments to the Bill.

The provision for issue of Tax Credit Certificates for encouraging investment in equity capital has been supplemented by another provision in the Bill for a 5-year exemption of individuale and Hindu undivided families from wealth-tax on the value of their investment in the equity shares of new industrial companies in India, where such shares from part of an initial issue of equity capital made after February 28, 1965. Under the provision as it stands now, the 5year period of exemption commences from the assessment year next following the date on which the capital was issued, and it is available only to assessees to whom the shares have been allotted originally. As announced by me in this House earlier, it is now proposed to extend the scope of this exemption. Under the Government amendment to the relevant clause, it is proposed firstly, to grant the exemption retrospectively in respect of shares forming part of an initial issue of equaity capital made after 31st March, 1964; secondly, to enable assessees who acquire such shares by purchasing them in the market, to avail of the exemption; and thirdly, to provide that the 5-year period of exemption would commence from the assessment year next following the date on which the company started the operations for which it was established. These changes will facilitate the acquisition of shares of new companies by members of the public from the financial institutions which have under-written and are holding new equity issues floated in the recent past.

Sir, in the field of taxation of corporate income, the Bill does not seek to make changes in its basic features, but provides various measures for enlarging the scope of the existing provisions designed to encourage priority industries, stimulating production and removing some of the difficulties of the corporate sector.

Companies which derive profits from the manufacture or production of the articles specified in Part IV of the First Schedule to the Finance Act 1964 and the Third Schedule to the Companies (Profits) Surtax Act. 1964. are entitled to a rebate of tax on such profits. The Bill seeks to add to this list, lime stone, flame and drip proof motors, malleable iron and steel castings, calcium ammonium nitrate and ships. Since then, various representations have been received by the Government for making further addition to these lists, and on considering these, it is now proposed to include therein attachments and accessories to machine tools and precision tools. agricultural implements, motor trucks and buses, soda ash, pesticides, automobile ancillaries, seamless tubes, gears, ball, roller and tapered bearings and cotton seed oil.

The Bill provides for the deduction of expenditure incurred by companies for promoting family planning amongst their employees in the computation of their total income. Such expenditure of a capital nature is also allowable as a deduction over a period of five years. This provision is now sought to be amended to provide for certain ancillary matters, e.g., that no depreciation will be admissible in respect of a capital asset for a year for which a deduction has been allowed under the new clause.

Under another provision in the Bill, tea plantation industry will be eatitled to a deduction on account of development allowance at the rate of 40 percent of the expenditure incurred in planting tea bushes in a new area, and 20 percent of the expenditure in planting new tea bushes in an area already under cultivation. The grant of this development allowance will be subject to certain conditions

[Shri T. T. Krishnamachari] which are more or less on the lines of conditions attaching to the grant of development rebate in respect of machinery and plant. This provision has been made after considering the recommendations of the Tea Finance Committee which have been accepted in a modified form. I would like to mention that the rate of developmental allowance for planting in new areas has been provided at 40 per cent having regard to the fact that this is the maximum rate of development rebate allowed under the Income-tax Act, namely in respect of new ships acquired by an assessee. In regard to expenditure on replanting tea bushes. the rate of development allowance at 20 per cent has been provided having regard to the fact that this allowance will be in addition to the deduction of the whole of the expenditure on replanting, which will continue to be treated as revenue expenditure computing the income from tea business.

Sir, in my Budget speech, I had referred to the new provisions made in the Bill for the grant of development rebate on a selective basis in respect of new machinery and plant. Under the new provision, the special rate of development rebate at 40 percent in respect of ships and at 35 percent in respect of new coal mining machinery installed during the 3-year period ending on 31st March 1966 is being continued but in respect of others, two different rates of development rebate, namely 25 percent and 15 percent have been laid down, on a selective basis. The higher rate of development rebate of 25 percent will be applied in respect of new machinery and plant which is installed after 31st March 1965 and is used for the manufacture, production or construction of the articles and things specified in a new Fifth Schedule to be introduced in the Income-tax Act for the purpose, and the lower rate of 15 percent in respect of other plant and machinery. The undertakings which do not qualify for the higher development rebate at 25 percent will, in respect of plant and machinery installed up to 31st March 1967, continue to be entitled to the existing benefit of development rebate at 20 percent. The higher rate of development rebate at 25 percent covers a wide field of industries essential for the industrial growth of our country. The list in the Fifth Schedule to the Income-tak Act, has, however, been reviewed in the light of the representations received by the Government, and it is now proposed to enlarge it so as to cover plant and machinery installed in a business of production of iron ore, bauxite, manganese ore, dolomite, lime stone, magnesite, mineral oil, flame and dripe proof motors, attachments and accessories to machine tools and precision tools, agricultural implements, motor trucks and buses, refractories, soda ash, pesticides, automobile ancillaries, seamless tubes, gears, ball, roller and tapered bearings and cotton seed oil.

I shall now refer to the provisions in the Bill for grant of tax free Tax Credit Certificates for various other In regard to Tax Credit purposes. Certificates which are to be granted with reference to the Central Excise duty paid on increased production and with reference to income-tax and surtax chargeable on a company in excess of the aggregate of such taxes to which it was liable during the base year, the Bill provides that the benefit of those Certificates would be available to the extent of the amount utilised for discharging debt obligations to notified financial institutions and for redemption of debentures in the case of a company. As I announced earlier in this House, the intention was that the benefit of these Certificates should be available also in relation to expenditure for purposes relevant to expansion even for the Com-It is, therepany's own resources. fore, proposed to amend the relevant provisions in this regard to permit utilisation of the amount of Tax Credit Certificates for acquisition of capital assets in India, such as machinery and plant and also the construction of

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buildings for the purpose of the business.

Finance

Bill, 1965

The existing provision in the Bill for the grant of Tax Credit Certificates to manufacturers with reference to Central Excise duty paid by them in relation to increased production certain goods, lays down that the amount of the certificates will be calculated on the amount by which the Central Excise duty paid in the relevant financial year exceeds the duty paid during the base year. This amy, however result in an unintended advantage or disadvantage to the manufacturer if the amount of Central Excise duty paid during the relevant financial year gets up or comes down as compared with the duty during the base year, due to an increase or decrease in the rates of duty during the relevant financial year. It is, therefore, proposed to amend the relevant provision to secure that the amount of the Tax Credit Certificate will be calculated with reference to the Central Excise duty payable on the amount of goods cleared by the manufacturer for the purposes of Central Excise duty during the relevant financial year, in excess of such clearance during the base year. Clearance, both for the home market and for export, will be taken into account for this calculation. It is also necessary to take into account the factor that an undertaking might have been in production for only a part of the base year. In such case, a comparison between the amount of goods year and cleared during the 'base' during the relevant financial year will result in a fortuitous advantage to the manufacturer. It is, therefore. proposed to provide that in the case of an undertaking which has been in production for only a part of the production for the 'base' year, the base' year shall be determined in the manner laid down in the scheme framed under the relevant provision.

It has been suggested that the provision for the grant of Tax Credit Certificates relating to excise duty liability should have covered a period of more than 5 years. The argument has been that investment decisions taken in the near future can result in the establishment of capacity only after three years or so, and that, therefore, the benefit of the scheme will be available in such cases only for a couple of years. I have given this suggestion cereful consideration have come to the conclusion that, for the time being, the end of the Fourth Plan provides an appropriate terminal point. Those who establish production facilities quickly will be able to secure a larger benefit, and it is my hope that industry will find it possible to cut down the construction periods of projects and thus secure both quicker returns on investments and a larger tax relief. Should the impact of the scheme on production be commensurate with expectations. the question of extending it to cover the Fifth Five Year Plan can be considered at the appropriate time.

During the discussions in this House earlier, fears were expressed by some of the Hon'ble Members that the powers taken for the grant of Tax Credit Certificates might result in a curtailment of the prerogatives of this House in the matter of legislation and give scope to the executive to exercise power arbitrarily. These fears, I might say, are based on a misunderstanding of the basic purpose of these provisions. In the first instance. these are not measures of additional taxation but they are essentially measures to provide relief for various purposes, as observed by me earlier. All the essential provisions and guiding principles relating to the issue of these certificates have been incorporated in the Bill, and the schemes to be made by Government will be confined mainly to procedural matters. The Tax Credit Certificate schemes related to corporation tax, to encourage the movement of industrial units of companies from congested urban areas, and to promote investments in new equity issues have been fully set out in the Bill, and there is little of substance left to be set out in the schemes. I am conscious of the fact that in res-

[Shri T. T. Krishnamachari]

pect of schemes for the grant of tax credit certificates in relation to exports and in relation to excise duty paid on the increased production, an element of discretion has been left to the executive in the matter of determining the goods which will qualify for such certificates, and the rates at which the amount is to be calculated for different types of goods. ever, as I observed in my reply to the general discussion, the financial inducements necessary for promoting exports and for increasing production necessarily differ from commodity to commodity, and there is no escape from applying concessions in these two fields on a selective basis. Some Hon'ble Members had suggested that within the time available between the general discussion and the final consideration of the Bill, the relevant schemes might be drafted and incorporated in the law by way of sche-I wish I could dules, if necessary, have agreed to this suggestion, but my difficulty in doing so arises out of the very nature of these schemes which depend to a large extent for their success on their flexibility. The necessity to encourage production of particular commodities or to promote exports in particular areas will vary from time to time according to the state of the economy. Any rigid formula which may be incorporated in the law in these two respects will, therefore, do more harm than good in the long run. I would also mention that the schemes will be laid on the Table of each of the Houses of Parliament as expressly provided in the Bill, and it would be open to Parliament to change or modify any of their provisions.

I should, however, like to give Hon'ble Members some indication even now of how we propose to operate the tax credit certificate schemes related to excise duty liability and in relation to export earnings. The tax to excise credit certificates related duty liability will be granted for priority industries in which substantial expansions of capacity are visualised and which do not reply heavily on imports of raw materials and components.

I propose to set up an Advisory Board on Tax credits for exports to advise Government regarding commodities for which the certificates should be granted, as also the rates. The Board, will whenever necessary. invite the commercial interests concerned to present their views before it. The Commerce Secretary will be the Chairman of the Board, and a senior officer each from the Ministry of Finance and the Ministry-in-charge of the export commodity concerned will be members. It is only on the basis of the recommendations of such a Board that it will be practicable for Government to take informed decisions with regard to the grant of these certificates.

Sir, under the provisions relating to the voluntary disclosure scheme in the Bill, a person declaring his unaccounted income is allowed time up to six months from the date of declaration for payment of the tax, provided that he furnished adequate security in furnished adequate security in this behalf in the form of a guarantee from a scheduled bank or assignment of Government securities. It has been represented from various quarters that easy instalments should be granted for payment of the tax beyond six months and that securities in other forms, such as assignment of shares of companies and deposit of title deeds of immovable property, should also be allowed to be furnished. Any extension of the period of payment will, however, be inconsistent with the objective of the scheme, which is to induce quick payment of tax on unaccounted income by offering a reasonable rate of tax and by obviating the regular procedure of assessment, besides granting immunity from imposition of penalty or prosecution. It is, however, pessible that some persons may not be in a position to offer security in the form of a bank guarantee or assignment of

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Government securities. It is therefore, proposed to amend the relevant provision to enable a declarant to furnish security in other forms, viz., shares in or debentures of a joint stock company or mortgage of immovable property. Such security will be accepted, subject to the condition that not less than 50 per cent of the tax is paid by the declarant or is covered by security furnished by him in the form of a bank guarantee or assignment of Government securities, by 31st May 1965,-that being the last day for making declarations under the scheme.

The Bill also contains certain provisions relating to Estate Duty and Gift-tax. The purpose of these provisions is to give certain concessions to amend certain provisions where the interpretation of the law, as it stands, is resulting in undue hardship to assessees. These provisions have already been mentioned in my Budget speech and so I do not propose to take the time of the House in going through them again.

Sir, the size of the Finance Bill appears to be very large, but it would be seen from the notes on its clauses that as many as 38 clauses and portions of 9 clauses out of 74 clauses in the Bill make amendments which are purely consequential to the substantive amendments made by the other clauses of the Blil. These provisions could not but be introduced through the Finance Bill because the changes proposed to be made, directly affect the rates of tax and determination of the tax liability of assessees. can, perhaps, hardly be any scope for regarding the difference of opinion or iustifiability of necessity amendments relating to rationalisation and simplification of the tax structure, and so I hope that these will have the unanimous approval of the House.

Sir. I had mentioned in this House on an earlier occasion that the accumulated amount of interest received on the encashment of National Savings

Certificates (First Issue), which would be available to the public from 1st June 1965, would not be liable to deduction of tax at source and that the interest would attract tax at the average rate applicable to the investor's other taxable income after excluding the interest on the certificates. I had also mentioned that the bonus payable on the maturity of Cumulative Time Deposit accounts would be tax free. It will be necessary to amend the Income-tax Act for this purpose. It is also necessary to extend the period of the 'tax holiday' concession under Section 84 of the Act, which is due to expire on the 31st March 1966. Power has to be taken for making a cash refund of excess payments in respect of annuity deposits in certain circumstances. Provisions in this behalf could not be included in the Finance Bill because they are not within the scope of its clauses. I, therefore, propose to approach this House at the earliest opportunity with separate proposals for legislation in regard to these matters, in the form of a new Bill.

In the case of indirect taxes, I do not propose to make any change in the Bill itself. But I may mention for the information of the House, certain minor adjustments that have had to be made in the Budget proposals on some of the Union Excise duties. As the House is aware it has been proposed that the small powerloom units which were hitherto exempt from paying duty on the grey fabrics will henceforth be required to pay a modicum of duty at the compounded rate of Rs. 25 per annum per loom. In keeping with this change, the cooperative societies running power-looms will also be required to pay the same duty although in their case the number of powerlooms in aggregate owned by the membres collectively generally exceeds four looms. Similar adjustments have been made in the effective duties on certain iron and steel products, copper and copper alloys. These have been made as a result of considering representations received from the manufacturing in[Shri T. T. Krishnamachari]

terests concerned. The changes have no major revenue significance and have been given effect to by executive notifications copies of which have already been laid on the Table of the House.

I would like to add that there seems to be some mis-conception that we have raised the dutie: on kerosene. We have not. The notification is wrong, because there has been no increase in the rate of duty on kerosene. I am told the price of kerosene tins has been increared by 30 paisa. That only applies to tin kerosene. So far as the Ministry of Finance is concerned, they have done nothing to raise the duty on kerosene.

Shri M. R. Masani (Rajkot): What about mobil oil?

Shri T. T. Krishnamachari: As I said, the effect of the changes in the duties mentioned by me on Saturday do not contribute to any increase in any of the precise of the commodities mentioned. They are only adjustment: to mop up the excess profits in the hands of the companies.

Apart from these, an additional duty of excise in terms of the Mineral Oils (Additional Duties of Excise and Customs) Act, 1958—as I am mentioned just now—is being imposed for the first time, on lubricating base oils and certain allied petroleum products. This cannot be passed on to the consumer because this is merely to mop up the excess profits in the hands of the companie.

The House had adequate opportunity to discuss the economic situation during the general debate on the Budget. I shall, therefore, not refer to it in detail at present. There is, however, one aspect of the Budget to which references have been made in the course of the general discussion in the Parliament and outside. This is

the financial effect of import of foodgrains under PL-480. There seems to have been some doubt in regard to the PL-480 transactions and it has been alleged that these result in inflationary pressures. This is not true. I am, therefore, laying a statement on the Table of the House which clarifies the position. [Placed in Library. See No. LT-4320/65].

Mr. Speaker: Motion moved:

"That the Bill to give effect to the financial proposals of the Central Government for the financial year 1965-66, be taken into consideration."

Fifteen hours have been allotted for all the stages of this Bill.

Shri Hari Vishnu Kamath: We have made a request that it should be extended to 17 or 18 hours.

Mr. Speaker: It is possible now only if we sit late every day. Up to six o'clock we have already fixed it. There are three days—3rd, 4th and 5th. If the House decides to sit longer, I have no objection.

Shri M. R. Masani: We have the 6th also. It will still be possible.

Mr. Speaker: That has been considered, but the Government says that it is not possible. They do not want to take risks. It was discussed here and the Minister of Parliamentary Affairs did not agree to it. These three days if we are prepared to sit longer, I have no objection.

Shri M. R. Masani: The Rajya Sabha is not adjourning till the 14th and there is plenty of time for the Bill to be returned to us next week.

Shri Hari Vishnu Kamath: I could not follow hi3 argument that day and I would implore you to examine this matter in a little greater detail. I think it was discussed at some length in the Business Advisory Committee and my impression is that, though certainly not on the 7th but if on the 6th we transmit it to the Rajya Sabha, it will be well in time for them to discuss it.

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Mr. Speaker: More than one day our office also has to take. They say that this is a big Bill and if once the mistakes are made and it goes there with them and if some mistake is pointed out, it has to come back; we will not be in session and that will create difficulties.

Shri T. T. Krishnamachari: I would like to accommodate the House but my only difficulty is that even after extending the time of the Provisional Collection of Taxes Order from 60 to 75 days. I find that 11th is the last day before which I have to get the convent of the President because 12th is a holiday. The Bill will have to be returned and the permission of the House has to be taken before it is sent to the President. So, as I said, I am quite prepared to fall in line with what the Chair has said that if the House will sit longer hours...

Mr. Speaker: We may decide to sit one hour longer. We may sit up to 7 o'clock.

Shri N. Dandekar: We can sit late hours on the 5th. We have also planned our work on the assumption.....

Mr. Speaker: Any day that the House like:

Shri N. Dandekar: On the 5th we may sit late hours.

Shri Hari Vishnu Kamath: Did I hear the Minister say that 7th of this month is all right?

Mr. Speaker: No.

Shri Prabhat Kar (Hooghly): How long will be the first reading? 350 (Ai) LSD-6.

Mr. Speaker: Would 10 hours and 5 hours be all right?

Shri Heda (Nizamabad): No; 12 and 3.

Shri N. Dandekar: What about the third reading?

Mr. Speaker: If Members want third reading also, we can put one hour for that if we sit longer hours. Let us have 10 hours for the first reading land then add to that the hours that we sit longer; four hours out of this for the clause-by-clause consideration and one hour for the third reading

Shri M. R. Masani: There should a minimum of 5 hours for clause-by-clause consideration.

Mr. Speaker: If we decide to sit longer, there will be five hours. That we will have. Shri Masani.

Shri M. R. Masani: Mr. Speaker, Sir, the Finance Minister has produced before the House as many as 87 amendment; to his own Bill. On the Government's own admission in a paper circulated to hon. Members it is said that only 17 of these are of a substantive nature; therefore, 70 are of a redrafting nature. What is one to think of a Bill and of the quality of a Bill which within seven weeks of its introduction is found to be so ill-drafted and ill-conceived that no less than 70 amendments are required to put it into any kind of shape?

Shri T, T, Krishnamachari: I am sorry if my hon, friend would permit me. I did circulate a note to say that 24 of them are re-numbering because tome amenments have been made. We need not have done it. We could have merely put it as 3A and so on; but somebody thought that it should be ornate. More than 40 amendments are of that nature, consequent of these

[Shri T. T. Krishnamachari] amendments being made. While am prepared to admit any charge of inefficiency, in this case, I am afraid, the charge would be baseless.

13.45 hrs.

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[Mr. DEPUTY-SPEAKER in the Chair]

Shri M. R. Masani: I can concede that some of them are re-numbering. That is what I was saying, namely, that 70 amendments are of a re-drafting nature. They arise out of the fact that the Bill was not properly drafted. If it had been properly drafted no re-numbering and redrafting would have been necessary. The charge against this Bill is that like so many others that are produced before Parliament Bill is produced without proper thought, without proper drafting and without proper proparation. This is something that has become commonplace in our knowledge these days.

That the amendments are footling, I agree. I am afraid, that adjective also applies to what the Finance Minister calls substantive amendments. Not one concession, not one change has been made in response to the tremendous volume of criticism that has been expressed in this House and outside in the press and by industrial and commercial associations and so on. All that volume of protest and criticism has been brushed aside and ignored. These 17 substantive amendments are of a footling niggling kind. If the Finance Minister expects the country to respond with enthusiasm, I am afraid tomorrow morning he will find that that enthusiarm is completely inaudible. It will leave the country completely cold because the Finance Minister has ignored the tremendous volume of protest and criticism that this Budget has evoked.

All the evils, every single evil of the Budget remains untouched. There is an obstinacy here which is worthy of a better cause. So, after 7 weeks the mountain in labour has brought forth 87 little mice!

It is a sad commentary on the illdigested way in which legislation is produced before us; yet, when we made a request for a Select Committee where this kind of legislation would be closely scrutinised and Government would have the benefit of the scrutiny by Members from all parts of the House even that request for a Select Committee is not responded to.

Shri Heda: The Finance Bill is not sent to a Select Committee.

Shri M. R. Masani: One of the difficulties—and I sympathise with the Finance Minister-in creating a well-drafted Bill is the way in which the most complicated way of carrying out the simplest change is resorted to. There was a gentleman called Heath Robinson whose cartoons were very popular in England, the Heath Robinson cartoons. They consisted of designing a contraption which would do the simplest thing in the most way with the largest complicated number of operations. This Budget is very representative of a Heath Robinson cartoon.

One of our more intelligent journals. Opinion after reading the Budget made the following comment: --

"To touch your nose, you don't have to stand on your head, wave your legs in the air, push your arms out to their full extent, then slowly bend the right until the finger at its end comes in contact with your nose; that, is, you don't unless you are an exhibitionist and inordinately vain."

That is how this Bill appears to one. That is why, having complicated things unnecessarily, the Ministry have now found it necestary to come again and complicate things still further with their 87 amendments:

What is annoying however is that Parliament is being used as a rubber stamp for this kind of ill-digested legislation. Would I be wrong in saying that if this Bill, without the 87 amendments, had been put to the vote in the next two days, it would have been passed? Would not the same majority of the ruling party have enthusiastically voted for the Bill without understanding that 87 changes were needed in it? Will the vote be more intelligent the day after tomorrow when the present clause; are adopted? How many Members, let us honestly concede, have seen this beautifully got out volume that the Finance Minister has kindly pre ented us with showing how the Bill would have read before and after these 87 amendments, and after that reading are going to apply their minds to it, scrutinise it and cast their votes?

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Shri Heda: At least one.

Shri M. R. Masani: Therefore this House is being used as a rubber stamp for passing legislation which the hon. Minister knows perfectly well nobody has read except, may be, a dozen or so of the hon, Members.

The more the administration runs down and the worse gets the administration of our laws, we seem to compen ate for this by putting more and more laws on the statute book as if that makes for any kind of good government.

The hon. Minister has tried to explain why the plea that I had made that the tax credit schemes should be incorporated in the Bill could not be accepted. I wish I could be convinced by his answer. The need for flexibility is accepted. Flexibility can be made by amendments as we see from week to week. But to say that. because something has to be flexible, the discretion of drafting tax legislation should be left to the Government of the day in an administrative way is wrong. It is again't the principle of no taxation without representation.

It is against the principle that the House of the People alone is given the right under the Constitution to frame taxation measures. When you do'nt levy a tax, when you give relief from a tax, that is also a tax measure. That is why when we move amendments for lessening the quantum of taxation, we have to go to the President for his sanction if we are to be allowed to discuss those amendments because the power not to tax is part of the power to tax and you cannot take away one without injuring the other. I am sorry therefore, that the appeal I made that seven weeks should have been used to introduce clauses or schedules to the Bill has not been responded to. I think that suggestion would have uphold the dignity, the prestige and the privileges of this House. That would have done credit to the Government

Let us take one example. On the 1st April, I put a question as to the effect of the tax credit scheme on import entitlement schemes which already existed as an incentive to export. The hon Minister's answer was:

"It is too early to say to what extent proposed tax credit certificate: for export will affect inport entitlement schemes."

Here is an answer which shows that something may be done three months from now which may take away something that already exists which may be of a more value. The man who exports today does not want more of our depreciated rupees. He wants foreign exchange with which to import things that he needs. Yet the Minister has admitted that these new schemes which we have yet to see may take away the value of the scheme that already exists. That is the way in which a blank cheque is being asked for from this House

What happens when power eiven to the Government? Last year, the Minister came to us and acquir-

[Shri M. R. Masani]

ed power under section 37 to limit expenditure on advertisements travel and residential accommodation for corporate enterprise. The House, in its wisdom, last year gave him that power, much against the wishes of some of us. How was that power used?

We all know that on the 9th March this year, suddenly, out of the blue. the Income-Tax (Third Amendment) Rules were published in the Gazette by which the Finance Ministry sought to impose additional taxation on corporate enterprises by the back-door, by taking away the right to deductions which had existed till then. The rules were so outrageous and the protest from the public and the press was so vehement that even the Finance Minister, who is not known to be the most accommodating person in response to public criticism, had to withdraw the rules and agree to have the whole matter re-examined. That was a good thing. We all compliment and congratulate him on the right thing being done. But why should rules be introduced which had to be drawn within eight days of their publication? What thought was given to the drafting of these rules or the imposition of these rules? What would have happened if the Minister had not, for once relented? What would have happened?

Production about which we all show anxiety, would have gone indus-Several in this country, -ba tries would have been hit Our export trade would versely. have been hit by denuding the products which we export of the right to be advertised adequately in our country and to build up a base for export. If these rules are unfortunately re-introduced even in a modified form, have repercussions on they will foreign capital coming into our country on collaboration agreements that exist or may come to exist, because nowhere outside the Communist world are people and enterprises pre-

pared to allow Government officials to sit in judgment on their right to decide how much to advertise, where to advertise and what to advertise. Advertisement is a part of the prerogatives of management and nobody else except management can possibly exercise the right to decide to what extent to advertice a particular project. Nowhere outside the Communist world can such tyranny be practised and if we are going to have it, then certainly foreign capital is not going to come to our country where even the right to advertise by spending a part of one's money is denied to one.

Shri Shinkre (Marmagaoa): Not denied

Shri M. R. Masani: It is denied to you because you pay tax.

Shri Shinkre: It is checked.

Shri M. R. Masani: It is penalised. When you penalise expenses of business, you penalise business itself. That is what you have to understand.

Sir, here was an attempt fortunately abandoned for the moment to deprive joint stock companies of their judgement in matters entirely within their competence. What would have been the implications on the unemployment problem, which is acute enough, in the country? How many thousands of skilled people would have been thrown out of the advertising business, out of the newspaper business, out of journalism, out of photography, out of commercial art and copy writing? Was any thought given by the people in the Finance Ministry who framed these rules and made them law? All that can happen in respect of the tax credit schemes.

All this bring to mind a very cogent passage from the book entitled. The New Despotism published ome years ago by Lord Hewart, a high judicial

authority in the United Kingdom—he was Lord Chief Justice at some stage. He wrote this book precisely against the efforts of the British Government of that time to take more and more powers of delegated taxation and legislation. This is what he said.....

Shri T. T. Krishnamachari: 30 years ago.

Shri M. R. Masani: Yes. But these remarks are as relevant today about this matter as it was in the case that wa; referred to. The relevancy is very clear, as the House will see. This is what he said:

"Two main obstacles hamper the beneficent work of the expert. One is the Sovereigny of Parliament and the other is the Rule of Law.

A kind of fetish-worship, prevalent among an ignorant public, prevents the destruction of these obstacles. The expert therefore,....

-by the expert, he means the bureaucrat-

in order to frustrate the second."

In other words, what he is saying is to make use of Parliament Sovereigny to destroy the Rule of Law.

"To this end let him under Parliamentary forms clothe himself with despotic power, and then, because the forms are Parliamentary defy the Law Courts.

This course will prove tolerably simple if he can: (a) get legislation passed in skeleton form;

—the Finance Bill is in such skeleton form in so far as the tax credit schemes are concerned—

"... (d) fill up the gaps with his own rule: orders and regulations; (e) make it difficult or impossible for Parliament to check the said rules, orders and regulations; (d) secure for them the force of statute; (e) make his own decision final; (f) arrange that the fact of his decision snall be conclusive proof of its legality; (g) take power to modify the provisions of statutes; and (h) prevent and avoid sort of appeal to a Court of Law."

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Sir, in my speech on 22nd April on the Budget, I had sounded two warnings hoping that the Finance Minister might listen. I had suggested that the Budget, unless it was changed drastically, would do nothing to prevent the collapse of the capital market that already existed and would in fact, aggravate it, and secondly, that the Budget would do nothing to step the drying up of the foreign aid and assistance which, I said, was coming in any event. Now, Sir, consider the developments of the past two months, whether those warnings were justified or not and whether the Finance Minister has been wise in ignoring them.

Has the capital market recovered? Or is it in the same state of utter collapse which it was when the Budget was introduced on 29th February? It is true that the Finance Ministry has tried to make injections into that Those injections are dying patient. purchases made by governmental agencies like the Life Insurance Corporation and the Unit Trust Corporation. But there is a great deal of difference between genuine saving and invertment and these synthetic bolstering of a dying market. How long can you keep the market shive by these doses and buying for the public, buying for the depositors, buying for those who pay life incurance premia? Is usis not playing ducks and drakes with the interests of those who put their money in life insurance? Those who pay their premia expect maximum bonus on an endowment policy. They expect that investment will be undertaken in such a sway that they will get the maximum return. [Shri M. R. Masani]

Those moneys are not given to the L.I.C. so that Government may juggle on the stock exchange and try to bolster an exchange that has got no life in it. This is gross misuse of the funds of policy-holders in our country where unfortunately life insurance has been made a monopoly.

Already on 26th April, according to a survey made by the United News of India, as against a rate of growth of industrial production in 1963-64 of 9.4 per cent, the rate of growth for 1964-65 is estimated to be around 6.5 per cent. In other words there was a fall by one-third in the rate of growth of industrial production under the last statistics available. How much more does this Government want industrial production to recede before it give up its false policies? I am sure this Bill, if it is passed in this form within the next two days, will aggravate this process of retarding Industrial production.

Let us now turn to the foreign ex change crisis. Are we really better off than two month; ago in regard to the shortage of foreign exchange? Let us consider what has happened since then. I gave my warning on the 22nd March. Since then the West German Government has cut down its foreign aid by 10 per cent. On 15th April the West German Minister of Economic Co-operation, Mr. Walter Scheel, a very fine Liberal and a good friend of this country, issued a policy statement. Our new maxim of German aid was 'No Deutche Marks without German know-how'. Other aspects of this policy are-(a) wider scope to be given to private industry so long a it is allowed to function in the same way in developing countries as it does in West Germany; and (b) Government efforts in developing countries should be confined to the development of roads, bridges, dams and power stations. This Sir is an intelligent and correct understanding of how foreign aid should be utilised. Does this Budget represent the policy according to which we are going to utilise such aid? Are we not flying directly in the face of the sound principles laid down by the West German Government on foreign aid?

A few days later, on April 21, the Aid India Consortium met in Washington. What did it do? it turned down flat our Government's request for an additional Rs. 110 crores? That request had been made at an earlier meeting of the Consortium on March 19. When the meeting discussed it on April 21, we were given the cold shoulder. Our request was turned down and all that was finally given to us was that given last year. The comment was that it was only to be expected in the deteriorating climate for aid to which I have referred

I understand that our short term position is desperate and unmeasurably worse than what it was weeks ago. The Mini ter will correct me if I am wrong, I understand that we are so much on the verge of bankruptcy that we do not have foreign exchange which would last beyond six weeks to pay for normal imports in order to keep this country's industrial production going. This has been brought about by the policies of the Government for the last few years.

What will this Government do? Faced with this bankruptcy, which it itself has created, does it draw back from the false path does it give a new direction and lead to the country to qualify for further foreign aid? No. It appears in its folly, it persists in saying: "All right, if the rest of the world do not give aid, we will go to the Soviet Union". This is the last throw of the dice by the gambler. Today the Indian Government is turning to the Soviet Union to save it from the situation at which it has arrived vis-a-vis the rest of the world. What is the chance of our getting the Soviet Union to bail us out, if the other countries turn their back on us?

In this context, may i recall that on the 22nd March I had quoted certain remarks of Mr. Asoka Mehta. Chairman of the Planning Commission to a gathering of fellow travellers in Ludhiana called the Indo-Soviet Cultural Society that our planning should be co-ordinated with the planning of the Soviet Union. Several members thought that I was misquoting Mr. Asoka Mehta. A lady Mrs. Yashoda Reddy. even got up and said: "I am sure he did not hay so". I am sorry to disillusion the hon, lady that he did say that, he repeated it and he is acting on that startling proposition. He said that, and after I made that allegation, Mr. Aroka Mehta has not contradicted that statement which was attributed to him On 26th March, four days after I made allegation the Statesman had a message from Moscow a PTI despatch, which said:

"The Soviet Union is showing keen interest in the Indian proposal of co-ordinating certain appets of India's Fourth Plan with the next Soviet Five Year Plan."

Before leaving for his visit to Moscow, which will start in a day or two, Mr. Asoka Mehta gave an interview to the Patriot which scens to have become his favourate paper. I am quoting from that exclusive interview. He said:

"He would hold discussions with Soviet authoritie on his idea of co-ordination and dove-tailing of our development plan and planning process".

There can be no doubt that this Government is now launching on a desperate adventure of trying to tie our Plans to the apron strings of the Soviet economy. How many members—even of the Ruling Party—are

prepared for this kind of Communist collaboration in the planning of our eco.iomy, I do not know. I hope they will speak up for themselves as and when they get an opportunity. The said thing is that even this will not pay, because the Soviet Union is not in a position to give us the aid that we require. I say that because in the last few months the Soviet Union has asked for and obtained long-term credits from the Britain, Japan, Italy, Belgium and France have given the Soviet Union long term credits to the extent of 180 million dollars. If the Soviet Union is going to help us, it will be out of the Western credits, and how much of it can they pass on to u? If we are going to take and from more advanced and prosperous countries, why not take it direct from them? Why take it through the Soviet Union as either honest or dichonest broken? The Soviet Union today has to beg for food and credit Are these the people who can help this huge sub-continent out of the morass into which it is sinking? I am sure his mission will be a failure. But perhaps there will be one consolation-that Mr. Asoka Mehta may come back the wiser by learning some economic horse sense from the men in Moscow. The men in Moscow today are les, dogmatic and less Marxist than some members of the Government and some members of the Planning Commission.

It is very interesting that only a few days ago Mr Kosygin was discussing Soviet priorities. Among the things to which he gave priority was the motor car. In our country, we think that it is wicked in a socialist society for a man to own a motor car. Therefore, we keep down the production of cars. we penalise its makers and extort fancy prices from the consumers.

An hon. Member: Here it is democratic socialism.

Shri M. B. Massni: In Russia they have gone beyond demogratic socialism. They have capitalist socialism! [Shri M. R. Masani]

Attacking Mr. Khruschov, his predecessor-in-title, Mr. Kasygin said:

"You know with what obstinacy the idea was foisted on us that our country needed no largescale production of passenger cars. Everyone was expected to ride in a bus".

He said this in a derisive manner. I hope Mr. Mehta will at least benefit and learn from the new capitalists of Soviet Russia a little of economic reality and a little Forse sense.

I said when I was discussing the budget that the root evil of the Finance Bill is too much public expenditure. Too much money is wasted on the Plans and too much money is wasted on non-plan items. There is nothing very much that one can repeat about that today.

According to the Economic Classification of the Budget prepared by... the Finance Ministry and published in the press in the middle of April, the total expenditure at the Centre, at the Union level, for 1965-66 will be Rs. 3,423 crores. This figure is Rs. 222 crores higher than the revised estimate for 1964-65 and Rs. 426 crores higher than the actuals for 1963-64. You are thus spending more and more of the hard earnings of the people on your wasteful Plans and your wasteful bureaucracy.

Consider what happens in other countries which call themselves socialist. I dare say the Government will not deny the title of socialirt to Mr. Harold Wilson and his Government. As it happens, Mr. Wilson's Government also introduced a budget a few weeks ago. Their socialist budget cut down public expenditure by 250 million pounds. What happened to the Finance Minister's promise to cut down Rs. 70 crores last year? Where is he hiding it now? Why has he forgotten about it? And even so,

people in Britain are complaining of overtaxation. In England today the maximum tax liability of a joint-stock company is 40 per cent. Here, the Finance Minister has brought in a ceiling of 70 per cent which is bogue because it does not apply to all companies. But even after the 40 per cent ceiling of the socialist government, the London Times says that the overtaxation must be cut down further.

What happens in our neighbouring country of Ceylon, a developing country like ours? The new Prime Minister Mr. Dudley Senanayake said on March 28th—and I am quoting his words—that he had the utmost confidence and faith in the private sector and the contribution made by the private sector which had been stifled in the past and rendered unable to perform this greatly needed task. He said:

"We hope to create the proper atmosphere for fostering the private sector."

When is this unfortunate country going to hear an intelligent statement of policy like this from the leader of the Government? This whole country would feel enthused and respond with great enthusiasm if this change could somehow be breught about and we could move away from the discredited Marxist policies of Mr. Bandaranaike to the intelligent policies of Mr. Dudley Senanayake.

In this kind of State capitalism it is the poor that are crushed the most. Who pay the duty on Kerosene? It is not the poorest of our peasants who have to bear that burden? Why should they pay an excise duty of 45 per cent on this basic need of the people? On every pound of sugar that our people consume, they have to pay an excise duty of 50 per cent. On every box of matches, the poor have to pay

Bill, 1965 62 per cent of excise duty. On every gallon of petrol, only one rupee goes to the oil company and all the rest goes to Government. Then there is the Annuity Deposit Scheme making a drain of Rs. 65 crores, a burden on our middle classes who have not got enough money for their daily needs. Finally, there is the continuing inflation which flows out of a budget like this.

I feel that the common people of our country have come to a stage where they cannot stand this kind of burden any more. Let us not kid ourselves that our people are going to remain quiet and bear this kind of burden. We have reached a stage where Statism and State capitalism become the enemy of gocial justice. We all stand for social justice. But today the biggest enemy of social justice is the State capitalist monopoly that this Government are trying to create. What is needed today, therefore, for the common people, is a reversal of this trend where the State swallows up what the people create and need for themselves.

What is required therefore, is a Commission or something Royal Royal Comcorresponding to a mission on public expenditure The will remember that at the end of the First World there was the Inchcare Committee. Lord Inchcape came out with a big axe which was called the Inchcape Axe. and slashed public expenditure that had grown during World War I. Today that expenditure has grown manifold and many times over. What we need is another Inchcape Axc. which would slice down public expenditure. As I said in my earlier speech, if only we could cut down public expenditure by 30 per cent, we could cut down our rates of taxation by 50 per cent, both direct and in-

The fact in that we confuse ourselves by words. We mistake words for reality. We talk socialism but, we practise anti-socialism. The re-

sult is that in tead of having a prosperous economy and social justice, we have poverty, we have distress, we have inflation, and rising price; and we have a public that is going to be rebellious and not going to put up with this much longer.

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भी चिन्द्रिकी (गयचर) महोदय, ग्रभी मझ से पुर्व सम्भाननीय सदस्य ने जो भाषण दिया है, उस के सम्बन्ध में विस्तार से तो मझे कछ बहरा रही है. मगर अपने भाषण में उन्होंने कुछ ऐसी हातें कही है, जो इस सदन के मेध्यजं के लिए करू उचित नहीं मालम होती । उन्होंने बहा कि इस तरफ के कितने भानतीय सदस्यों ने उस फिनांस बिल को पढ़ा है। उस के साथ साथ जन्होंने यह भी बताया कि ये लोग रघर रहेंग्य की मानित्द इस बिल पर घपना बोट देने बाले है। मैं भाननीय सदस्य की श्रद्धिमत्ता के मलास्थिक कुछ ज्यादा नहीं कहना चाहता है, स्थर में यह प्रकृत उन से भी करना चाहता है कि उन की पार्टी में कितने लोग हैं. जिल्होंने इस फिनांस विज को पढ़ा है और इस विज को स**सकते** हैं। ध्रमण बह पार्टी के दिसिष्लिन को जानते. तो वह ऐसे प्रश्न को इस सदन में न उठ.वे चीर न ही इस सम्बन्ध में रखर रहे।य वे शब्द का प्रयोग करते । किसी पार्टी में रह कर. उस पार्टी के संगठन और डिसिप्लिन में रह कर. कोई भी जिस्मेटार व्यक्ति इस प्रकार के विचार सदन में नहीं रखना और इसलिए मझे इसका सेद है।

इस बिल के सम्बन्ध में प्रपने विचार रखने में पर्व मैं माननीय सदस्य के विचारों के बारे में कुछ जिक करना चाहता है। हो। सकतः है कि उन्होंने जिन वारी कियों को इस सदन के सामने रखा है, मैं उन का जवाब न दे सकें, लेकिन हमारी पार्टी में एसे माननीय सदस्य है, जो जन की बातों का जवाब देसकोंगे धौर देंगे भी मझे इस का सन्देह नहीं है। एक करफ तो माननीय सदस्य ने मोटर-कार का उल्लेख

श्रीचन्द्रिकी

करने हुए रुणा का हवाला दिया ह्यार कहा कि बहा पर कंशिटलियम है। दूसरी तरफ उन्होंने जी विल्मत के द्वारा पश्चिक एक्सपैंडिचर को कट करने के बारे में कहा प्रीर तोप के तरफ पाईबेट सैश्टर के विषयमें मोलान गयनंत्रट का उदाहरण दिया । माननीय सदस्य ने जहां जहां उतित न्समझा, वहां का उदाहरण दे कर ग्रपने विषय का प्रतिपादन किया । मैं माननीय सदस्य से यह सबात करना चाहता है कि बिल्सन गवर्नमेंट ने इस बजट में जिस दो सी मिलियन पांड के सरप्लस एक्सपैंडिचर को कट किया उस एक्सपैडिचर को करने वाली गवर्नमेंट कीन मी थी। वह लंबर गवनंमेंट नहीं थी. बलिक कन्जरबेटिव गवर्नमेंट थी ग्रीर लेबर गवर्नमेंट ने इस की फ्रानबीन कर के इप एक्सपैंडिचर को कट किया।

माननीय सदस्य ने सीलीन के प्रधान मंत्री के वक्तव्य का भी जिक्र किया। मैं निवेदन करना चाहता है कि कोई व्यक्ति जिस राज-नीतिक विचार या प्रणाली को मानता है वह उसी दृष्टि से वक्तध्य देता है। मगर यह सदन इस बात को मानने के लिए तैयार नहीं है कि मोलोन के प्रचान मंत्री ने प्राइवेट मैक्टर के बारे में जो विचार-धारा रखी है. सारी दनिया में वही एक इस्टेलिजैंट विचार है और उस के सिवाय कोई दमरा विचार ठीक नहीं है। हमारी पार्टी ने कभी उस विचार-धारा को नहीं माना है। हम ने ग्रपनी इकानोमिक पालिसी में दोलों सैक्टर्ज को स्थान दिया है---प्राईबेट सैक्टर को भी मर्यादादी है छौर पब्लिक सैक्टर को भी स्थान दिया है। ग्रगर माननीय सदस्य इस से महमत नहीं हैं स्रीर वह की एन्टरप्राइज के विचार के पक्षपाती हैं. तो यह उन का ग्रधिकार है। मगर जब तक हम प्रधिकार में हैं, तब तक हम अपने पालिसी डिसिजन के घनसार ही चलेंगे और माननीय सदस्य के इन्टेलिजैस के उपदेश का कोई ग्रहर हम पर नहीं होने वाला है।

भी जिस्तरे: यही तो मध्कल है।

भी चित्रकी: बद्धिमत्ता केवल उन्हीं की ठेकेदारी नहीं है, बल्कि उस पर सब का ध्रधिकार है और सभी उस को रसने हैं। देश के कल्याण ग्रांर हित की दृष्टि से इस सदन ने जो डेमोकेटिक सोणलिज्य का सिद्धांत अपनाया है. उस सिद्धांत पर ग्राचरण करने के लिए और उस की रह से देश की जनता की सेवा करने के लिए हम ने जो ग्राधिक ने नि %पनाई है, हमारा सभ्पर्णतया उस पर विश्वास है. हम उस का समर्थन करते हैं ग्रांट उसी से जनता का कल्याण होने बाला है।

जब यह बजट सदन के सामने रखा गया था, उस बक्त देश की परिस्थिति कुछ भीर ही थी ग्रीर ग्राज देश की परिस्थिति उस से भिन्न है। उस दृष्टि से मैं विच मंत्री से कहंगा कि उन की टैक्सेशन पालिमी से जो पैसा आयेगा उस का इस्तेमाल देश की रक्षा के लिए करना पडेगा। मैं समझता हं कि इस वक्त जादेश की स्रवस्था है, सगर वही स्रवस्था उस वक्त होती, जब कि विन्न मंत्री ने ये वजट प्रापोजलज इस सदन के सामने रखे थे. नो ममकिन है कि देश की रक्षा के लिए उन को भ्रोर भी दैवसेशन के प्रोपोजल्ज लाने पडते ।

जिस कापॅरिट मैक्टर के बारे में माननीय सदस्य, श्री ममानी, ने बहत प्लीड किया है. उस के सम्बन्ध में वित्त मंत्री ने जबाब देते हए कहा कि ग्रगर माननीय सदस्य यह समझते हैं कि टैक्सेशन कम करने में प्राइसिज कम हो जायगी या सामान सम्ता मिलेगा तो यह उन की भल है। उन्होंने स्वयं इस बात को कवल किया है।

साज एक तरफ तो चाइना सीर पावि-स्तान ने हमारे देश के लिए संकट निर्माण कर रखाहै और इसरी तरफ देश के ग्रन्दर भी ग्रनांति की ग्रवस्था है। ग्राज ही क्वैस्टियन ग्रावर में। भौर उस के बाद भी चागला का बयान सुनने

के बाद मझे ग्राशंका ग्रीर दुख होता है कि हमारी इस्टेलिजेंस इस बाद फेल हो रही है। अलीगढ के जो वर्तमान वाइस चासलर है उनके विरोध में ग्रक्तबर महीने से ही भावनायें भड़काई जा रही थीं, उनके विरुद्ध प्रचार किया जा रहा था, विरोधी प्रतिक्रियायें जारी थीं श्रीर कुछ विद्यार्थी उनके विरूद काम कर रहे थे लेकिन न तो उत्तर प्रदेश सरकार ने उस तरक ध्यान दिया और न ही सेंटल गवर्नमेंट का उधर ध्यान गया, दोनों में से किसी ने भी उस पर विचार नहीं किया। ग्रगर ग्रजीगत जैसे बड़े शहर में यह भवस्था हो कि न तो सेंट्ल इंटेलिजेंस ग्रीर न ही स्टेट इंटेलिजेंस को उसका पता हो तो देश पर भ्राज भ्राक्रमण हो जाए. हमारे देश की दूसरे देश के साथ मठभेड हो जाए. लडाई हो जाए, वार हो जाए तो उस ग्रवस्था में कितने देशदोही इस देश में काम करेंगे ग्रीर उनका कहां तक गवनंमेंट को पना चल पांचेगा, इन सब बानों पर जब इम विचार करने हैं तो निराणा हो पल्ले पड़ती है । इन देशद्रोही तत्वां पर सरकार काब पा सकेगी इस बारे में शंकायें पैटा टोनी हैं। मैं चेतावनी देना चाहता है कि ग्राज जबकि संकटकालीन स्थिति देश में मौजद है ग्राज जबकि हमें ब्रान्तरिक ब्रमन भा बनाये रखना है भ्रोर द्श्मन का भी हमें मकाबला करना है, हम जितना सचेत ग्रोर सजग हो, उनना हो ग्रच्छा होगा । जो हमारी जिम्मेदारियां हैं. जनका हमें ध्यान रखना होगा, उनको हमें सही तीर पर निभाना होगा । जो संकट देश पर है, उसकी देखने हुए ऐसा मालम पड़ना है कि इस उजह के खनावा और भी खापको मल्पिमेंटरी बजट लाना पड़ेगा और पैसे का इंतजाम करना पड़ेगा । मैं ग्रापको विश्वात दिलाना है कि उस काम में हम आपके साथ महयान करेंने. ग्रापका समर्थन करेंगे । लेकिन साथ भी सकेन रहें और देश की रक्षा की जिस्मेदारी परे तरीके से ग्रंपने अपर में और उसको सफलना-पूर्वक निभायें । ग्राप होशियारी के साथ काम करें।

मैं श्रापको याद दिलाना बाहता है कि हमारे प्रधान मंत्री उमेशा यह अहते हैं कि हमारे दश्मनों का यह तरीका रहा है. उनकी यह चाल रही है कि भारत में जो ग्राधिक अभिवृद्धि हो रही है, इसको शेक दिया जाए, भारत जो ग्राधिक प्रगति कर रहा है, इसको कुंठित किया जाए । यही कारण है कि वे गडबड करते रहते हैं। एक मर्नवा ध्रगर बालमखरूला यद्ध हो जाए तो भविष्य का एक ही बार निर्णय हो नकता है कि हम रहेंगे या नहीं रहेंगे। लेकिन यह जो भाषिक प्रगति भी कुठित करने की चाल है, यह जो चेप्टा है, इसको इंप्टि में रखते हुए हमारा यह कर्त्तथ्य हो जाता है कि हम न केवल दश्मन का मकावला करें लेकिन उसके साथ साथ देश को प्राधिक दृष्टि से भी उन्नत करें, ग्राथिक उन्नति की सदा धपने सामने रखें ग्रीर उसके ग्रनरूप कार्यकरें।

Finance

Bill, 1965

इस दब्टिकोशा को सामने रखते हुए हमारे विक्त मंत्री जी ने जो बजट प्रोपोजलब सदत के सामने रखी है उस में उन्होंने कहा वतीय योजनाका यह ग्राखिरी साल है भीर ग्रामे जा चौथी योजना बनन वाली है, जो ग्राने वाली है, इसकी रूपरेखा भी इससे प्रांकी जा सकती है। मैं कहना कि इन सब चीजों को सामने रखते हुए हमें कुछ काम करने है जिनकी भ्रोर मैं भ्रापका ध्यान खीचना चाहना है। सब से पहली बात तो यह है कि देश पर संकट के बादल मंडरा रहे हैं, एक संकट में से हो कर हम गजर रहे हैं भीर इस संकट का निवारण करने के लिए हमारे विकासंत्री की चाहिए कि जो ढीली ढाली नीति वह धन-एकाउंटिड मनी के बारे में बरत रहे हैं, इनको त्यार्ते । इस संकट का निवारण करने के लिए लोगों में धाप टैक्सों के रूप में पैसा लेगा चारते है। उसकी ग्राप में । जनता बराबर टैक्सों का पैसा देने को नैयार है । लेकिन ग्रनएकाउंडिट मनी जो हजारी करोड़ी की नादाद में देश मे मौजद है, उसको भी सस्तो से कदम उठा कर

[श्रीचन्द्रिकी]

यसूल किया जाए श्रीर एक एक पैसा बसूल कर लिया जाना चाहिए ।

्यारे होग जिनिस्टर साण्य ने कहा था अपने मंत्रालय के अनुदानों के चर्चा में आग लेते हुए कहा था कि आज अधिकारियों में बो करणात विद्यमान है, उसको खत्म करने के लिए आयोग एक नियुक्त किया गया है। लेकिन जो पालिटिणयंज हैं या किसी दूसरी के, उनके खिताफ अट्टाचार के आरापों की जांच करने के निए भी एक कमिणत नियुक्त होना चाहिये। उसको नियुक्त करने का विचार है, लेकिन मैं कहना चाहता हूं कि उसको णीध में शीध नियुक्त किया जाए ताकि करणात के लिए कोई भी स्थान इस देश में न रहने

होडिंग की जो मनोवृत्ति हमारे देश में विद्यमान है, संकटकालीन परिस्थितियों को ध्यान में रखते हुए, उसका भी कोई हल श्रापको निकालना चाहिये। देश की भ्रवस्था को ध्यान में रखते हुए भ्रगर भ्राप कोई कदम नहीं उठायेंगे, गक्त कदम नहीं उठायेंगे भ्रीर इनके पैंग नहीं काटेंगे तो देश में श्रसन्तोष इसके कारण फैलता है, उसको भ्राप खत्म नहीं कर सकेंगे। इस तरह की कितनी ही शिकायतें भ्राती हैं इन पर श्रापको ध्यान देना चाहिये।

्रष्ठ श्रीर वातें हैं जो देश के लिए हानि-कारक सावित हो सकती हैं। उदाहरण के लिए पांचवें स्टील प्लांट के सम्बन्ध में श्राज अगड़ा चल रहा है। इस अगड़े का कारण क्या है, इसकी जड़ कहां है, इसको श्राप को देखना चाहिये ? क्यों भाज यह सगड़ा, मद्रास, आंध्र श्रीर मैसूर में है? इस किस्म का अगड़ा क्यों पैदा होता है कि पांचवां स्टील प्लांट कहां दिया जाए ? मुझमे श्राप पूछें तो मैं कहूंगा कि श्राप देखें कि न्याय किस तरफ है, इन्साफ कियर है श्रीर श्रापको न्याय का पक्ष लेना चाहिये श्रीर उस पर कायम रहना चाहिये। क्यों श्राप साउथ में श्रापस में झगड़े पैदा करने की बात इस मामले में करते हैं? रिजनल इन्बैलेंसिस को क्यों नहीं देखा जाता है? रिजनल इन्बैलेंसिस को क्यों नहीं देखा जाता है? रिजनल इन्बैलेंसिस को देखते हुए तथा न्याय को दृष्टि में रखते हुए श्रीर श्रापसी झगड़ों का श्रन्त करने के लिए एक दो या तीन स्टील प्लांट भी श्रापको कर देना चाहिये। श्रार इस तरह से रिजंज का समा-धान हो सकता है, तो ऐसा भी श्राप कर सकते हैं।

वित्त मंत्री महोदय ने फर्स्ट रीडिंग का जवाब देते हुए कहा था कि उत्तर प्रदेश के चार जिलों को केन्द्र ने भ्रपने हाथ में ले लिया है. उन चार जिलों की केन्द्र के द्वारा सहायता की जाएगी, उनकी ग्राधिक उन्नति की जाएगी। एक कमिशन इनके बारे में नियक्त हमा था भीर उस कशिमन की सिफारिशों पर भ्रमल करते हुए सरकार ने यह निर्णय किया है कि केन्द्र द्वारा उनकी सहायता की जाए । मैं बतलाना चाहता हं कि हिन्दस्तान में बहुत से ऐसे भीर भी भाग हैं जैसे हैदराबाद कर्नाटक का ग्राज ग्रौर जितनी भी प्रिसली स्टेटस थीं ग्रौर जिनका ग्राज विलीनीकरण हो चुका है. उनके ग्रवसर भाग ऐसे हैं जहां किसी किस्म की प्रगति नहीं हुई है, उनकी एलीमेंटरी नीडज भी परी ग्राज तक नहीं हो पाई हैं। एली-मेंटरी नीड्ज की भी वहां वृटियां पाई जाती हैं, ग्राप योजना भवन में चलें. ग्रणोक मेहता के चैम्बर में चलें वहां ग्रापको पता चल जाएगा कि देश के कौन कौन से ऐसे पाकेटस हैं, ऐसे भाग हैं जो बैकबर्ड हैं, जहां पर अभी कर कुछ भी नहीं हमा है उनको उपर उटाने के कीई प्रयत्न नहीं हुए हैं। उत्तर प्रदेश के चार जिली के लिए भाप जो कुछ करने जा रहे हैं, उसके लिए तो मैं चापको धन्यवाट देना हूं, बमाई देता हं। लेकिन छापको इस तरह के प्रयत्न दूसरे

Finance

Bill. 1965

स्थानों पर भी करने होंगे। भारतवर्ष के जितने भी बैकवर्ड एरियाज हैं उनकी प्रगति के लिए चाहे स्टेट गवनंभेंट्स कुछ विशेष कार्य करती हों या न करती हों, केन्द्र का यह कर्त्तव्य है कि उनकी एलीमेंटरी नीड्स को वह पूरा करें, उसी तरह से जिस तरह से वह उत्तर प्रदेश के इन चार जिलों की सहायता करने जा रहा है।

बजट में हम पाते हैं कि स्टेटम को तीन हजार करोडमे ज्यादा का कर्जा केन्द्र को देना है। जब उनकी यह हालत है तो यह कहना कि यह स्टेट सबर्जनट है श्रोर यह सेंट्रल है, इसकी कहा जरूरत रह जाती है। इससे तो ग्रापकी ही बदनामी होती है। मैं एक मिसाल देता हं। ग्राहार की, खाद्य की स्थिति को ग्राप देखें। ग्राज जो कांस्टीटयशनल प्राविजन है उसके ग्रनसार यह स्टेट सबजैक्ट है। लेकिन ग्रगर स्थिति खराव होती है तो दनिया में भ्रीर देश में आपकी ही, केन्द्र की ही बदनामी होगी। नांग कहेंगे कि भारत सरकार ने कछ नहीं किया। वित्त मंत्री ने ग्रपने बजट में यह भी कहा है कि बहन सी स्टेटम ने डिफिमिट वजट पेश किये हैं। जब वे डिफिसिट बजट पेश करती है तो श्राप श्रनमान लगा सकते हैं कि उनकी ग्राधिक स्थिति कितनी कमजोर है। उनमें ग्रापको कर्जा देने की सामर्थ्य नहीं है। ऐसी स्थिति में उनकी महायता करने के लिए. उनकी आर्थिक स्थिति सुधारने के लिए आप क्यों नहीं प्रयस्त करते हैं ? क्यों ग्राप ऐसी ग्रवस्था का मधार नहीं करते हैं ?

वित्त संवी ने अपने बजट भाषण में कहा है कि राजस्थान कैनान को केन्द्र लेना चाहनी है और केन्द्र द्वारा ही उस पर पैसा खर्च किया जाएगा । इसका मैं स्वागत करना हूं । लेकिन मैं कहना चाहना हूं कि एक सा व्यवहार सब के साथ होना चाहिये । जिनने भी दूसरे प्रदेश हैं, उनकी योजनाओं को भी धापको देखना चाहियं । नागार्जन सागर योजना है, प्रपर कृरणा प्रोजैक्ट हैं तथा दूसरी प्राजैक्ट्स जिन मे

करोड़ों रुपये का खर्च होता है भीर जहां स्टेट गवर्नमेंट की परिस्थित धन प्रकार की नहीं है कि वे सारा खर्चास्वयं वहन कर सके ग्रीर वे स्वयं भी यह चाहती हैं कि केन्द्र उनकी सहायता करे, उनके बारे में भी मैं चाहता ह कि राजस्थान कैनाल में जिस तरह से ग्राप सहायता कर रहे हैं, वैसे ही सहायता करें : राजस्थान कैताल के साजना में विन मंत्री उदारता के साथ महाजता करना चारते हैं। उसका मैं स्वागत करता है। लेकिन मैं प्रार्थना करता ह कि दूसरी स्टेटस भी जिन के टिफिसिट बजट हैं. जिन के पास फाइनेंसिस नहीं है. जिन पर केन्द्र का कर्जाबधता जा रहा है. वे स्टेटस भी अगर आपके पाम आती है और चाहती हैं कि उनको केन्द्र से सहायता दी जाए, केन्द्र उनकी योजनाओं को परा करने में सहायता करे. तो भापको उनकी भी सहायना करनी चाहिये । इन योजनाओं को परा करने में केन्द्र को पीछे नहीं हटना चाहिये। केन्द्र तो पैसा निकाल सकता है लेकिन स्टेटम की श्रवस्था ऐसी नहीं है कि वे निकाल सकें।

स्टेटस की परिस्थितियों को घ्राप देखें । उनको ऐसी ग्रवस्था में नही राला जाना चाहिये जिस में भाज पड़ गई हैं। स्टेटस पर भाज श्रपने एक भाग पर ज्यादा पैसा खर्च कर देती **हैं भीर दूसरे पर** कम करती हैं, ऐसा आरोप है। इसको ले कर रूलिंग पार्टी में ही मतभेद पैदा हो जाते हैं ग्रीर यह दो पार्टियों में विमस्त हो जाती है। मैसूर को धाप देखें। सनिग पार्टी में से कुछ लोग बाहर चले गये हैं छीर उन्होंने इसरी पार्टी बना ली है । क्यो उनकी मजबर होना पड़ा है बाहर जाने के लिए ? मैसूर स्टेट में हालत क्या है, यह मैं भाएको बतलाता है । मैसर एरिया वाले जो पार्टी से बाहर जा रहे हैं. उनमें से बाज लोगों का ग्राराप यह है कि यह सरकार सारे का सारा पैसा बम्बई, कर्नाटक या हैदराबाद कर्नाटक के बैकवर्ड एरिया हैं, उन पर खर्च होता है । वह कहते हैं कि तम्हार भाग के साथ हमारी प्रगति नहीं हो। रही है, इस लिये ऐसी। सरकार

(श्री चन्द्रिकी)

हमें नहीं चाहिए । ऐसे विचार रखने वाले हैं और वह ऐसी ग्राधिक ग्रवस्था में रहते हैं जिसमें मंकट का निर्माण होता है।

भें प्रार्थना करता हं भ्रपने वित्त मंत्री साहब से कि इन तमाम चीजों परध्यान देकर वे स्टेटस को समय समय पर सहायता करने का प्रयत्न करें।

Shri Maniyangadan (Kottayam): This being the last year of the Third Five Year Plan, the financial proposals of this year are much more important than those of any other previous years. The impact of the several plans are being felt and the tax structure of the country is being attempted to be rationalised. I have to congratulate the Finance Minister on several schemes he has newly introduced in the Finance Bill.

In spite of all that, I have to bring to the notice of the Government the failure to bring down the price line. There have been attempts by the Government in various ways to bring down the prices of essential commodities and these affect the common man. One of the main reasons for this is the operation of unaccounted money or black money in connection which the Finance Minister recently announced some proposals giving some time to those who bring to account the money they have hidden or hoarded. The results of this are not satisfactory. Of course, he has said that he has to resort to other measures. I believe his efforts there will succeed, in time. This is one of the most important things to would direct his attention.

The cost of living has increased. There is demand from every quarter, from government officers, NGOs, teaohers and others, that dearness allowance must be increased and salary must be increased. I very much appreciate the difficulties of these people. But my submission is that permanent relief cannot be had by crease of dearness allowance or salary. More emoluments means more income. but when prices increase abnormally, the increase in emoluments is of benefit. The net result will be still misery. So what we have to see is that the prices of essential commodities do not go up rocketting and do not reach a stage where the income will not be sufficient to buy ones essential needs. We have to try to balance the two. I am glad the Finance Minister is trying by all means to do this.

As regards the upper middle class people, we have had three Five Year Plans. It can be said that some benefit has accrued to them. But as regards the lower middle class and the lower income groups, what is the benefited achieved by them? During these Five Year Plans, there has been several projects, the national income has gone up. But the impact of it has not been felt on the common It is time for us to consider the results of this. If you go to any village and look at the condition of a man engaged in agriculture or is a small salaried man, we find that his condition is very miserable There is nothing to show that their condition has improved. This aspect of the matter, in spite of the fact, that we have gone through three Five Year Plans has to be given careful consideration. I think we have reached a stage when we must think not of more of big projects but of the impact on the people of the benefits of these Five Year Plans.

Again, we find that in the Five Year Plans, the sums allotted for implementing schemes are increasing; from the First Plan, they increased in the Second and in the Tihrd they are much higher; in the Fourth Plan, we are contemplating a very much bigger amount. We find that if in the First Plan for a particular project we

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have had to put in a certain sum of money, in the Third Plan for the same project and for the same benefit we have to spend three or four times the amount spent in the First Plan. the same project could be started in the First Plan at a lesser cost, there is no meaning in saying that we have increased the amount in the subsequent plans. Even if we spend the Rs. 20,000 or Rs. 21,000 crores in the Fourth Plan, the spending is actually not more as the benefit is not going to be improved. If it remains static, there is no meaning in saying that we have increased the amount. This is a matter we have to carefully look into and see why this is happening. Even in the matter of putting up a building we find this. This aspect is not given serious consideration. People have to bear more taxation, more money is spent on projects, more money is allotted in the Plans; still the effect, the benefit, remains the same or at times is less than what we used to get under previous plans. This matter has be carefully looked into.

Recently I read in a paper that the Deputy Chairman of the Planning Commission has asked the Finance Commission to look into the case of states trying to impose new taxation measures. He said that all the states in the country are reluctant to bring in new taxation measures; but for the Five Year Plan more taxes are needed and so the Finance Commission must come to the aid of states which are thinking of new taxation measures.

In this connection, there are certain states which have reached the saturation point and there is absolutely no possibility of any new taxation being imposed. For example, in the state from which I come, Kerala, the per capita taxation at the state level is much higher than that in any other part of the country. While I admit that money is needed for several developmental works, to ask the people of one particular state to pay more tax than is paid in other areas is not conducive to the best interests of the country. So this aspect has to

looked into, as to what is the percapita taxation being paid throughout the country. If in a state it has reached a very high level, is there any possibility of any further taxation? If there is no such possibility, and the development of that state requires further investment, in my submission, the Centre must come to the aid of such states.

My submission is that the must give all aids to such States. A reference was made to the backward areas which are not being specially taken care of for developmental work. I fully agree with that. I may be permitted to speak about my State-Kerala. One of my friends described this State as a cinderalla of India This State deserves special consideration, because of the present situation there. During the last three Year Plans, what has happened there? If we take into account the ment by the Central Sector and compare that with the other States, it is very very low. In the Second Five Year Plan period, about Rs. 78 lakhs only were spent in that State. In the Third Five Year Plan period, there were certain schemes suggested. Some of them have been implemented but several of the schemes still remain on paper. Why this discrimination regards that State is the question on which we have to answer wherever we go.

We must improve the present conditions in that State, It must be industrialised. It is mainly an agricultural State. So many commodifies like rubber, coconut, pepper, tea etc. are grown there. We are earning a good lot of foreign exchange from these.

As regards the food situation, we find that there was a discussion—on this here. I do not want to repeat all those things here. Kerala is in a very difficult situation now. Similarly the people there are very poor and their conditions could be improved only if some industries are started there which can give them—employ-

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ment Unemployment, I believe, is the worst in that part of the country. So, in order to get rid of these difficulties, industrialisation is the only me-A special attempt must thod. made to industrialise that State. say big industries won't give much If big industries employment. are started there in the Central sector as also in the private sector with help of outside capital, then, of course, there would be scope for employment. The attitude of the people also would change from the present time. By this, industrial mentality will be crea-Then only that State can improve its position.

In this connection I may bring to the notice of the Government that in that State, there is no elected Government and the Centre is responsible for the administration of the Kerala State. Out of the total revenue that State, more than 35 per cent is spent on education. Fortunately O١, unfortunately, Kerala happens to be the most literate State in India. major portion of its revenue is to be spent on education and at the same time what we find is that the teachers are the lowest paid as compared to the emoluments of teachers in other parts of India. It is this aspect of the matter that we have to look into. There is no possibility of reducing the expenditure on education. But, for other matters, money must be found. Μv submission, therefore, is that the Finance Minister and the Central Government-the Finance Minister happens to be a Member of the newly appointed sub-Committee-should look into the Kerala Affairs. lieve that he will look into the matter and see that more funds are made available for the developmental work in that State.

There is a claim by the N.G.Os; there is also a claim by the teachers. Hence, all these matters have to be looked into. I think that the administrative expenses are very much low in that State. Then, Sir, another matter which I would like to bring

to the notice of the Government is regarding the railways in that State.

On a former occasion, I read in the papers that the hon. Finance Minister was referring to the railways that existed in certain parts of the country. I don't think he referred to There is no broad-gauge in the State between Trivandrum and Quilon. There was a demand and the previous Government there also had reconimended that that must be converted into broad-gauge-line. I read in some papers regarding the statement made by the Finance Minister saying that it was a luxury. If any industry is come there or if any small industry is to thrive there, this step must be taken. The present railway line connecting Trivandrum and Cochin must be converted into a broad-gauge line. Similarly, Sir, more railway lines have to be introduced in the State especially a line from Madura Cochin Harbour.

Mr. Deputy-Speaker: We are not discussing the Railway budget.

Shri Maniyangadan: But the rail-way line here is absolutely necessary. Whenever the question of industrialisation is to be considered, transport also should be there. There is no transport facilities must be given. So many objections are raised. What I wish to submit is that these must be taken into consideration.

Another aspect for industrialisation of the State that is to be considered is electricity. Electricity at the cheapest rate available in the whole of India is in Kerala. There is one scheme called 'Idikki Scheme' which was proposed during the last plan period. It is still lagging behind. I do not know the reason why this is postponed like this. The Canadian Government has offered all possible help and all foreign exchange needed

for that scheme. Still it is held up simply because the Government of India says that there is no ruper finance available. My submission is that this scheme must be immediately taken up. If electricity is made available, then only the industries can be started there.

14.56 hrs.

Shri Prabhat Kar: Mr. Deputy Speaker, Sir, so far as the Finance Bill is concerned since it is bulky, the hon. Finance Minister has given a note on the various amendments. Now we shall deal with the second reading together with the various amendments that he has proposed. We shall discuss these amendments when we discuss this Bill at the second reading As the Finance Bill is outcome of the general policy enunciated in the budget speech, I would like to draw the hon, Finance Minister's attention to certain facts. During the Budget speech he made a mention about the price rise It is rightly stated that this is a matter for which certain concessions are required to be given. I would like to know whether, after the budget has been placed and the Finance Bill has been introduced there has been any change. After certain reliefs have been granted. there has been no change. We get quickly bulletins from the Economic Department of the Finance Ministry stating about the movement of price and the consumer price index. Uptill now, that is , since 27th February, it has not shown any change Rather it has not at all gone down. Still the prices are rising. Just now the hon. Finance Minister stated that there was no reason why the price of the kerosene should increase. fact is that the price of kerosene has increased In that context, the most important thing that we have got to find out is as to what positive measures the Government can take to check the price rise. Now the Reserve Bank of India have increased their bank rate 6% and it was expected that this would have an inflationary This increase in the bank rate, to a certain extent, has an effect on the prices. In our country where 550 (Ai)LSD-7.

the bank credit is still less than the money in circulation, this increase in the rate of the Reserve Bank will have inflationary effect Moreover. this rate increase will reflect itself in the advance rate of the banks. Therefore, it will go back to the consumers and it will create increase in . price. Various credit control measures had been taken by the Reserve Bank and the answer to the question whether these have succeeded is clear when we look to the index of wholesale or consumer prices. You will find that it is increasing in this year compared to 1964. Naturally most alarming condition had been created and unless proper steps are taken no amount of planning will succeed. It is impossible to have economic nevelopment in our country to the satisfaction of the common man in these conditions and we do not find in the Finance Bill any indication to curtain the prices.

I am also to point out that the attempt on the part of the Government has been to foster the stock exchange which is another factor for creating inflation. Just now we Mr. Masani objecting to the injecting of money by the LIC and the Trust to the stock exchange. His point was: give some relief to the corporate sector so that the boyancy may prevail in the stock exchange; do not go on injecting the LIC money and the My grouse is: Unit Trust money. why should the LIC money go the stock exchange instead of being utilised for various projects which would give relief to the common man such as housing. The low salaried employees are faced with the problem of housing. Why should not that money be utilised for housing instead of being sent to the stock exchanges? They are one of the factors for creating inflation, monopoly and concertration of money thereby creating price rise in our economy. I object to the investment of the LIC money in stock exchanges, not from the point of

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view of Mr. Masani, who wants concessions to the corporate sector. The Finance Minister at-Wherever tends a meeting of the Chamber Commerce, or the Prime Minister or any other Minister attends that conference, they go on telling the private sector chamber to behave properly and they say: You should co-operate with us. This has been going on for a long time. As they want that sector to behave properly, one must start with the presumption that they must not have been behaving proper-If it be so. what are measures that were taken to SOP that they behave properly? All the time we hear from the spokesmen of the Forum of Free Enterprise and the Swatantra Party that the ideal Indian society could be created if the Government put less and less curb on the activities of the private sector. He quoted the West German Government's example saying that the Government should only go on building bridges and roads leaving the whole industrial sector to the private people But who was responsible for the high prices of foodgrains and other consumer articles last year. It is this sector which on one plea or is trying to aggravate this problem in this country; and they try to some privileges from the Government. We see the speech made by one the Members of the ruling party in the annual meeting of the Federation of the Chambers of Commerce Industry saying that the donation that is being given to the political party shall not be given. It is as if it is a threat: we are giving the money and you should give more and more concession. If the basis things are not properly looked into, no amount of relief given here and there to the common man is going to change the present plight.

There is the question of contribution to political parties. I was amazed that one of the friends of the British India Corporation which is now controlled by the House, the chairman then was an ex-Minister, the board of directors without any authority granted a sum of Rs. 30 lakhs by way of denation. It is strange because the articles of association do not provide for any such power to grant any contribution in this manner.

श्री हुकम चन्द कश्चवाय (देशस): उपाध्यक्ष महोदयः, मेरा व्यवस्था का प्रक्त है। क्या विना गणपृति के ही हाइस चलेगा?

Mr. Deputy-Speaker: The Bell is rung—there is now quorum.

Shri Prabhat Kar: In the Economic Survey it is mentioned on page 40:

"There was a substantial increase—almost doubling—of debt service charges in 1961-62 a₃ compared with 1960-61 payments continued to be large in the next two years and during the current fiscal year, there is a further substantial increase. The growing burden of debt service charges has brought into focus the necessity for softening in the terms of lending by developed countries."

Our condition is so precarious that the tending countries had to relax and they go out of the way to relax some of the terms but the interest rate and the repayment period also must seen. From this it is clear that we are taking loans but we are not in a postion to utilise them properly and at the same time when the question of repayment comes, we face a crisis. It is a serious situation which the Economic Survey depicts before us. There has been progressive increase in the utilisation of the external assistance in recent years but this is also not fully utilised. We are taking money; we are paying interest out of the sources and we are not in a position to properly utilise it and the lending country comes and relaxes the terms of these loans. This is not at all a

happy position so far as our country is concerned. The question of foreign loans also arises in respect of matter. On the one side, we find that we are getting food and the grants and the loans from another country and on the other side, our soldiers are being hit by the bullets made by the same country. It is a situation about which we have got to think over.

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I may just point out the situation that faced us in 1962, as a result of the Chinese aggression on our borders, the atmosphere that was created when the people combined to fight back the aggression, and today, in 1965, we find a different atmosphere. In spite of the fact that our Prime Minister has called it as a naked aggression, I do not find much enthusiasm here to take esort to a proper stand. seling that some soft-pedaling been attempted because, at the back of it all, there is one very powerful country which is giving us some food, helping us and also helping enemy with arms and armoury. In the various meetings attended by the Generals and Acharyas and doctors, we do not find a realisation of the correct position. The position is thing different, and I am afraid huge amount of PL 480 which, though the Finance Minister may say not have any inflationary effect in our country, at the same time, must have created some effect in our country, when the people are not trying to create money and are not trying to put the aggression in proper position as it should be. That is where foreign aid will have to considered from that angle.

Now, we find Shri Masani that the foreign investor will not find it an easy job to invest nere because of the required concessions not being granted to the foreign investor. I may draw the attention of the House to the fact that it is not only the profit which has been repatriated which is shown in the accounts, but the head charges which are being repatriated at the cost of the head office, which is

almost equal to the profit they eart here, should also be taken into consideration. I may draw you attention and the attention of the Finance Minister to the fact that while the assets are shown as those of the head office in England or America the depreciation charges here are shown as those which are meant to decerease This is how accounting profit. been done in the foreign concerns and like to know hluow I from Finance Minister whether kind of thing should be allowed continue apart from the question of full repatriation of the profit earned by the foreign companies here. These are matters which are being faced and which are going on, So, I may say that the incentive for foreign investment here is enough, and the question of their not investing money here will not arise at all.

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Coming to the question of administrative expenditure no doubt should be an attempt to curtail expenditure, but it should not be curtailed at the cost of the employees. The prices are going up and as far as the question of the dearness allowances of the low-paid employees is concerned, it is only meagre increase of Rs. 5. This should not be done. We should try to really curtail our expenditure which requires immediate attention.

So far as the provisions of the Bill are concerned. I think that the higher group of people in regard to the income-tax have been given more concessions than the lower-income earning group. The time has come when we have got to reconsider whether the tax levied should be from Rs. 3.000 or it should be raised because common man today is not in a position to meet even his normal obligations. I would request the Finance Minister to reconsider the concessions to granted, which should be more to the people at the lower level than to those at the higher level. We shall with the clauses of the Bill at second rading stage.

Shri J. B. S. Bist (Almora): while the Sir. Deputy-Speaker. nation's attention at this juncture is

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rightly focussed on developments on the Pakistan border, particularly on the Kutch border, I strongly feel that any complacency or diversion of effort from the northern borders will have fatal consequences.

The Chinese military preparations on the northern borders have been intensified. Not merely in the eastern sector of NEFA or the western sector of Ladakh, but also in the central sertor, the Chinese build-up is growing. Towards the Lipu Lekh pass and Barahoti, where already there are many divisions of the Chinese, I learn that they are intensifying and bringing in more divisions.

In military terms, the Government has taken steps to strengthen the defence preparations and I have fidence that 1962 would not be repea-I would, however, like ted in future. to add a word of caution about defence spending. While the expenditure on defence is up by Rs. 32 crores, bulk of the new allocation is for Air Though I am not unmindful Force. of the need of a well-equipped Air Force for the defence of the country's security, in the difficult terrain of the northern border areas, a highly mobile infantry, properly equipped with modern arms, is equally important.

While on the military plane, Government by and large is proceeding on right lines, it is in the political and development spheres that Government's policies leave much to be desired. Unless there is a major attempt to solve the economic and political problems of these areas, defence-preparedness would not carry us anywhere. This would necessitate a reorganisation of administration in these areas. At present, the administration in these areas is by remote control from seats of authority, located in the distant plains prople of the hills have little say in how they are being goverened and how money is being spent on their development.

One of the ways of giving the people of the border areas an opportunity of

self-administration is by introducing in these areas the administrative setup that the Government has under consideration for Assam hill districts which in popular parlance, has been described as the Scottish pattern of administration. A time has come when the Government should consider the evolution of a similar set-up for the people of Punjab, Uttar Pradesh and West Bengal hill areas which adjoin the sensitive border of Tibet.

With Himachal Pradesh enjoying a fair amount of atonomy there is bound to be some discontent in other hill areas. While no cut-and-dried solution can be proposed, the Prime Minister should constitute a study group to go into the question of conferring regional autonomy within the frame work of existing States to these hill areas.

In the field of development also, some major re-thinking is needed. Most of the States are largely dependent on the Centre for the execution of their plans. Little money is available in the State Exchequer for development. Some of the States are in no position to provide matching funds. In view of this, I feel that the Centre should meet the entire cost of development of hill areas. It should not merely provide the funds, but should assume the responsibility for execution of projects and ensuring that the funds allotted are not diverted elsewhere.

I would also like to draw the attention of the Finance Minister to the nced for more accelerated pace of economic development of the border areas. Some of these areas been demarcated into special border districts, entitling them to have special assistance from the Centre. In opinion, all the hill areas on the north should be treated as special areas. Some years ago, there was a proposal to create a cell in the Centre to look after their welfare. It was also proposed to set up an advisory committee at the Centre consisting of the representatives of the Union Government, concerned States and Members Parliament coming from these areas. in order to promote their integrated development.

The so-called Hill Area Committee constituted by the Food Ministry is highly unsatisfactory. If such a Committee is to serve any useful purpose, it should be under the Prime Minister.

While the issue of changing political pattern of hill areas may cause some controversy owing to the deep-rooted vested interests, I feel that on the question of accelerated economic development of these areas, there will be no difference of opinion.

The National Development Council has constituted a sub-committee to prepared a blue-print for the hill areas for the fourth plan. The trend of discussions so far in the sub-committee shows that on the question of priorities, there is a fair measures of appreciation of the problems involved, but there is no clear-cut thinking on the question of resources required. Top priority is to be given to road construction programme and expansion of horticulture. But before the priorities are considered, a rough idea should be given of the resources available.

I understand that the States have been asked to keep the outlay for the fourth plan projects at two times the level of the third plan. This criterion to my mind ignores the basic fact that for achievement of a particular target, it would cost much more in the hill areas than the plains. If the present ceiling is maintaind, there is bound to be a shortfall in the targets, or the targets from the begining have to be kept at a level lower than in other areas.

In view of the magnitude of problems that these areas face—their general backwardness and difficult climatic and geographical conditions the Finance Minister should give special consideration to the problem of resources of these areas.

Secondly, the Centre has to consider how far execution of development propects can be integrated so that progress is uniform. This integrated development is parti-

cularly necesary in the CASE of road. power and transport projects and horticultural schemes. While touching on transport, I am reminded of a request that made to connect Rampur and Kathgodam. That is a rail-road which will lead to the hills. We have no railways on the hills. The times are such that our borders are faced with menace and it is necessary that our military should be able to to the hill areas conveniently and with the least difficulty quickly and time, without delay. At present, the military manoeuvres, troops have to get down at Bareill,y and change over to the metre-gauge to proceed to Kathgodam, where again they spend some days. This not only delays their progress but is absolutely dangerous in times of emergency. A proposal existed and I believe, if I remember correctly the UP Government sent a proposal also that the broad gauge line from Rampur should go via Rudrapur, where their is an agricultural college, to Haldwani and Kathgodam. The plan was shelved on the ground, I presume, of lack The present Railway Minister funds. also said something about it in Rajya Sabha and he seems to favourbly inclined. I must request the Finance Minister that if the plea of lack of funds is raised, he should be kind enough to see that the same are provided because I personally and the House will support me in this that at a time when military manoevres are very necessary, every facility should be afforded to the military so that they may be able to discharge their duties properly.

Shri Liiadhar Kotoki (Nowgong): Sir, I rise to support the Finance Bill.

I congratulate the Finance Minister on his success in meeting the revenue needs of the Central Government without taking recourse to any additional taxation. What is more, he has succeeded in giving relief more particularly to the lower income groups. As he said it is indeed a socialistic approach that is revealed

[Shri Liladhar Kotoki]

in the budget proposals he hag brought through this Bill. I only hope that this endeavour of making our fiscal policy more and socialistic will be continued, so that we may really achieve our goal socialism.

I take this opportunity of drawing the attention of the House, particularly of the Finance Minister, to deplorable state of economy of State of Assam, to which I belong. It is known to this House that the creation of East Pakistan as a result of partition shattered the economy of the State. It took three years build up the Assam rail link and even today the transport bottleneck sists, although a lot of improvement has since been made. Assam is subjected to recurring floods and erosions. telling heavily upon the economy of the State, which will be revaled from one indication that I will place before the House. During the decade 1954 to 1964, the loss to the State in crops, cattle and other property, was to the tune of Rs. 7.7 crores, annually on an average. As against that increase in the annual average of the primary sector of the State was Rs. 4 crores. This shows that the economy of the State has been crippled by this one single factor.

While we should go on advancing as a result of our Plans there is a backward trend in the per capita income of the State of Assam. In 1950-51 the per capita income of the State Rs. 338.6 and in 1960-61 it came down to Rs. 337.2-a fall of Rs. 1.4. shows that the economy of the State is in a state of stagnation. Therefore, on the eve of the Fourth Plan it very necessary that special attention is given to this State in order to uplift the economy of the State; otherwise the policy of removing the reestablishing gional disparties and socialism in the country will not be realised at least so far as this State is concerned.

Sir, the Fourth Finance Commission will be finalising its report soon. has been found that in the Fourth Plan proposed for the State by the

Government of Assam there is a gap in the revenue account to the tune of about Rs. 200 crores and in the account of about Rs. crores. I hope the Finance Commission before whom the Government of Assam must have submitted memoranda and proposals will justice to this State. But I am afraid. being circumscribed by the all-India pattern the Finance Commission might not find it possible to do full justice to the State. Therefore, my appeal to the Finance Minister is that if there is any gap between the award given to the State by the Finance Commission and the need for the Fourth Plan of the State, he should go to the rescue of this State by giving grants-in-aid so that we can make up at least a little during the Fourth Plan and in the course of the Fifth Plan we can catch up with the all-India average.

Sir, the State Government has submitted a proposal of about Rs. 375 crores for the Fourth Plan. again, I would appeal to the Finance Minister to exercise his influence the Planning Commission in taking a final decision, because if we apply the all-India yardstick of limiting State Plans to about double the size of the Third Plan, I am afraid Fourth Plan submitted for Assam will have to be cut down, and that will mean that we will take a longer period to uplift our ecoonomy from the low stage in which it is,

Although the State Plan as posed looks to be much bigger than double the size of the Third Plan. I consider it to be very conservative considering the back-log of the economy of the State. The size of the First Plan for Assam was Rs. crores, the Second Plan was Rs. 51.81 crores and the Third Plan is Rs. 120 crores.-it may go a little higher. this way I do not know how long it will take for the State of Assam remove the back-log and to develop the State.

Sir this State has got a strategic importance. On the North we have

the Chinese aggression still on and on the West East Pakistan is threatening with a lot of intrusions and infiltrations still going on. Therefore. we will have to make the State selfsufficient in order to hold the ground for a period of time if and when two actual aggressions take place. In the matter of defence preparations, in the matter of supply, in the matter of the economy of the State itself, it will be I think, wise on the part of the Government of India to consider the precarious geographical isolation of State and do the needful. It is only the State of Assam that attention but the entire north-eastern region comprising of NEFA land, Manipur, Tripura and Assam. If we want to keep the people there as strong bulwark of our defence, then surely we will have to suplift their economy.

Again Assam has got a composition of people from the hills and plains. The economy of most of the hills particularly, the Garro Hills and Khasi Hills, was shattered by the partition, and that has not yet been fully restored. In the matter communications and other facets of economy of these areas, there are a lot of things to be done. I therefore, plead with the Finance Minister that a special programme for devlopment of the Hill areas of Assam and neighbourhood should be taken up in the Fourth Plan.

There is a sense of disappointment and discontent in the minds of the people in various areas of the State, that during these three Plans they have not realised any tangible change in their economic standard. Therfore, the Fourth Plan must take care of this backlog in different areas, particularly the one to which I have referred, and that this sense of discontent and frustration is removed so that the whole country may march ahead for further development.

In this connection, Sir, I would like to make a few suggestions for the consideration of the Finance Minister. Sir, we have abundant resources but we do not have the capital formation

vet either from inside the State from outside. Particularly after the Emergency, those who have licences refuse to go there because they feel that the sense of security is not there. Although we have done a good deal towards establishing the infrastructure like power, communications etc., capital is not forthcoming. Therefore it is necessary that Government of India should come to the scene and establish a number of central projects and thus create confidence in the prospective industrialists in the State itself and also encourage outsiders to come and invest money there. In this connection, my specific suggestion is that immediate steps should be taken to establish large paper pulp industry for which we have got plenty of forest resources. Secondly we have a huge quantity of natural gas which is now being wast-It is a national waste. Therefore, the Centre should come forward with a petro-chemical complex unit to utilise this natural gas. Ιf create that confidence in the industrial devlopment, they will save this national wealth and also help towards the exploitation of our resources.

The problem of floods and erosions of the Brahmaputra is so colossal that it is beyond the capcity of the State to tackle it. I would, therefore, appeal that the Central Government should take up this problem and salvage the economy of the State from recurring devastations.

The question of border security in that area should be taken up fully by the Central Government. It is not possible within the resources of the State and also the manpower that it has to guard this long They have not been able to check the How can they check the infiltration. instrustions which are taking form of aggression? Thereis a lot of spying going on in Cachar and other areas of the State and the State Government has not been able to cope with the problem. Therefore, it is necessary that the Centre should take special interest in these matters, for unless there is security, external and internal, no economic development

[Shri Liladhar Kotoki]

cun take place. That is what exactly is happening in that area. Therefore, in spite of the Plan it will not be possible for the people to participate in it freely unless the sense of security is well established.

Sir, I conclude by repeating again my appeal to the hon. Finance Minister. When he visited the State in 1963 he was apprised of all these problems and I must express my gratitude that he has given his attention to these problems. But much more than what he has done is yet to be done and I hope that he will fulfil our expectations.

श्री उ० मू० त्रिवेबी (मंदसौर):
उपाध्यक्ष महोदय, इस फिनांस बिल पर बोलने के लिए खड़ा होने से पहले एक दुर्भाप्य की बात मेरे सामने धाती हैं और वह यह है कि इस दफ़ा इतना समय होते हुए भी फिनांस मिनिस्ट्री की निमांड्य पर हम लोग चर्चा नहीं कर सके। हम लोगों ने प्राविजनल कलेक्शन धाफ़ टेक्सिज बिल की सीमा मर्यादा बड़ा दी—साठ दिन से बड़ा कर पचहसर दिन कर दी, लेकिन दुर्भाप्य में जो चर्चा होनी चाहिए थी, वह नहीं हुई।

जब हम इस बिल की तरफ देखते हैं, तो बड़े दुख के साथ कहना पड़ता है कि इतने थोड़े समय में कैसे इसका प्रध्यास किया जाये। इस बिल में 83 क्लाजिज हैं भौर तीन शिड़-बूल्ड हैं— प्रस्सी पेज की यह कानून की किताब है। सिफं 15 घंटों में इन प्रस्सी पेजिब को पढ़ना है, इस कानून के प्राविज्ञ को पढ़ना है। जिस विषय पर फिनांस मिनिस्टर पंद्रह बीम सैकेटरीज भौर भंडर सैकेटरीज भादि के द्वारा विचार करते हैं, जिसका भ्रष्यास वह दिनों विज्ञ करते रहते हैं, जिस में वे लगे हुए हैं, जिस के

बारे में वह बहुत दिनों तक सोचते हैं— और उसके बाद इस कानून को पेश करते हैं ग्रीर उस के साथ ही सौ सफ़हों की यह एमेंडमेंट्स की किताब भी छाप देते हैं— उसके बारे में यह प्राशा की जाती है कि इस सदन के सदस्य सिर्फ़ पंद्रह बीस मिनट या ग्राघे घंटे में उस पर कुछ नुक्ताचीनी कर सकें। मैं समझता हूं कि यह बड़ा दुष्कर ग्रीर नामुमकिन काम है।

15.34 hrs.

[SHRI SONAVANE in the Chair]

श्री हिम्मतसिंहका (गोड्डा)ः ग्राराम से पढ़ सकते हैं।

श्री उ० मू० त्रिवेबी: हमारे मिल, श्री हिम्मतर्सिहका, कहते हैं कि इसको आराम से पढ़ सकते हैं। पढ़तो सकते हैं, लेकिक आधे घंटे में इस पर आराम से बोल नहीं सकते हैं। इसलिए मैं जो कुछ भी बार्ते कहूंगा, वे इस सम्बन्ध में फुटकर बार्ते होंगी 1

फिनांस मिनिस्टर के पास सब से बड़ा महकमा है। हमारे देण की असली बाव-बोर उन्हीं के पास है। प्राज दुनिया में केवल आर्थिक साधनों से ही किसी कार्य का संवालन किया जा सकता है धौर सब, समस्याओं को हल किया जा सकता है। मंत्री महोदय ने पैसों की यैली की रस्सी तो तो अपने हाथ में रखी हुई है धौर अगर यह रस्सी खुले नहीं, तो पैसा बाहर नहीं आयेगा और अगर पैसा बाहर नहीं आयेगा तो दूसरे महकमे काम नहीं करेंगे। इस लिये अगर हमारे देण में कोई मंत्री हमारे भाग्य का विधाता है, तो वह फिनांस मिनिस्टर है।

ऐसी हालत में उन के सिर पर इतनी भारी जिल्मेदारी डाल देना तो कोई सक्त-मन्दी की बात मालूम नहीं होती है क्ष

मैं देख रहा हूं कि हमारे यहां बहत से बड़े बडे व्यवसायों की कमी है । कई जगह सीमेंट के कारखाने लगने चाहिए, लेकिन लग नहीं रहे हैं। फ़टलाइ जर के कारखाने खडे होने चाहिए. लेकिन वे नहीं बन रहे हैं। छोटी मोटरें बननी चाहिए धौर सस्ती बननी चाहिए. वेबन नहीं पारही 훉 । ग्रस्तवार के काराज बनने चाहिए , भीर ज्यादा मिकदार में बनने चाहिए, लेकिन वे बनते नहीं हैं भीर हम भ्रपने भ्रखबारनवीसों को परा काग़ज नहीं दे सकते हैं। ये घटनायें क्यों हो रही हैं ? क्या मैं फ़िनांस मिनिस्टर साहब से पूछं कि क्या ऐसे भी मौके ग्राए हैं कि जिन को हम ने लाइसेंस दिये थे, उन के वे लाइसेंस हम ने बन्द कर दिये, काट दिये, कसल कर दिये।

ऐसी हरकतें क्यों होती हैं ? इसकी वजह यह है कि हमारे फ़िनांस मिनिस्टर एक बढ़े ईमानदार भादमी हैं। उन को बेईमानों से कुछ नफ़रत है। लेकिन व्यक्तिगत वेई-मानी एक बात है भीर मन्क को नकसान

पहुंचाना दूसरी बात है । भाष भादमी का भ्रपशकृत कराने के लिए भ्रपनी नाक नहीं काट सकते हैं---मेरी नाक कट गई. भ्राप का भ्रपशकन हो गया. इस नीति से देश को फ़ायदा नहीं हो सकता है। माज देश में सीमेंट के कारखाने बनने चाहिए भौर इसरे कारखाने खोलने के लिए रास्ता निकालना चाहिए।

Finance

Bill, 1965

सरकार के पास कम्पनी लाका ग्रह्स्यार भीर सारा व्यवहार है। उस का एडमि-निस्टेशन सरकार के पास है । सरकार ने इतने ग्रश्क्त्यार लेलिये हैं कि उनकी इन्तहानहीं है । छोटी उम्प्र में कानन पढते वक्त हम जिस कम्पनी ला का ग्रभ्यास किया करते ये. ग्राज उस की शक्ल तब्दील हो गई है । उसके सिद्धांत बिल्कल मारे गए हैं. उलट दिये गए हैं। ध्राज हम देखारहे हैं कि जहां डिस्टिक्ट अर्जको धिकार होते थे, वहां भाज एक्सीक्यटिव को भिधकार हो गए हैं। भाज भादमी डिस्टिक्ट जज के पास नहीं जा सकता । सरकार खद शिकायत करने बाली, खद ही निर्णय या फरैसला करने वाली. खद ड़ी महादत देने वाली भीर खद ही सजा वेने बासी है।

You are the Judge, you are the complainant and you are the person who will impose the penalty

यह कहां तक सिद्धांत के विरोध की बात है। मेरे कहने का तात्पर्य यह है कि जब इतने घधिकार द्याप के पास द्या गये हैं. द्याप के पास सारे ग्रधिकार है तो क्यों गेसी नौबत आई कि किसी एक आदमी को या किसी एक व्यक्ति विशेष को, यादाव्यक्ति विशेष को भगर किसी प्रकार का लाइसेंस दिया गया था तो उस लाइसेंस को कैसल करने के बजाय, उसको ग्राग बदाकर रोक लगा कर उमें धंधे की भाग क्यों नहीं बढाया गया । इसका कारण मेरी समझामें नहीं याना है।

[श्री उ० म० त्रिवेदी]

स्राप कितने भी ईमानदार क्यों न हों, एक चीज की पासिबिलिटी हमेशा रहती है भीर वाह पैट्टनाइज करने की है । मैं आप पर कोई इल्जाम नहीं लगाता हूं और न ही कहता हूं कि आप हैं। लेकिन एक एटमासफ़ीयर ऐसा पैदा हो गया है जिस में आप जिस को पैट्टनाइज करना चाहें कर सफते हैं। एक प्रादमी क्यों ऐसी इच्छा रखता है कि उसको पैट्टनाइज कर से उसको पैट्टनाइज कर के, इच्छा से या प्रतिच्छा से, जाने या अनजाने में, प्राप देश के लिए हितकर काम नहीं करते हैं। इस तरह को चीज देश के लिए हितकर नहीं हो सकती है।

सैंट्रलाइजेशन श्राफ पावर बहुत ज्यादा हो गया है । हर एक श्रादमी श्रापकी तरफ देखता है। सब यह बाहते हैं कि मि० जिवेदी मुझे मिनिस्टर के पास ले जायें, मि० शर्मा मुझे मिनिस्टर के पास ले जायें श्रीर मेरा काम करवा दें । मिनिस्टर के पास इतने श्रव्हत्यारात हैं ...

Shri K. (). Sharma (Sardhana): I never go to the Minister.

Shri U. M. Trivedi: I am only giving an example. Don't worry about id. I have also not gone to the Minister.

मैं केवल एक मिसाल दे रहा हूं। वह भ्रादमी भाहता है कि मिनिस्टर के पास जाकर उसका काम बन जाए । किसी तरह से मिनिस्टर साधुब के ऊपर बोझ डाला जाए, उस के ऊपर धासर डाला जाए ताकि उसका काम हो जाए । भ्राज ताकत का बहुत ज्यादा केन्द्रीकरण हो गया है । ताकत का विकेन्द्रीकरण करना हमारे लिए बहुत भ्रावश्यक है । भ्रानग मनग मिनिस्टर भ्रीर मिनिस्ट्रोज होनी चाहियें । एक ही

भादमी के जिम्मे इतने सारे काम नहीं होने चाहियें । मिनिस्टर इंडस्ट्री का भ्रलग हो जाए ...

श्री कृ० चं० क्षर्माः मिनिस्टरों की तादाद श्रीर बढ़ाना चाहते हैं।

श्री उ० मू० त्रिवेदी: श्रागर प्राज श्राप 28 हैं श्रीर कल को 42 हो जायें तो कोई खराबी पैदा नहीं होगी, कुछ विगड़ नहीं जायेगा । हमें उस में कोई श्रापत्ति नहीं हैं। श्रीशें के वक्त में चार से काम चल जाया करता था । श्रीर श्राज चार से काम चल सकता हो तो चार बना दीजिये

श्री कु० चं० शर्माः श्रंग्रेजों के जमाने में काम ही नहीं था ।

श्री उ० मू० त्रिवेदीः तव तो जो रेल गाड़ियां धींव पटरी पर भ्रपने काम भ्राप चला करतीं धीं, कोई उनको चलवाता नहीं था ।

श्री **कृ० चं० शर्माः ब**हुत कम चलती थीं।

श्री उ० मू० त्रिवेदी: सैंट्रलाइजेशन श्राफ पावर जो हो गया है, श्राप के पास सारी की सारी जो सत्ता श्रा गई है उस सत्ता का चांटे दुरुपयोग श्राप न करते हों लेकिन उस सता का श्रापके पास केन्द्रित होना ही खतरनाक है, ग्रीर उस केन्द्रीकरण से सम्भव है कि उसका दुरुपयोग होता हो ग्रीर जरूर होता श्री होगा । इस तरह से हमारी जो व्यवस्था है वह ठीक तरह से नहीं चलती है ।

एक मिसाल मैं देना चाहता हूं। मैंने सुना है कि स्थाम में एक फैक्ट्री लगाई जा रही थी, किसी लिमिटेड कम्पनी को उसको लगाने की इजाजत दी गई थी। उसका सारा बन्दोबस्त भी हुमा था। किस कारण से वह बात भंग हो गई मैं Finance

Bill. 1965

नहीं कह सकता हं। ग्रापके पास उसके उचित कारण भी होंगे, यह मैं मानता हं। लेकिन थाईलैंड में एक कारटन छपा था । उस कारटन में एक सांप ग्रीर इंडियन घादमी बनाये गये थे भ्रीर कहा गया था कि अपर ये मिल जाएं तो पहले किस को मारा जाना चाहिये? ग्रखबार नवीस ने लिखा था कि इंण्डियन को पहले मारा जाना चाहिये भ्रौर सांप को बाद में। कहने का तात्वर्य यह है कि एक व्यक्ति विशेष के कारण या कछ व्यक्तियों के कारण ही सही, जो भी काम हम करते हैं, उसको सोच समझ कर करना चाहिये ग्रीर उस में बदनामी का कोई कारण नहीं होना चाहिये, ऐसी कोई बात नहीं होनी चाहिये जिस से बाद में पछतावा हो । इस प्रकार की दर्भावना किसी भी देश के ग्रन्दर हमारे प्रतिपैदा होती है, किसी विशेष के कारण या किन्हीं भौर कारणों से तो हमारा यह कर्त्तंच्य है कि उसको हम दर करें। हम जब भ्रपने कर्त्तव्य से च्यत होते हैं भ्रौर इस तरह की बातें जब हो जाती हैं तो इन से हमें बड़ी शर्म झाती है। मैं समझता हं कि किसी खास कारण से ऐसाहमा होगा। मुमकिन ग्राप के पास इसके उचित कारण भी हों। लेकिन श्रापको हमेशादेश हित की बात सोचनी चाहिये धौर करनी चाहिये न कि किसी एक व्यक्ति विशेष के फायदे या नक-सान की बात

हमारे देश में पैसे की स्थिति, ग्राणिक स्थिति, दिनोंदिन मंहगी होती जा रही है, पैसा मंहगा मिल रहा है। पैसा मंहगा मिलने का नतीजा क्या हो रहा है। मैं कोई इकोनी-मिक्स का स्ट्डिंट नहीं रहा है, कोई प्रये शास्त्री नहीं हूं। मैंने चन्द व्यापारियों से सूना है जो मैं श्रापको बतलाने जा रहा हं। व्यावहारिक दृष्टि से मुझे यह बात उन्चित मालुम पड़ी इस लिए मैं इसको घापसे कहने जा रहा हूं। हमने इस साल पांच लाख टन शक्कर प्रधिक

पैदा की । उसके स्टोरेज के लिए, उसके डिस्ट्रीब्यशन के लिए, उसको बेचने के लिए पैमा चाहिये । इसके लिये या तो उसको पैसे का इन्तजाम करना होगा या आपको ऐसी ग्राधिक व्यवस्था बनानी होगी जिससे उसको पैसा मिले या फिर बैंकों के जरिये पैसा दिला कर किसी तरह से किसान को पैसा दिलाने का प्रबन्ध द्यापको करना होगा । लेकिन इन तीन चार बातों में से कुछ भी नहीं होता है। यह जो व्यवस्था हमारे देश में पैदा हो रही है इसका समजित तौर पर भौर संकलित विचार हम नहीं करते हैं। इसका कोधोर्डिनेशन हमको करना चाहिये. विचारों का कोग्रोडिनेशन करना चाहिये। जो बातें हम रखते हैं उनको कोग्रो-डिनेट करना बहुत भावण्यक है। भगर ऐसा नहीं होता है तो यह बहत दुख की बात होगी ।

मैंने देखा है कि मेरे यहां पर सीमेंट फैक्टी बनाने का लाइसेंस एक को दिया गया था। बिहार में भी मिलाधा। एक दो इसरी जगहों पर भी सीमेंट फैक्ट्री के लाइसेंस मिले थे। लेकिन उनको कैंसिल कर दिया गया. मेरे यहां लाइसेंस को कैंसिल कर दिया गया । हमको सीमेंट की बहुत जरूरत है. इसकी हमारे देश में बहत कमी है लेकिन फिर भी पता नहीं क्यों लाइसेंस को कैंसिल कर दिया गया । यह बात मेरी समझ में नहीं प्राती है।

इस फाइनेंस मिनिस्ट्री के तहत बहुत में महकमें काम कर रहे हैं। उन सभी महकमों के बारे में मैं कुछ कहुं तो बहुत सा समय इस में ही चला जाएगा। हर एक के बारे में कहना सम्भव नहीं है। लेकिन एक मोटी सी बात मैं कहना चाहता हूं कि हमारे पास णिकायतें प्राती हैं सरकारी कर्मचारियों के खिलाफ लेकिन ऐसी कोई मभीनरी ही नहीं है जो उन शिकायतों की छानबीन कर सके, [श्री उ० मू० त्रिवेदी]
उन शिकायनों को मुन कर उनका निर्णय
एक स्वतंत्र ट्रिब्यूनल कर सके, ऐसी कोई
मशीनरी ही नहीं है। मैं समझता हूं कि इस
बीज को ग्रगर फाइनेंस डिपार्टमेंट नहीं
करेगा तो कोई दसरा कर नहीं सकेगा।

मेरे यहां नीमच में एक प्रफीम फैक्ट्री है। बहुत बरसों से वह काम कर रही है। उस फैक्ट्री में थ्राज कितने ही बरसों से कई आदमी ऐसे हैं जोिक कैज्युधल लेवर के तौर पर काम कर रहे हैं। दस पंद्रह साल से कर रहे हैं। इस तरह की वातें कब तक हमारे देश में चलती रहेंगी? जब दूसरे महकमों में, दूसरी जगहों पर तीन महीने या छः महीने के बाद टैम्पोरेरी सर्वेंट्स को वही हक देते हैं जो हम पक्के कमैचारियों को देते हैं तो क्या कारण है कि ध्रफीम फैक्ट्री में काम करने वाले इन कमैचारियों के वास्ते इम इस तरह की ब्यवस्था नहीं करते हैं।

मुझे यह पता चला है कि सेंट्रल एक्साइज डिपार्टमेंट में कुछ प्राविमयों की तरककी इसलिए नहीं हो पा रही है कि उनको हिन्दी तो खूब प्रच्छी तरह से प्राती है लेकिन वे प्रेप्नेजी बोल नहीं सकते हैं। एक को पहले इंस्पेक्टर बना दिया गया जेकिन बाद में एक दिन जब यह पता चला कि वह प्रंप्नेजी बहुत प्रच्छी नहीं जानता है लेकिन वैसे प्रफ्तर वह बहुत प्रच्छा है तो दूसरे ही दिन उसकी तनज्जुली हो गई प्रीर उसको घटाते घटाते नीचे उतार दिया गया, उसको नीचे ले जाया गया। इयों?

श्री कपूर सिंह (लुधियाना) : क्या भाप भ्रोपियम फैक्ट्री के बारे में कह रहे हैं।

भी उ० मू० त्रिबेबी: मैं सेंट्रल एक्साइज के बारे में कह रहा हूं। ग्राप उसे ग्रमेंड क्यों नहीं करते । Mr. Chairman: The hon. Member may address the Chair, I do not amend any Acts.

Shri Kapur Singh: He has been talking about opium. Some indulgence should be shown to him.

Mr. Chairman: I do not subscribe to that view.

श्री उ० मृ० त्रिवेदी : मैं प्रफीम के नशे में हं ऐसी बात नहीं है। वह जान बझ कर ऐसी बातें करते हैं क्योंकि भाफिसर जो हैं बह अंग्रेजी पढे हए हैं, अंग्रेजी के विद्वान हैं। मैं एक छोटी सी मिसाल देना चाहता है। में ग्रापके महकमे की कारगजारी बतला रहा है। इसी तरह से इसरी कार्यवाहियां भी हैं जो गरीबों को सताती हैं। सेंटल एक्साइज डिपार्टमेंट के जो कर्मचारी हैं. खास कर जो तम्बाक वाले हैं वह तो किसान नोगों को बहुत ही तकलीफ देते हैं। बेहतर तो यह होता कि द्याप इसके लिये भी लाइसेंसिंग सिस्टम निकाल दें। जिस प्रकार से ग्रफीम का पट्टा दिया जाता है उसी प्रकार से तस्बाक के बेतों के वास्ते भी कर दिया जाता तो ज्यादा भ्रच्छा होता । चंकि ऐसा नही है इसलिये जब देखो तब लोग पैसा मांगते रहते हैं ग्रीर खले भ्राम मांगते हैं। पैसा न देने पर एक्साइज इन्स्पेक्टर मनमाना कृतता है । ज्यादा कृतवे पर जब उतनी पैदावार नहीं होती तो किसान पर चोरी का इल्जाम लगाया जाता है भौर उनसे पैसा बसल किया जाता है। सात सात साल तक, ग्राठ ग्राठ ग्रीर दस दस साल तक पैसा बसुल किया जाता है। पैसा नहीं मिलता तो किसान के जानवर बेच दिये जाते हैं. उसके मकान बेच दिये जाते हैं ग्रीर उसको बरबाद किया जाता है। मैं जानना चाहता हूं कि इस हरकत को रोकने के लिये ग्राप क्या करते हैं।

मैं बड़े दःख के साथ कहता हूं कि सैकड़ों ऐसे किस्से हैं जिन में भाप की रिक्टमेंट पालिसी बड़ी खराब है। ग्राप सारे देश के

लिये रिऋटमेंट करते तो दिल्लो में करते हैं, भीर भी जगह करते हैं लेकिन उनको ऐसे म्थानों पर नहीं भेजते जहां की बोली वह बोल सकें ग्रीर समझ मकें। उनको स्थानीय बातों का पता नहीं होता है, वहां की बोली नहीं बोल सकते हैं। ऐसे ग्रादमी ग्राप राजस्थान के देहातों में भेजते हैं. मध्य प्रदेश के देहातों को भेजते हैं, गजरात के देहातों में भेजते हैं। बहां के किसानों की बात को वह समझते नहीं हैं और गरीब ग्राटमियों को परेशान करते हैं। इसलिये भ्राप को चाहिये कि भ्राप इस रिकरमेंट की पालिसी को बदलिये और ऐसे हमदर्द ग्राटमियों को ग्राप वहां मेजिये जो रियाया की बात को समझें भीर उनकी म सतार्थे ।

पुनर्वास मंत्री (श्री त्यागी) : सेंट्रल गवर्नमेंट की नौकरियां स्टेटवाइज नहीं होतीं।

थी उ० मा त्रिवेशी : स्टेटवाइज ती नहीं हो सकती लेकिन भाप दूसरे स्थानों के लोगों को वहां क्यों नहीं रखते, सिर्फ दिल्ली से क्यों टटोल लेते हैं ।

इतनी थोडी बातें कहने के बाद श्रव मैं अपनी निगाह फाइनेंस बिल की तरफ ले जाता हं। जब इसके क्लाजेज को मैं देखता हं तो ऐसा मालम पडता है कि यह कड़ा कचरा जो है उस को भाप हर बार बदलते भार हैं। ग्राप उसे टटोल कर क्यों बदलते हैं हर समय यह इल्लान सर पर खडी रहती है। जो पांच या दस साल परानी डेफ़िनिशन्स बनी हई हैं उन से भ्राप चिपके क्यों नहीं रहते । हर बक्त ग्राप उनको बदलते रहते हैं ग्रीर कानुन बदलते रहते हैं। सन 1965 वाला कानून मन् 1964 में नहीं था, सन् 1964 वाला कानुन सन 1963 में नहीं था। ग्रभी सन 1963 बाले मामले का फैसला नहीं हमा लेकिन सन 1965 में घापने कानून बदल दिया । प्राखिर भाप क्यों बराकर इस को बदलते रहते हैं। ग्राप ने ग्रन्ड इनकम ग्रीर

धनधन्दं इनकम की एक प्रकार की डेफि निशन बनादी। उन को ग्रनग ग्रलग प्रका से क्यों नहीं बनाया ।

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Mr. Chairman: The hon. Member will address the Chair.

श्री उ० म० त्रिवंदी: मेरे लिये प्राप का धादेश सर्वोपरि है ।

यह जो ऐन्युइटी डिपाजिटस है उनका रिफंड जो भाग ने तय किया है बद्ध 4 5 परमेंट है। ऐसा क्यों किया। ब्याज लोगों को बढ़ा दिया बैंकों ने । बैंको ने ब्याज 7 परसेंट या 8 परसेंट. 9 परसेंट धीर 10 परसेंट कर दिया भीर नी साल के लिये कर दिया । ऐसी स्थिति में ग्राप ऐयइटी डिपाजिट का रिफंड साढे 4 परसेंट ही क्यों देते हैं। 6 परसेंट क्यों नहीं देते. 7 परसेंट क्यों नहीं देते । दूसरी तरफ प्राप ने मनी महंगा कर दिया भीर यहां साढे 4 परमेंट कर दिया ।

सभापति महोदय, मेरा ग्राप से मतलब नहीं है। जब भी मैं ग्राप कहं उसका ग्रमिश्राय सरकार में होगा।

Mr. Chairman: So, the hon. Member may modify his sentence accordingly.

Shri Warior (Trichur): The Chair will not be a part of Government.

श्री उ० म० त्रिवेदी : प्रभी तक उन्होंने यह नहीं समझाया कि जो यह रिबेट देंगे मशीनरी के अपर धगर वह रेजिडेंशल ऐकोमोडेशन में होगी या घाफिस ऐकोमोडेशन में होगी तो उस पर क्यों नहीं देंगे। क्या कारण है इसका । इससे एक ही बात होती है कि जब कोई कारण नहीं सरकार देती है तो व्यास्था में भी बढ़ी मण्डिल हो जाती है। ज्याख्या में मश्किल हो जाने के ग्राधार पर या तो नक्सान देह अफसर हो जाता है या फिर अगर कोई नानची घाटमी घपनी हिस्केशनरी पावर इस्तेमाल करता है तो वह बरी ग्रादवें डालता है। इस तरह से हम उस को बढावा देना

[श्री ३० मृ० त्रिवेदी]

चाहते हैं क्योंकि हम ऐसा कानून नहीं बनाते जो सीधे प्रकार से लागू हो ग्रीर एक चीज के दो ग्रथं न निकल सकें।

Mr. Chairman: It is the duty of the lawyers to interpret the laws.

श्री उ० म० त्रिबेदी : यह वकील का काम जरूर है लेकिन वकील लोगों को सख होता है । इस में क्योंकि जितना उल्टा सीधा कानन स्राप बनायेंगे उतना ज्यादा पैसा वे कमा सकेंगे। वकीलों को इस का दर्द नहीं है। लेकिन जो हमारे देश के नागरिक हैं उन लोगों को बड़ा कष्ट होता है। लोगों को कोई हर वक्त तो वकील मिलते नहीं । उन्हें कोई समझाने वाला नहीं होता । हमारे यहां इनकम टैक्स ग्राफिसर्स को ले कर सब से बड़ा दु:ख यह है कि वह तो ग्राफिसमं ही बने हुए हैं। वह यह नहीं मानते कि वे यहां पर टैक्स वसल करने वाले हैं श्रीर रियाया के भ्रादमी हैं भ्रौर उनको चाहिये कि वह रियाया को समझायें कि इस तरह से उनको टैक्स देना होगा। मेरा खद का अनुभव है। मैं कभी कभी लिख देता ह क्यों कि मेरी पूरानी भादत इंगलैंड की पड़ी हुई है। मैं वहां इनकम टैक्स भ्राफिसर को लिख दिया करता था कि कितना टैक्स देना होगा । लेकिन ग्रगर यहां के इनकम टैक्स श्राफिसर को लिखता ह तो वह तो जबाब तक नहीं देते । वह यह नहीं बतलाते कि कितना टैक्स देना होगा, वह कैलकुलेट ही नहीं करते ग्रीर न समझाते हैं लोगों को । वह तो सिर्फ पैनेलिटी लगाना जान ने हैं. दस दिन देर से टैक्स द्वाया तो उन्होंने पैनेलिटी लगा दी । हमारा जो पैनेलिटी लगाने का कानन बना हमा है उस को तरमीम करने की जरूरत है, यह मैं किस से बताऊं, किस की तरफ देख कर यह बात कही जाये क्योंकि बडे मंत्री तो खिसक गये, एक पुराने फाइनेन्स मिनिस्टर को छोड़ गये हैं जो कि ग्राजकल रिहैबिलिटेशन मिनिस्टर हैं । उनको बिठला दिया है कि तुम सुनते रहना, जो भी लोग यहां कहेंगे उस का मैं जबाब दे दूंगा।

भी कपूर सिंहः यह भी बड़े हैं। किस से कम हैं।

श्री उ० मू० त्रिवंबी : कौन कहता है कि वह छोटे हैं। उनके सिर पर बाल नहीं हैं, वह बड़े ग्रादमी हैं।

श्री स्थागी: जो श्रापके ताने तिश्ने होंगे उनको मैं उन्हें बतला दूंगा।

श्री उ० म० त्रिवेदी: एक नई दफाबनी है 280 (जेंड)(सी) भ्रव मैं उसकी तरफ ध्यान दिलाना चाहता हं। "टेक्स क्रेडिट सींटफिकेट इन रिलेशन ट एक्सपोर्टस" इसकी इस प्रकार से क्यों बनाया । माल ज्यादा जायेगा तो जो ग्रादमी ज्यादा बनाने वःला है वह ज्यादा माल एक्स्पोर्ट करेगा । चाहे ब्रादमी सिंगल एजेन्सी हो कर माल एक्स्पोर्ट करता है चाहे सब मिल कर एक्सपोर्ट करते हैं. जितना माल प्रोडयस होता है. सारी फैक्टियां जो माल की बनाने वाली हैं उन्हें टैक्स सर्टिफिकेट क्यों नहीं मिल सकता । जैसे शगर वाले हैं। शगर वाले एक्स्पोर्ट करते हैं। उन्होंने एजेन्सी बना रखी है। शुगर एक्स्पोर्ट एजेन्सी ग्राफ इंडिया जो है उसके जरियेसे एक्स्पार्ट होगा । सके पास कोई मशीन री नहीं, उसकी क्या आप टैक्स रिवेट सर्टिफिकेट देंगे। उनको क्यों नहीं दिया जाना ।

श्री स्थानी: इसलिये कि वह डाइरवट एक्स्पोर्ट नहीं भारते हैं, िस्मां को मार्फन एक्सपोर्ट करते हैं। एक्स्पोर्ट भारते वाले भादमी को एनएरेज करना होगा।

श्री उ० मू० त्रिकेशी : उन्हें प्रोत्साहन देना है तो क्यों ऐकास दि टेबल नहीं बैठने । टेबल पर बैठ कर चर्चा हो नहीं पानी । इस नरह से सक्तार हमारे साथ बैठनी नहीं, हम लोग हुए वक्त ग्रापसे पान कर नहीं पाने, इसके लिये कोई कमेटी होती। नहीं, जो सब बातों को बतलाये।

Bill, 1965 ग्राप देखिये कि इस बिल में 81 क्ल ज हैं, भौर 100 पेजों पर भ्रमेंडमेंट दिये हए हैं. इसरे 200 पेज बाहर के पढ़ने का समय मिलता नहीं। हमारी गवर्नमैंट के साथ चर्चा होना एक कठिन समस्या हो। जाती है. ग्रच्छे से ग्रच्छाबकोल इस पर चर्चा करने से महरूम रह जाता है।

एक माननीय सदस्य : प्रोडक्शन बढाने सं इसका अल्ला है।

श्री उ० म० त्रिवेदी: ग्राप जो कह रहे हैं वह 280 जैंड० डो० है। ग्रभी में **टैक्स** सर्टिफ हेट हन रिलेशन ट इंकीज्ड प्रोडकशन

सभापति महोवय : श्रव श्रापका समय हो गया।

श्री बजराज सिंह (बरेली): कोई डिस्कणन में द्रिस्सा लेना चाहिये. इतना स्टेडाकर के बाये. तो उसको हम सन रे के लिये नैयार नहीं हैं, यह क्या बात है।

Shri U. M. Trivedi: I am entitled to at least 45 minutes.

Mr. Chairman: No. The total time for your group for all stages is 36 minutes.

श्री उ०म० त्रिथेदी: मैं लीडर ह पार्टी का। यहां दूसरे लीडर जो है वह 50, 50 मिनट बोल चके हैं। मैं भी 50 मिनट बोल रेका प्रधिलारी है।

फाइनेंस मिनिस्टर भन्ते हाथ में नाकत मांगते हैं कि टैक्स केंडिट मॉटिफिकेट 25 प्रसेंट कर दिखा जाये । लेकिन जब हम कहते हैं कि वह 2.5 परसेंट रिबेट जो देना है वह ऐडीशनल एक्साइज डयटी पेग्नबल पर दो तो वह नहीं होता है। ऐडीशनल प्रोडक्शन पर क्यों नहीं। भ्रगर एक्साइज इयुटी कुछ नहीं हुई तो उसे कुछ नहीं मिलेगा। उसका ताल्लुक एक्साइज इयुटी से क्यों रखा जाता है. उसका नाल्लक तो प्रोडक्शन से होना चाहिए। प्राप तो उसको एडीशनल प्रोडक्शन पर इसेंटिव देना चाहते हैं। जब ऐसा है तो

उसको ऐडीशनल प्रोडक्शन के लिहाज से टैक्स केडिट सर्टिफिकेट देना चाहिए। 16 hrs.

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यह तो बहुत लम्बा चौडा विषय है। मैं समझता हं कि यह बिल तो पास हो जाएगा लेकिन भविष्य के लिये एक ख्याल रखा जाए। मेरी शिकायत है कि इसकी चर्चा के लिये बहुत कम समय रखा जाता है। इसकी चर्चा के लिये कम से कम भ्रापको दस दिन देने चाहिए। अगर ऐसान कर सकते हों तो एक छोटी सी कमेटी बनाइए जिसमें इस विषय पर पहले चर्चाहो जाए । ग्राप यहांफाइनेंस बिल लावें उसके पहले द्याप इस स्टेरिश कमेटी को बलाइए, उसके साथ चर्चा कर लीजिए। घभी तो घाप देश के मत्थे तमाम टैक्स लगा देते हैं और इतने समेरमेंट लेसाने है कि हम जनको समझ भी नहीं पाते हैं। लोग बाट में हम से कहते हैं कि द्याप ने हमारे उत्पर इतने टैक्स लगवा दिये । हम इतने सदस्य यहा बैठे हए है। मैं प्रछनाचाहता हं कि कितनों ने इस फाइनेंस बिल को पढ़ा है. ग्रापके मिनिस्टरों ने भी इसे पढ़ाई यानहीं।

मैं मानता हं कि कुछ व्यापारियों ने जरूर इसे पढ़ा होगा, कुछ पैसे वालों ने जरूर इसे पढा होगा भ्रापनी गरज से पढा होगा। लेकिन हमारा ताल्ल क सरमायादारों से नहीं है, हमारा संबंध तो साधारण जनता से है। मैं कहता हंकि मैं वकील होते हुए भी ग्रीर पढ़ालिखा भादमी होते हुए भी इसे पुरा नहीं समझ पाया । मैंने इसको पढ़ने की कोशिश की लेकिन जब पश्ने लगा तो जब इतने मारे घ्रमें रमेंट श्रागएनो मैं घबरागया। श्रापने एक दम 87 ग्रमेंडमेंट दे दिये । ग्राप 12 महीनों से इस पर विचार कर रहे है लेकिन फिर भी इसमें ग्रापको इतने ग्रमेदमेंट लाने परे। मझे इस सिलसिले में एक क्वाइप्रण की बात याद श्राजाती है। वह 6 महीने तक रोज संध्या करने समय यह सोचने रहने थे कि मैं भैस के सीगों में से निकल सकता हूं या नहीं। धौर 6 महीने बाद उन्होंने धपने की भीस के सीगों के बीच में देदिया लेफिन भैंस

[श्री उ० म्० त्रिवेदी]

तुड़ा कर भाग गयी ग्रीर उन द्वाह्मण को लोगों ने बड़ी मुश्किल से बचाया। तो उन्होंने कहा कि मैं 6 महीने से यह सोच रहाथा कि मैं भैंस के सींगों में से निकल सकता हूं या नहीं. पर मैंने यह नहीं सोचाथा कि भैंस भाग भो जाएगी। यही हाल फाइनेंस मिनिस्टर साहब का है वह 12 महीनों तक इन पर सोबते रहेलेकिन पेश करने के बाद उनकी फिर पता चला कि इसमें कुछ गडबड रह गयी भौर 87 ग्रमेंडमेंट दे दिये । जब गवर्नमेंट इसमें इस प्रकार उलझ सकती है तो हम तो सही नतीजे पर कैसे पहंच सकते हैं। इसका कौन ठीक प्रकार से ग्रध्ययन कर सकता है। तो यह तो एक ढकोसला है। इसी प्रकार चलता आ रहा है। यह फाइनेंस बिल इसी प्रकार पास हो जाएगा, टैक्स भी लोगों पर लग जावेंगे। लेकिन फिर भी मैं नम्रता-पूर्वक निवेदन करना चाहता हं कि भ्राप मंत्री महोदय से यह बात मेरी तरफ से कह दें कि म्रापके पास बहुत श्रधिकार केन्द्रित हो गए हैं जो कि बहुत ब्री बात है। इनका विकेन्द्रीकरण करना जरूरी है। यह देश के हित में होगा। ऐसा किये बिना भाप देश की सच्ची सेवा नहीं कर सकते।

श्री बैं • ना • कुरोल (रायबरेली): सभा-पति महोदय, जो वित्त विधेयक सदन में प्रस्तुत है मैं उसका समर्थन करने के लिये खड़ा हुमा हुं।

इसमें सन्देह नहीं कि वित्त मंद्रालय ने देश के चौमुखी विकास के लिये, देश की सुरक्षा के लिये पर्याप्त धनराशि की व्यवस्था की है भौर उसके समुचित खर्च की भी व्यवस्था की है। इसके लिये वह धन्यवाद के पाद हैं।

मैं कुछ समस्याओं की धोर सरकार का बयान धार्कावत करना चाहता हूं। एक तो हमारे देश की खाद्य समस्या बहुत उलझी हुई है। इस सदन में अनेकों बार खाद्य मंदियों ने घोषणा की, कि हमारा देश सन्न के मामले में ब्रात्मिनिर्भर हो जाएगा, लेकिन ध्रभी तक नहीं हो पाया है। उसके घ्रनेक कारण हैं, भौर उसके लिए मैं कुछ मुझाव देना चाहता हं।

एक तो हमारे देण में बहुत सी जमीन बेग़ार पड़ी हुई है। थोड़े ही प्रयास से उसमें खेती की जा सकती है। परन्तु उस ग्रोर सरकार का ध्यान नहीं है। एक फ्रोर तो हम विदेशों के फ्रागे हाथ फैला कर ग्रन्न लाते हैं देश के लोगों को खिलाने के लिये, और दूसरी ग्रोर इस देश में बहुत सी जमीन बेकार पड़ी हुई है, जिसमें खेती की जा सकती है। ग्रगर उस जमीन को खेतिहर मजदूरों को दे दिया जाए तो उनकी समस्या भी हल हो सकती है मौर म्राप्त का उत्पादन भी बढ सकता है। जो देश में जिला ग्रधिकारी हैं उनके पास तो इन कामों के लिये समय नहीं है। इसलिये मेरा एक सुझाव है कि हर जिले में एक ऐसा ग्रधिकारी नियक्त किया जाए जो गांवों में जाकर बेकार पड़ी हुई जमीन का सर्वे करे, भौरजो लोग खेती के लिये जमीन मांगते हैं उनको वह जमीन दी जाए। जहां पर इस प्रकार की जमीन के बड़े बड़े चार-चार ग्रीर पांच-पांच सौ एकड़ के प्लाट हों उनको खोत मजदूरों को देकर उन पर सहकारी खती करवायी जाए तो भ्रम्न का उत्पादन बढ सकता है।

हम किसानों से उत्पादन बढ़ाने के लिये कहते हैं लेकिन उनको उचित सुविधायें नहीं मिलतीं। जो सुविधायें सरकार की भ्रोर से मिलतीं हैं वे बहुत महंगी होगी है। उनको सिचाई के लिए जो पानी दिया जाना है बहु बहुत महंगा पड़ता है, बीस रुपया प्रति एकड़ उनसे लेकर उनको सिचाई की सुविधा दी जाती है। जो बीज उनको दिया जाता है। उसका सवा गुना वसूल किया जाता है। याणी उनसे 6 महीने के लिये 25 परसेंट सूद लिया जाता है। इसलिए जब उनको महंगी चीडों मिलती हैं, तो जो स्न पैदा होता है वह

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भी महंगा होता है भीर उसके भाव भी ऊंचे ोते हैं। इस घोर सरकार को ध्यान देना चाहिए ।

उद्योगपतियों को सहलियनें दो जाती 🐉 । मैं यह नहीं कहता कि उत्को सहलियतें नादो जाएं, लेकिन उसो तरह से कन सुद पर -सहिला को किसानों को भी दी जानी चाहिए। उनको बिजनो को भी महलियत दो जाए बीर भन्य महिना भी दी जाएं।

इसके प्रतिरिक्त सामान्य प्रगासन ढीला होते से देहात के लोगों को न्याय नहीं मिल पाता । दिन दहाडे जबरस्दत लोग उनके चेत पर कब्जा कर लेते हैं ? खेत छीन लेते हैं, बेत काट लेते हैं, भीर जब वह थाने शिकायत सिखाने जाते हैं तो भ्रव्यल तो उस शिकायत को लिखा हो नहीं जाता, स्रोर प्रगर लिख आजी लिया नो दफा 107 का केस चलादेते हैं. जिसमें उसकी श्रीर भी ममीबत हो जाती है, वह जमानत भी नहीं दे सकता श्रीर उसे **धन्त में** सुलह करनी पड़ती है, ग्रीर इसमें उसको बड़ा न्यसान हो जाता है ग्रीर कभी कबी तो उसे अपनी जमीन से भी हाथ घोना पड़ता है ।

विकाकास्तर बहुत शोवनीय है। आरम्भिक शिक्षा की स्रोर कोई विशेष ध्यान नहीं दिया जाता । वहां के जो मध्यापक हैं उनको तनब्बाह बहुत शोच रोय है। शिक्षा के असार के लिए जो प्रयत्न होते हैं, सकता में बहत श्राधिक लडके दर्ज किए जाते हैं, परन्तु ग्रध्यापक बहुत कम होते हैं, यहां तक कि वे बच्चों को विर्फं घेरे हए बैंडे रहने में भी सफल नहीं हो पाते हैं, पढ़ाने की कौन कहे। इस ग्रोर भी सरकार को ध्यान देना चाहिए । केन्द्रीय सरकार कहेगी कि यह तो प्रदेशीय मामला है. सैकिन शिक्षा ऐसी चोज है कि केन्द्र को भी कुछ देखना पड़ेगा ।

को योजनाएं चल रही हैं उनके द्वारा 850 (Ai) LSD-8.

विकास कार्य हो रहा है, लेकिन देखा यह जाता है कि जिन योजनाओं से ग्रुरीओं का लाभ होने वाला है, उनको कोई महत्व नहीं दिया जाता । घमी 8 तारीख को मैंने एक प्रश्न किया था कि रूरल हाउसिंग के लिए उत्तर प्रदेश सरकार को केन्द्रीय सरकार ने कितना रुपया दिया ततीय गंचवर्षीय योजना के ग्रन्तर्गत । ग्रीर उसमें से उत्तर प्रदेश सरकार ने कितना खार्च तो मझे उत्तर मिला था कि उत्तर प्रदेश के हिस्से में 225 लाख रुपया था, जिसमें से उन्होंने सिर्फ 17.50 लाख रुपया खर्च किया। ग्राप देखें कि 225 लाख में से सिर्फ 17:50 लाख रुपया खर्च किया गया भीर बाकी पड़ा है। इस योजना से ग़रीबों का सीधा सम्बन्ध है, लेकिन उसकी ग्रोर कोई ध्यान नहीं दिया गया ।

इसी तरह से मैं। एक मश्न पूछायाकि हरिजनों के कल्याण कार्यों के लिए केन्द्रीय सरकार ने उत्तर प्रदेश सरकार को कितना रुपया दिया तोसरी पंचवर्षीय योजना के भ्रन्तर्गत भौर उन्होंने कितना खर्च किया। उत्तर में बताया गया कि 10:14 करोड रुपया था, जिसमें उन्होंने लगभग 5 करोड रुपया खर्च किया । मंत्री महोदय यह कह सकते हैं कि उत्तर प्रदेश सरकार ने खर्च नहीं किया, मैं क्या करूं ? लेकिन जिन स्कीमों से एरीबों का सीधा सम्बन्ध है, अगर प्रदेश सरकारें उनको कार्यान्वित नहीं करती हैं. तो केन्द्र को भी देखना चाहिए कि यह रूपया पड़ा हमा है और इसको क्यों नहीं खर्च किया जाता है। मेरे खयाल से यदि इस बात का घ्यान न रखा गया भीर देश का एक हिस्सा इसी तरह वहत गरीब बना रहा धौर दूसरा हिस्सा चाहे जितना ऊंचा उठ गया, तो हमारा देश विकसित ग्रीर समृद्धगाली नहीं हो मकेगा । प्राज कहा जाना है कि लोगों का स्टैंडर्ड बढ गया है। लेकिन कुछ का स्टैंडर्ड बढ़ रहा है भीर दूसरों का घट रहा है भगर किसी गांव में एक बादमी सुखी है भीर

[श्रीबैं०ना० क्रील]

चार धादमी मूखों मर रहे हैं, तो नैतिकता की दूष्टि से वह गांव मुखी घ्रीर घरण नहीं है, जिसमें चार घादमी मूखों मर रहे हैं। इसी तरह सारे देश की बात है। घ्रगर उस के कुछ हिस्से डेबेलप हो गए हैं, बहुत प्रगति कर गए हैं ब्रीर दूसरे हिस्सों में बिल्कुल कोई विकास नहीं हुमा है, तो वह देश उन्नतिशील तथा समृद्धिशाली नहीं कहा जा सकता है।

कुछ समस्यायें मेरे ग्रपने क्षेत्र--जिला राय बरेली--की हैं। उत्तर प्रदेश में कुछ तो पश्चिमी जिलों के नाम से प्रगति हो रही है भीर कुछ पूर्वी जिलों के नाम से प्रगति हो रही है, लेकिन दुर्भाग्य से रायबरेली जिला ऐसे स्थान में है, जो न पूर्वी फ्रौर न पश्चिमी जिलों में है। वहां की हालत बहुत खराब है। वह तालकेदारों का जिला था भीर वहां पर खेतिहर मजदूरों की संख्या बहत है। वहां पर कोई छोटे से छोटा कारखाना भी नहीं है। मैं सरकार से निवेदन करूंगा कि भ्रगर वह वहां के लोगों को कोई सहलियत देना चाहती है, तो वह वहां पर कोई न कोई सरकारी कारखाना लगाने की ब्यवस्था करे। वहां पर गंगाजी पर एक पूल की स्रावश्यकता है। जो फ़तेहपुर ग्रीर रायबरेली जिलों को मिलायेगा । इससे वहां पर व्यापार की उन्नति होगी भीर मार्थिक स्थिति भ्रच्छी होगी ।

धाज हमारे देश पर संकट धाया हुआ है भीर लड़ाई का जमाना है। प्रधान मंत्री ने जो यह घोषणा की है कि भगर पाकिस्तान भपनी हरकतें बन्द नहीं करता है, तो हमारी फ़ीजें भपना निर्णय ने सकेंगी भीर जिस तरह से चाहेंगी, वे भपनी रण-नीति श्रक्त्यार करेंगी, इससे सदन भीर देश में संतोष की लहर वौड़ गई है भीर देश चाहता है कि दृढ़ता के साथ दुश्मन का मुकाबला किया जाये।

गरीबों से सम्बन्धित जो प्राहिबिणन की योजना है, उसके बारे म कुछ पता नहीं चलता है। कभी कहा जाता है कि सारे देश में प्राहिबिशन होगा श्रीर कभी उस छूट दे दी जातो है। उत्तर प्रदेश में वारह, पंद्रह वर्ष तक — 1948 से ले कर 1963 तक — ग्यारह जिलों में प्राहिबिशन रहा। उन में मेरा जिला भी सम्मिलत है। उसके बाद 1963 में फिर शराब की दुकानें नारों तरफ खोल दी गई। इस तरह की बातों से लोगों बहुत धसंतोध होता है श्रीर वे सोचते हैं कि जिस योजना के लिए सरकार लाखां रुपये खुर्ष करती रही, जिसके श्रधीन नशाबन्दी के प्रचारक रखे गए, उस योजना को समाप्त करके शराब की दुकानें खोल दी गई हैं।

मुझे धाशा है कि जिन दो चार बातों की स्रोर मैंने सरकार का ध्यान स्नाकषित किया है, उन पर ध्यान दिया जायेगा।

इन शब्दों के साथ में इस विधेयक का समर्थन करता हूं।

सभापति महोदय : श्री डी० जे० नायक ।

श्री दे० जी० नायक (पंचमहल) : सभापति महोदय,....

भी हुकम चन्द कछवाय :सभापित महोदय, यह इतना महत्वपूर्ण बिल है ग्रीर हाउस में कोरम नहीं है ।

सभापति महोदयः घंटी बज रही है— श्रद कोरम हो गया है।

श्री दे अणि नायकः समापित महोदय, मैं भ्रापका भ्राभार मानता हूं कि भ्रापने मुमें मौका दिया ।

वित्त मंत्री जी ने जो फिनांस बिक पेश किया है, मैं उसका समर्थन करता हूं और उनको इस बात के लिए धन्यवाद भी देता हूं कि उन्होंने टैक्स स्ट्रवचर को बहुत सरका बनाया है। 12697

श्री दे० जी० नायक : उन्हों ने इनकम है। प्रांभी रिलीफ़ दिया है, उसके लिए मैं वित्त मंत्री का एहसानमन्द हुं भ्रौर उनको धन्यबाद देता हं।

भी हरूम चन्द रुखवाय : महोदय, हाउस में कोरम नहीं है। क्या बिना कोरम के हाउस की कार्यवाही चलाई जायेगी ?

भी है । जी । नायक : प्रगर माननीय सदस्य इस तरह बार बार विक्षेप करैंगे, तो हमारा काम कैसे चलेगा?

भी हकम चन्द कछवाय : जैसे कई रोज रें चल रहा है । सभापति महादय, हाउस में कोरम नहीं है। मैं भ्रापकी व्यवस्था चाहता उं। ग्रगर ग्राप कहें, तो मैं बैठ जाता हं, तिकत हाउस में कोरम नहीं है।

Mr. Chairman: Now there is quorum. The hon. Member might continue his speech.

धी दे० जी० नायक : नीचे के जो लोग काश्त करते हैं, उनके लिए कुछ न कुछ किया जाना चाहिये। जो लैंडलैस लेबरफ हैं, जो शमिहीन मजुदर हैं भौर जिनके पास पांच ए ड. चार एकड या उससे भी कम जमीन है, उनके लिए भ्रमी तक कुछ नहीं हो सका है। इस वजह से हमें बड़ा रंख है, इस कारण से हमारे दिल में बहत दर्द है। ये लोग जो हिन्दस्तान का किसान वर्ग है, उसमें से सबसे ज्यादा संख्या में हैं। तकावी इनको चाहिये तो वह भी नहीं मिलती है, जमीन की सधारना करना चाहते हैं भीर कुमां खोदना चाहते हैं. तो उनको उसके लिए भी पैसा नहीं मिलता है। उनके लिए जब तक कुछ नहीं हो सकेगा तब तक हमारा जो डेमोकेटिक स्रोमलिज्म का नारा है, वह मधरा ही रहेगा, वह जो गोल है

उस तक हम पहुंच नहीं सकेंगे। वित्त मंत्री से मेरी प्रार्थना है कि इनके लिए कछ न कछ वह भवश्य करे। उनको जमीन सधारने के लिए. छोटे मोटे इरिगेशन के कार्यों के लिए तकावी मिलनी चाहिये. लैंड मार्टगेज बैंक्स से रुपया कर्ज मिलना चाहिये । माज उनको कछ नहीं मिलता है। उनको प्रपनी ही हालत पर छोड दिया गया है।

Finance

Bill, 1965

भन्न की समस्या के बारे में मैं कुछ कहना चाहता हं। पिछले पांच सालों में ग्रन्न का उत्पादन बढ़ा नहीं है, बही का बही रहा है। उसको बढाने के लिए कदम उठाये जाने चाहियें. ठोस कदम उठाये जाने चाहियें । हर साल विदेशों से हम खब प्रश्न मंगाते हैं भीर इस तरह से नेणनल वैल्य का डेन हो रहा है। ग्रन्न बढाने पर जोर लगा कर इस हेन को हमें रोकना चाहिये।

जोनल सिस्टम के बारे में घब मैं कुछ कहना चाहता हं। श्राप देखें कि इस कारशा से भावों में विभिन्न प्रदेशों में कितना धन्तर है। महाराष्ट्र भीर गुजरात में जहां गेंह का भाव सौ रुपये क्विंटल है बहा पंजाब में पचास रुपये क्विंटल है। पंजाब में तो किसान को मन्न का पूरा दाम नहीं मिल पा रहा है और यहां महाराष्ट भीर गजरात में लोगों को ग्रम्भ का दाम बहत ज्यादा विनापहरहा है। इससे नेशनल इंटेग्रेशन को भी धक्का लगता है। इससे ऐसा पता चलता है कि हमारा एक राष्ट नहीं है। सभी को ईक्वल सैकिफाइस करनी चाहिये ।

धाप मक्का के भाव को ही देखें। गजरात में मक्का का भाव साठ रुपये क्विंटल है धीर उसके पास ही लगते हुए प्रदेश मध्यप्रदेश में इसका भाव चालीस पैतालीस रुपये विवंटल है। मक्का एक इनफीरियर सीरियल है। दो पास पास वाले इलाकों में इतना फर्क होना किसी भी दृष्टि से न्यायोजित नहीं कहा जा सकता। मैं महसूस करता हं कि इस जोनल सिस्टम को धवश्य ही धापको

[श्री दे० जी० नायक] खत्म कर देना चाहिये। इसमे गुजरात भीर सहाराष्ट्र वाले भी बेजार हो गए हैं।

वफर स्टाक भ्राप जो बनाना चाहरे हैं उसको भ्रभी बना लें। इसके बाद जल्दी से जल्दी ग्राप जोनल को सिस्टम रिमव कर दें। यह बात मैं बड़ी सख्ती से कहना चाहता हं। सब को ईक्वल सैकिफाइस करने को क**हा जाए ग्रीर सब**को पराग्रश्न थिले । श्रखबारों के भ्रन्दर हमने पढ़ा है कि मध्य प्रदेश जो कि सरपलस स्टेट है वहां भी गेह लोगों को परा नहीं मिलता है। ग्रापने भी इसको पढ़ा होगा कि इंदौर में वहां के अन्न मंत्री को तथा ग्रात्य घोष जी को एक मीटिंग में बहत हैकल किया गया । यह परिस्थित जो देश में चल रही है, इसको जल्दी से जल्दी सधारने के श्रापको उपाय करने चाहियें। धगर ऐसा नहीं किया गया तो पता नहीं आगे चल कर इसके क्या परिणाम निकलों।

ग्रहमदाबाद में क्या हुआ है, इसको भी धाप देखें। यहां पर किसी भी लेही ने, किसी भी ग्रीरत ने कांग्रेस को मत नहीं दिया है। इ का कारण यह है कि तीत-तीन ग्रीर चार-चार घटे तक यहां पर उनको ग्रनाज लेहें के लिए खड़ा रहना पड़ता है। हमारा डिस्ट्री-ब्यूगन सिस्टम भी ठीक नहीं। इसी कारण से यह सब कुछ हो रहा है। इस सिस्टम को प्रच्या बनाया जाना चाहिये जिससे किसी भी व्यक्ति को भाध घंटे से ग्रधक वहां पर खड़ा न एहना पड़े। ऐसा हो तभी हमारा काम ठीक तरह से बन सकेगा।

हमारे यहां एक नर्मदा प्राजैक्ट है। बह हमारी लाइफ लाइन है। गुजरात, मध्य प्रदेश और किसी हद तक महाराष्ट्र की भी बह लाइफ लाइन है। इसको धापको स्टेट के हाथ में नहीं छोड़ना चाहिये, इसको धापको लेना चाहिये। जिस तरह से धापने भाखड़ा नंगल को, हीराकुंड को और दूसरी और कई बड़ी बड़ी प्राजैक्ट्स को धपने हाथ में ले कर बनाया है, उसी तरह से नर्मदा प्राजैक्ट को भी केन्द्र को बीच में पड़ कर प्रपनी तरफ से पूरा करना चाहिये। नर्मदा प्राजैक्ट नेविगेवल भी होगी और उसमें ने इतीं ब्रिट्सिटी भी पैदा की जाएगी यह काफी मात्रा में पैदा की जाएगी । इसको चौथे प्लान में फर्स्ट प्रायोरिटी मिलनी चाहिये। नभी गुजरात महाराष्ट्र और मध्य प्रदेश के जो सवाल हैं व हल होंगे। गुजरात ग्रन्न के मामले में एक डिफिसिट एरिया है। जब तक नर्मदा प्राजैक्ट पूरी नहीं होगी, तब तक वह डिफिसिट एरिया बना रहेगा ।

इनकम टैक्स डिपार्टमेंट में भापके बहुत भ्रष्टाचार हैं। अनएकाउंटिक मनी भी काफी मात्रा में है। मैं एक छोटा सा काम करने शला ग्रादमी है, टाइवल एरियाज में जा कर मैं काम करता है। ग्रामी मैं बम्बई गया दान लेने के लिये संस्था के वास्ते। मझे बहां पर यह जवाब मिला कि चैक नहीं मिल सकता है. नकद लेलो। मैं ने कहा कि मैं नकद पैसा नहीं ल गार्में तो चैक ही लगा । लेकिन उन्होंने चैक देने से इन्कार कर दिया । नतीजा वह हम्रा किन तो मझे नकद पैसा मिला भीर न ही चक । ऐसी ऐसी बातें भ्रनएकाउंटिड मनी के बारे में हो रही हैं। इस मनी को भापको बाहर निकालना चाहिए। जब तक पह बाहर नहीं निकलेगा तब तक प्राइसिस भी नीचे नहीं ग्रासकती हैं। जिनके पास बह धन है वे इसको जहां चाहें लगाते रहते हैं भौर प्राइसिस बढाते रहते हैं। इसको भापको सब से पहले करना चाहिये। जितनी सत्ता गवर्नमेंट के पास है । उस सब का उपयोग करके इस मनी को बाहर धापको निकालना चाहिये ।

मैं समझता हूं कि इनकम टैक्सडिपार्ट मेंट में प्रष्टाचार होने की वजह से प्रनएकाउंटिड मनी होती है । इस डिपार्टमेंट में तचा कस्टम्ब डिपार्टमेंट में जो भ्रष्टाचार है, उसको भ्रापको भ्रविलम्ब दूर करना चाहिये। जब तक यह दूर नहीं होगा तब तक भ्रमणका उटिंड मनी भी बाहर नहीं भ्रा पायेगी भ्रीर तब तक भ्राइसिस भी बढ़नी रहेंगी श्रीर सब कुछ होता रहेगा। तब देश की क्या हालत होगी, कहा नहीं जा सकता है।

ग्राज पाकिस्तान ने कच्छ के बार्डर पर इस पर स्राक्रमण किया है। चीनी हमला होने की श्राणंकायें भी नजर श्रा रही हैं। इन भ्राक्रमणों का मकाबला करने के लिए हमें ठोस कदम उठाने चाहियें। है उसको भी हमारा जो एडमिनिस्ट्रेशन भी एफिशेंट होना चाहिये। भ्राज हमारा जो प्रेस्टीज है वह देश के लोगों की नजरों में भी भीर बाहर के विदेश के लोगों की नजरों में भी कम हो रहा है। टैंज तक में लोग इसके बारे में बातें करते फिरते हैं। जगह जगह लोग इस तरह की बातें करते हैं। इसके बारे में भी आपको कोई ठोस कदम उठाने होंगे। जब तक एडमिनिस्टेशन एफिशैंट नहीं होगा तब तक जो डिस्टीब्यशन का काम है वह भी ग्र**च्छानहीं हो सकेगा ग्रीर तब तक देश** में ग्रसन्तोष भी समाप्त नहीं हो सकेगा। इस ग्रसन्तोष काही ये विरोधी दल वाले लाभ उठाते हैं। उन के पास कोई ठोस काम करने के लिए तो है नहीं ; कस्टिक्टव वर्क करने के लिए तो है नहीं, कंस्ट्रक्टिव ग्रप्रोच तो कुछ है नहीं, मिनिस्टेशन की इनएफिलेंसी के कारण जो ग्रसन्तोष लोगों में फैल रहा है, उसका ये ही लाभ उठाते हैं। सरकारी मणी-नरी को एफिशिंट बनाया जाना चाहिये। भ्रगर ऐसा हो गया तो जो डिस्ट्रीब्युशन का काम है, फडग्रेंच का, वह भी ग्रच्छी तरह से चल सकेगा भ्रौर सरकार की प्रैस्टीज भी लोगों की नजरों में बढेगी

श्री गौरी शंकर कक्कड (फतेहपूर) : जब हम फाइनेंस बिल पर विचार कर रहे हैं तो हमारा यह कर्त्तव्य हो जाता है कि हम देखों कि जो हमारे देश कालेखाझोखा फाइनल बजट में इस सदन में प्रस्तुत किया गया है, उसकी क्या प्रतिकिया रही है. ग्राया जिस उद्देश्य के साथ हमारा **ब**जट ग्राया था, उस उद्देश्य को वहपुराकरता है या नहीं करता है, उसको बनाने में हमारा कदम किस हद तक आगे बढ़ा है या पीछे हटा है। इसके लिये सर्व प्रथम मैं यह कहना चाहता हं कि हमारे वित्त मंत्री जी ने बजट प्रस्तुत करते समय यह उल्लेख किया था कि हम बजट से बढ़ते हुए मृत्यों पर रोक थाम करेंगे। मगरइधर केदो महीनों का जहांतक सम्बन्ध है, हम देखते हैं कि बढ़ते हुए मृल्य जहां पर थे सी स्थान पर हैं। यह भी कहा गया कि खाद्य पदार्थों का जहां तक सम्बन्ध है, रबी की फसल ग्रच्छी है ग्रीर ईश्वर की कृपासे इस वक्त कोई दैबी प्रकोप नहीं हमा है । फिर भी खाद्य पदार्थों के मृत्यों पर कोई ग्रसर नहीं पड़ा है । इसके साथ साथ मझे विशेषतौर पर जब हम फाइनेन्स बिल पर विचार कर रहे हैं वह कहना है कि हमारे सामने हमारे देश की परिस्थिति बदल बकी है। कुछ तो हम पहले से ही संकटकालीन ग्रवस्था में चल रहे थे चीन के **ग्राक्रमण** लेकिन प्रव पाकिस्तान धौर चीन दोनों नेमिल कर एक नई समस्या हमारे देश के सामने लाखडी की है।

भगर साधारण तौर पर हमारी सरकार सतर्क न हो तब तो उस के लिये कुछ कहा जा सकता है, उसको भुलायः जा सकता है, परन्तु मुझे इस बात का दुःख है कि जब एक संकटकार्नाः भवस्था है हम चारों भ्रोर से दूश्मनों से चिरे हुए हैं। हमारी सीमार्थे पूर्व, पश्चिम भ्रौर उत्तर सभी भ्रोर से दूश्मनों के [श्री गौरी शंकर कनकड]

12703

भाऋमण के कारण चक्कर में पडी ह**ई** हैं, उस समय भी हमारी सरकार भ्रौर मंत्रि-मंडल सनके नहीं है । इस समय तो हमारे वित्त मंत्री ग्रीर कांग्रेस के मंत्रि-मंडल को सतक होना ही चाहिये। होता यह है कि ब्राज हमारे वित्त मंत्री ने अपने भाषण में यह कहा कि हम ग्रनाजटेड मनी याकाला सोनाजो है उसके लिये एक योजना रख रहे हैं कि तीन महीने के समय में जो भादमी भ्रपनी तरफ से उन के ग्रांकडे देदेगा उसके साथ रियायत बरती जायेगी । वित्त मंत्री ने इतनी भलमंसाहत दिखलाई श्रीर यह भी कहा कि ऐसे किसी व्यक्ति का नाम प्रकाणित नहीं किया जायेगा, ऐसे किसी भी भले ग्रादमी का नाम देश के सामने नहीं लाया जायेगी। परन्त् हुम्रा क्या । भ्राज वही वित्त मंत्री समय की ग्रवधि समाप्त होने पर पर इस बात को कहने के लिये मजबूर हो गये कि हमें इस कार्य में बिल्कल प्राप्त नहीं हई । ग्रब एक बार हमारी सरकार को ग्रपने मस्तिष्क में बिल्कुल साफ तौर पर इस बात को सोचलेना चाहिये कि इस तरह सै अन्यकाउंटेड मनी पर और प्रोफिटि-र्धारेग ग्रीर होडिंग जो लोगरोज करते हैं उनके बारे में अपनी पालिसी को **बद**ल कर हमें जरा कर्मठ हो कर रोक लगानी है । भाज मुझे बड़ा दु:ख है कि होडिंग ग्रीर प्राफिटिरिन्ग के लिये भी जो कदम हमारे वित्त मंत्री को उठाने बाहिये भौर जिस चीज के लिए हमारे फाइनेन्स बिल में या बजट में व्यवस्था होनी चाहिये, वह भी नहीं उठाये गये । धक्सर यह कहा जाता है कि कुछ जगहों पर रेड्स हुए । लेकिन सन्तोषजनक या बुनियादी लौर पर इस भीर कोई बात नहीं सोची जाती है । मुझे बड़ा दुख है कि॰स्वतंत्रता प्राप्त होने के सत्ररह वर्ष के बाद भी इस राष्ट्रीय सरकार की घांखें

इसिश्रोर नहीं खुलीं ।हमारा दैनिक व्यवहार एक साधारण भादमी के साथ दूसरा होता है श्रीर जो राजनीतिक व्यक्ति होते हैं उन के साथ दूसरा होता है भौर जो सरमायेदार होते हैं उन के साथ तीसरी तरह का होता है।

भ्रष्टाचार के बारे में मुझे केवल यह कहना है कि भ्रष्टाचार को हटाने का संकल्प जो हमारे गृह मंत्री ने लिया उस संकल्प के साथ साथ उन्होंने जो ⊤ह बात कही थी कि दो वर्ष के ग्रन्दर ग्रगर मैं भ्रष्टाचार को देश के श्रन्दर से नहीं हटाता तो मैं राजनीतिक सन्यास ले लूंगा, से कोई भी बात नहीं पूरी हुई। यदि मैं उन का ध्यान भ्राप के द्वारा भाकर्षित करूं तो भ्रष्टाचार खत्म होने के बजाय रोज व रोज हमारे सांस लेने में, में, हमारी हवा में, हमारे वाय मंडल में व्याप्त होता जा रहा है । म्रत्र तो वह अवस्था हमारे देश में भागई है जैसे कि हम लोग इतिहास में पढ़ा करते थे कि एक सम्प्राट के सामने यह प्रश्न उठा कि उस के यहां भ्रष्टाचार बिल्कुल नहीं होता है तो एक कर्मचारी को उन के सामने पेश किया गया कि यह लाला बड़ा फ्रब्ट है ग्रौर यह जहां जहांभी रहा भ्रष्टाचार करता रहा है भीर भव भी करता है। चुनांचे सम्बाट वे कहा कि उसको दरिया के किनारे विठला कर उस से लहरें गिनने का काम लिया जाया करे भीर वह शाम को दिन का हिसाब भाकर बताये। उन लाला जी ने कहा कि यह काम उनको स्वीकार है। दरिया किनारे बठ कर लहरें गिनने का जो काम उनके सुपुर्दकियागया दाउस में उनको लेखा जोखा रखना था। इस बारे में उन्होंने यह व्यवस्था की कि जब कभी कोई नौका करीब आती थी तो उसे रोक कर वह यह मावाज लगाता कि हमारे हाकिम का हुक्म है कि पहले हमें खिराज दो

उसके बाद पार जान्नो । भ्राज हमारे देश में भी भ्रष्टाचार इतनाही भीवण रूप ले चका है फ्रीर लहरें गिनने का धवस्था धा चकी है। फिर भी सको दूर करने का प्रशन नहीं उठता है। इसका एक मौलिक कारण यह है कि हम यह कहते हैं कि हम ने समाज-बादी भ्राधिक व्यवस्था देश में लाने का प्रस्ताव किया है. संकल्प किया है. परन्त होता यह है कि हमारे सत्रधार जो हमारी सरकार की कैबिनेट को चलाने वाले हैं उन में ग्रापस में इतना घोर मतभेट है कि विचारों में जिस का ठिकाना नहीं है है। जहां तक समाजवादी भ्रौर सरमायेदारी विचारधारा का सम्बन्ध है. उनमें भ्रापसमें खद टकराव है, जिस के कारण कोई काम हो नहीं पाता है । एक मिनिस्टर तो सर-मायेदारी को बढाने की बात किया करता है धौर दूसरा मिनिस्टर ऐसी कोशिश करता है कि वह समाजवाद का नाम ले कर टांग पकड कर खींचता रहे।

16.27 hrs.

[Mr. DEPUTY-SPEAKER in the Chair]

धामी हाल में कलकत्ते में श्री पाटिल ने जो एक भाषण दिया उसकी भ्रोर मैं भ्रापका श्राकर्षित करना चाहता जन्होंने यह कहा कि जहां तक प्राइवेट सेक्टर का सम्बन्ध है, पंजीपतियों संबंध है, जब हमारा राष्ट्रीय भ्रान्दोलन **प**लता था तब वह हमारे बडे सहायक रहे। वे सदव हमारे सहायक रहे भीर श्रपने राष्ट्रीय भान्दोलन में बिना उनके धन-राशि दिये हुए हमें स्वतंत्रता प्राप्त नहीं होती । कितने दु:ख की बात है कि जब एक तरफ एक एक:ट्रीम व्याइस हद तक रक्खी जाती है तो दूसरी तरफ हम विश्वास दिलाया जाता है कि हमारे प्रत्येक कार्य इस प्रकार के हो रहे हैं कि हम समाज-बादी ग्राधिक व्यवस्था इस देश में

जब तक खद कैबिनेट के सदस्यों के मस्तिष्क Ĥ यह साफ नहीं हो जाती धौर जब तक यह टकराव ग्रापस में बने रहते हैं. हमारे देश में न तो पूरी तौर से समाजवाद ग्रा सकता है भौर न परी तौर से सरमायेदारी भर्थ-व्यवस्था ही लाई जा सकती है। **धाज दोनों के मिल जाने से एक चूंच**ंका मरब्बा बन जाता है। नतीजा यह होता है कि जो साधारण व्यक्ति इस देश का रहने वाला है, जो 75 प्रतिशत कृषक इस देश के रहने वाले हैं, जो हमारे श्रमिक हैं भीर मजदरी करते हैं उनका हमारे इस बजट से या हमारे इस फाइ-बिल से या हमारी सरकार की ग्रार्थिक व्यवस्था से किसी प्रकार का कल्याण नहीं हो रहा है भीर उसका मला किसी प्रकार से नहीं हो रहा है यह तमाम चीओं हमारे सामने हैं।

इसका सब से बड़ा कारण यह है कि हमारे राष्ट्र का जो ध्राधिक ढांचा है वह जो धनराशि हमारे यहां बाहर से ध्रानी है उस पर
निर्धारित होता है, भौर जब बाहर की धनराशि पर हमारा सारा ध्राधिक ढांचा निर्धारित होता है तो हम कोई भी निर्णय, कोई भी
फैसला धपनी इच्छानुसार नहीं कर सकते हैं।
ग्रभी हाल में ही मैंने श्री चागला का एक
बक्तव्य पढ़ा होता यह है कि हमें जो सहायता
मिलती है धीर जो हमें मक्बरा प्राप्त होता है,
बह एक हाथ से सहायता देकर दूसरे हाथ से
हमारे देश से बराबर ले लेते हैं। जितना देते
हैं उससे ध्रधिक ले लेते हैं।

मैं उन्हों के शब्दों में ध्रगर इसको साफ करू तो उनका यह त्यान हम्रा कि जो बीजें हम बाहर से मंगाते हैं धीर जो रा मैटीरियल तथा खादा पदार्थ बाहर से मंगाते हैं उनका हम से मनमाना दाम लिया जाता, और तब हम अपनी योजना की पूर्ति करने हैं। इस प्रकार से हमारा देश रोज बरोज खोखला [श्री गौरी शंकर कक्क हुं]
होता जाता है, श्रीर हमारे ऊपर बाहर की
धनराशि का बोझ बढ़ता चला जाता है।
मुझे बड़ा श्राश्चर्य श्रीर दुःख होता है वित्त
मंत्री के ये श्रांकड़े देख कर कि कर्ज का सूद
भी श्रदा करने के लिए हमको बाहर से धनराशि मांगनी पड़ती है, हममें इतनी सामर्थ्य
नहीं है कि हम जो बाहर से धनराशि लेते हैं
उससे उत्पादन करके लाभ उठा कर कर्ज
की किस्त भी दें श्रीर सूद भी दें। हालत यह
हो गयी है कि कर्ज का सूद तक श्रदा करने
के लिए हमको बाहर से श्रीर कर्ज लेना पड़ता
है। श्रगर ऐसी श्राधिक व्यवस्था है, तो फिर
इस देश की गाड़ी श्राग कैसे चल सकेगी, श्रीर हम
यह कैसे कह सकते हैं कि हम वास्तव में एक

समाजवादी ग्रर्थ व्यवस्था की ग्रोर चल रहे हैं।

ग्रभी हमारे वित्त मंत्री जी ने बतलाया कि एल, ग्रा. धे. सी. भीर यनिट ट्रस्ट द्वारा एक बहत बड़ी धनराणि स्रौद्योगीकरण में लगाने की स्कीम है। इसे मैं नहीं समझ पाता। एल. स्राई. सी. में गरीब से गरीब आदमी का, जो देहाती क्षेत्र में रहता है ग्रीर जिसने जीवन बीमा किया है, धन लगा है। उस धन को तो ऐसे कामों में लगाया जाना चाहिये जिससे जन समदाय का भीर गरीब लोगों का वास्तव क्षें कल्याण हो, जैसे उनके लिए मकानों के निर्माण के लिए प्रधिक से प्रधिक धनराणि इसमें रखी जाए। इस बात का ध्यान परे तौर से रखा जाना चाहिये कि जिस धन को हमारा देहात में रहने वाला साधारण नाग-रिक लगाता है, उस धन को साधारण नागरिक की रोजाना जिन्दगी को बढ़ाने के लिये लगाने की स्कीम होनी चाहिये।

भाज जब हमारी सीमाभों पर इतना जबरदस्त भाकमण हो रहा है, तो मैं सरकार से प्रार्थना करूंगा कि भाज वह इस विषय में भ्रपनी नीति को दुहरावें। मैं समझता हूं कि इसमें नैतिकता के विपरीत कुछ भी नहीं होगा यदि हम उस डाकू को जो हमारे घर में डाका डाल के लिये भाय है, या उस चोर को जो भशिकार के बिना हमारे घर पर कब्जा किए हुये है, प्रपने घर से निकाल दें, प्रौर यदि ऐसा करने में हमें हिंसा का प्रयोग भी करना पड़े तो उससे हम प्राक्रमणकर्त्ता नहीं हो सकते। प्राज देश की इस स्थिति को सरकार को समझना है।

ग्रभी ग्रभी हमारे ऊपर जो चीन का ग्राघात हमा था उसको हमारा राष्ट्र **नहीं** भला पाया था ग्रौर उससे होने वाले श्रुपमान को सह नहीं पाया था. कि एक भ्रौर कुठाराघात पाकिस्तान द्वारा **किया** गया है। इस सम्बन्ध में मझे सरकार की नीति समझ मैं नहीं स्नाती । जब हमारे देश की किसी भी भिम को कोई ग्राकमणकर्ता भ्रपने करजे में ले लेता है तो उसको बापस लेने के लिए ग्रगर हम उस पर श्राक्रमण क**रें तो** यह बिल्कल नैतिक कार्य होगा ग्रीर ऐसा करके हम किसी भी प्रकार सत्य ग्रीर श्रहिसा की नीति के विपरीत नहीं जाएंगे । हमारी जनता भ्राज यही देखना चाहती है। पहले हमारे ऊपर चीन द्वारा ग्राक्रमण किया गया धौर ग्रब पाकिस्तान द्वारा हमारे देश की भिम पर कब्जा किया जा रहा है। इस समय यह कहना उचित नहीं होगाकि हम **संधि** करना चाहते हैं। मैं भ्रपने वित्त मंत्री जी से कहना चाहता हूं कि ग्रगर वह इस वक्त फाइनेंस बिल मैं देश की सरक्षा के लिए और भी भ्रधिक धनराशि भ्रलग रखना चाहें तो हम उनके साथ हैं, लेकिन हमारा **राष्ट्र** चाहता है कि सरकार यह दिखला दे कि हम किसी प्रकार भी भाकमण बरदास्त नहीं कर सकते।

असल में विदेश नीति में एक बहुत बड़ी गड़बड़ी हमारे सामने था रही है। मैंने यह पढ़ा है कि मिल तीन प्रकार के होते हैं और शलु भी तीन प्रकार के होते हैं। एक भिल तो वह है जो हमारा मिल होता है और तीसरे शलु का शलु भी हमारा मिल होता है। इसी प्रकार एक तो जो हमारा शलु है वह हमारा थलु होता है, दूसरे जो शलु का मिल हो वह हमारा शलु होता है, और तीसारे जो हमारे मित्र का गत हो वह हमारा शत होता है। घाज जब हम इंगलैंड, घमरीका, चीन ग्रीर पाकिस्तान को ग्रपने सामने रखते हैं तो हमारी यह समझ में नहीं भाता कि जो हमारे शत्र का मित्र है वह हमारा मित्र कैसे हो सकता है। हमारी सरकार बराबर इसको सह रही है। जो हमारे शव का जबरदस्त मित्र है वह हमारा शत्र हुन्ना, बह किस तरह से नेकनीयती से हमको विशेष फौजी सामान दे सकता है और वह किस तरह से नेकनीयती से हमारी अर्थ व्यवस्था को ठीक रखने में सहायता कर सकता है। मझे इसमें बड़ा सन्देह है।

हमारी ब्रिटिश सरकार की इतने बड़े देश पर शासन करने की यही नीति रही कि "डिवाइड एंड रूल" । ग्राज पश्चिमी शक्तियां यह समझती हैं कि धगर हम बराबर पाकिस्तान भ्रौर हिन्दुस्तान को लडाते रहेंगे तो ये दोनों हमारे ग्राधित बने रहेंगे ग्रीर हम त्न दोनों को कान पकड़ कर श्रपने टयन पर नचाने रहेंगे । उनकी यह नीति कोई म्राज नई नहीं है। हमें इस नीति का बड़ा कट अनुभव बहत पहले से है ।

मझे एक बात भीर कहनी है। जहां तक सरकारी कर्मचारियों के भत्ते का सवाल है. मैं एक तर्क वित्त मंत्री के सामने प्रस्तुत करना चाहता हं। पिछले 12 सालों के धांकडों को यदि हम ध्रपने सामने रखें तो हम देखेंगे कि खाद्य वस्तश्रों श्रौर अन्य दैनिक उपयोग की वस्तुओं के मृत्य 200 प्रतिशत से ब्रधिक बढ गए हैं, परन्तू ब्रधिक से ब्रधिक जो गिरानी हमने सरकारी कर्मचारियों को दी है वह उनके बेतन की एक तिहाई से प्रधिक नहीं होती है। नैतिक बात यह है कि जिनते मृत्य बढें भावश्यक वस्तुओं के, उसी भ्रन्तात में हमको भ्रपने सरकारी कर्मचारियों को गिरानी भत्ता भी बढाना होगा । ग्रगर हम ऐसा नहीं कर पाते तो फिर हम किस तरह से इस बात को सोचें कि वह फ्रष्ट नहीं होंगे भीर उनमें कोई ऐसी चीज नहीं भाने पावेगी कि वे शासन को ठीक से न चला सकें। भाज

सरकारी कर्मचारियों में बड़ा भ्रसंतोष है भीर यह भसंतोप बढता चला जा रहा है।

Finance

ग्रभी हमारे उत्तर प्रदेश में भाष्यापकों का मसला सामने द्याया । मझे यह पढ कर खशी हुई कि हमारे प्रधान मंत्री ग्रीर हमारे जिल्ला मंत्री ने तथा ग्रन्य सभी लोगों ने यह कहा कि उत्तर प्रदेश में ग्रध्यापकों को सबसे कम वेतन मिलता है और देश के सामने उनकी यह मांग उचित है। परना गाड़ी यहां तक क्या कर रुक गयी क्योंकि हमारी उत्तर प्रदेश की सरकार यह कहती है कि इस प्लान ग्रांट में से कुछ बड़ोतरी किसी प्रकार नहीं दे सकते, और हमारे वित्त मंत्री जो भारत सरकार के हैं वे इस बात पर जिद्र करने है कि हम नान-प्लांट ग्रांट देकर उत्तर प्रदेश का एक दिशेष केस नहीं बना सकते। मैं बड़े ग्रदब से निवेदन करना चाहता है कि उत्तर प्रदेश की एक विशव पिक्टिकी है. इसलिए उसके लिए विगेष केस ग्रीर प्रदेशीं की तुलनामें बनायाजासकताहै फ्रोट मैं श्राशाकरताहं कि बित मंत्री इस घीर भ्रवष्य ष्यान देंगे ।

श्री में मैं एक बात श्रीर कहना चाहता हं। हमारा विधान बना भ्रीर बहुत सी चीजों के बारे में हुने उसमें प्रांती को कछ प्रधि-कार दिए, उनमें खाद्य, को-ग्रापरेशन, एग्री-कल्चर, लेबर भीर कम्युनिटी डेवलपर्मेट इत्यादि इत्यादि **है** । उस हमने कभी इस परिस्थिति में नहीं सोचा था कि प्रान्तों के द्वारा इन कार्यों भीर विषयों का संचालन होने की वजह से हमारे देश की राष्ट्रीय एकता को बहुत नहीं, क्षति पहुँचेगी भीर ये कार्य ठीक तौर से नहीं हो पार्येथे । माज समन्वय विल्कुल नहीं है । माज केन्द्र में भी लेबर मिनिस्टी, एग्रीकल्चर मिनिस्टी, कम्युनिटी डेवेलपमेंट भीर की-भापरेशन मिनिस्ट्री है भौर प्रान्तों में भी व विभाग हैं। मैं ग्रापके द्वारा सरकार से यह पूछना चाहता है कि इन विषयों के सम्बन्ध में प्रान्तीय लेवल पर समन्वय की क्या स्थिति है भीर प्रान्तीय सरकारों के द्वारा इन कामों की

[श्री गौरी शंकर ककाड़]

Finance Bill, 1965

ग्रागे बढाने में किस प्रकार का सहयोग ग्रौर प्रोत्साहन मिल रहा है। मैं समझता हं कि हमें इस पर दोवारा विचार करना पडेगा । मेरा मत है कि हमने संविधान के ग्राधार पर सत्ता को विकेन्द्रित तो किया, लेकिन इस सम्बन्ध में हमारा कट अनुभव रहा है कि इससे हमारी राष्ट्रीय एकता को बहत बड़ी क्षति पहुंची है। धाज यह हालत हो गई है कि पंचायत स्तर से लेकर ब्लाक स्तर, जिला स्तर भौर प्रान्त स्तर पर बराबर भिन्न भिन्न विचार फैले हुए हैं और धापस में मिल कर देश का निर्माण करने के लिए कार्य करने के सम्बन्ध में कहीं भी एक राय दिखाई नहीं देती है।

जब हमने देश में समाजवादी प्राधिक **व्यवस्था** का लोकतन्त्र स्थापित करने का संकल्प किया है, तो हमें केवल जबान से कहते तक और केवल छापने तक ही सीमित नहीं रहना चाहिए, बल्कि देश में वास्तविक समाज वादी प्रार्थिक व्यवस्था कायम करने के लिए कदम उठाने चाहिए । हमें इसमें सफलना तभी मिलेगी, जब हम इस बात की व्यवस्था करेंगे कि हमारे देश के 75 प्रतिशत लोगों---कषकों धौर मजदरों--- के जीवन का स्तर कंचा उठे ग्रीर उनकी ग्राधिक स्थिति में सुधार हो । जब तक हम उस हद तक नहीं पहंचते हैं, हमारा कोई साहस नहीं होना चाहिए, कोई मह नहीं होना चाहिए कि हम कहें कि हम ग्रपने देश में समाजवादी ग्रार्थिक व्यवस्था का गणतन्त्र कायम करने में सफल हुए हैं---यह कहना बिल्कुल मिष्या होगा ।

श्री हकम चन्द कछवाय : उपाध्यक्ष महोदय, हाउस में कोरम नहीं है।

उपाध्यक्ष महोदय : घंटी बजाई जा रही है--भव कोरम हो गया है।

Arunchalam (Ramanathapuram): Sir, may I offer my congratulations to the hon. Finance Minister for the Finance Bill that he has pre-

sented? He has done the almost impossible task of reducing taxes for a number of people, increasing the expenditure and still producing a surplus budget the first in many years. I am not sure, however, whether the relief given will enable more capital to come out for productive enterprises. The common man will not be able to save anything unless the prices come down, substantially.

I represent the Ramanathapuram constituency, where the famous nilgrim centres of Rameshwaram and Danushkodi are situated. In the last December 1964, tidal wave hit the Rameshwaram Island and caused, as you all know irreparable damage to property and took a heavy toll of life. The link between the mainland and the island was cut off due to Pamban bridge disaster. Thanks to the efforts of the Railway Ministry, the bridge has been restored much ahead of time schedule and I personally thank the team of engineers and all those who were responsible for the restoration of the bridge.

Sir, I have to submit that my Constituency, East Ramanathapuram, is a backward one in many respects. Nature has been a bit unkind to us in the sense that it has not gifted us with fertility of soil or even a modicum of rainfall. This was the reason why many people belonging to my Constituency had had to go to Burma, Ceylon, Malaya and Saigon to eke out their livelihood. After years of stay in those foreign lands, despite the fact that our people during all these years have in no mean measure contributed to the growth and prosperity of those lands, they are now sent back. We are receiving them back into our fold as refugees, deprived of their life's earnings and acquisitions. The present plight of these countrymen of ours, of these unfortunate refugees belonging to my constituency in particular, defies description. I, therefore, appeal through you Sir, to the Central Government to rehabilitate these poor people and

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to offer them the necessary facilities for running some trade or other, principally to extend to them the necessary capital on a loan basis.

Even in 1955, my constituency was the victim of terrible ravages. Heavy rain and cyclones had caused unspeakable damages. The House is aware of the recent terrible disasters caused in my constituency by the sea and the storm, unprecedented in its velocity and its destruction. Innumerable lives were lost. Properties were destroyed. Whole villages of fishermen living on the shore have been washed away. The fishermen have been cruelly stranded-they have lost their boats, their nets, their houses and their meagre belongings. No doubt, the Central Government has been generous enough to run to their aid but whatever has been done has not alleviated their sufferings, particularly when we take into account the magnitude of the devastation caused. I would earnestly plead for further substantial aids being offered to these poor fishermen to enable them to start life over again. In this connection, I would urge that meteorological stations must be established in Rameshwaram Island in order to forecast beforehand the weather conditions to the fishermen so that they may accordingly adjust their fishing opera-India Radio tions in the sea. All India Radio should also frequently broadcast the weather condition and thus guide the fishermen in their fishing operations in the rough seas.

Another point, Sir, which I would like to stress is the need for promoting proper irrigation facilities in my constituency. There are a number of tanks in my area where water otherwise running waste during the downpour of rain can be advantageously stored. But the oft-repeated cyclones of the recent years had been regularly damaging them with cracks and rendering them unserviceable. Particularly in Paramakudi area, these tanks have become absolutely useless. The destruction of these tanks naturally have led to the destruction of so many wet lands, houses and cattle. All these call for urgent attention, particularly as they relate to food and agriculture. The only possibility of source of irrigation will depend on the supply of water from tube-wells. Hence I would request that more tubewells must be sunk in East Ramanathapuram area by Government and thus a little sources of irrigation to the lands, hitherto uncultivated, will become a reality.

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Sir, I would request the Finance and Industry Ministers to be sympathetic and generous towards these people of East Ramanathapuram to stant small-scale industries. priority should be given to establishing industries in this area since it is the most backward area in every respect. Rehabilitation work for settling the repatriates from Burma and Ceylon should be expedited. The proposed Sethusamudram Project and the East Coast Road Project will go a long way in providing employment potential for the repatriates and hence I request that these two projects should be started immediately.

I understand that the Central Government has been generous enough to afford special concessions and treatment to such eastern districts of Uttar Pradesh as are backward. I only plead for the same generous treatment being meted out to the people of East Ramanathapuram, a most backward area in Madras State, who have been tried again and again by nature's fury and who, therefore, merit the benign consideration of the Government.

I learn that there is a proposal to demolish the dilapidated buildings at Dhanushkodi, which was the target of the recent cyclone. Dhanushkodi, Sir, has been considered as a holy spot and for many thousands of years people from all parts of this country have been going there for taking Hence, having retheir holy bath. gard for a tradition dating back to [Shri Arunachalam] times immemorial, I would plead for the sparing and the maintenance of at least a pair of buildings as to enable the distant pilgrims for changing their dresses after bath and also to serve as some klnd of protection from the sun and the rain. I would also insist on a jeep road being laid out, connecting Rameshwaram with Dhanushkodi, so that people can have an easy mode of transport.

Our hon. Prime Minister, Shri Lal Bahadur Shastri, while inaugurating the Tuticorin Harbour Project, during his speech, made a plead that a road bridge to Pamban is a necessity for the pilgrims to visit Rameshwaram and he desired that this work should be taken up in the Third Plan period itself, and therefore I request that this road bridge project to Pamban should be started as early as possible.

Realism Sir, has been shown in the Budget-an answer to the prayers of many. I sincerely hope that equal realism will be shown in the more important field of emotional unity of the people which has been disturbed by the language issue. Here let us take into account conditions as they exist and not as we would like them to be. Let us do what is practical and not persist in what is only theoretically ideal. If immediate use of Hindi produces emotional unity, should have it all over. But if it does not and if unity can be preserved by having Hindi in some places and English elsewhere, let us not be afraid of saying so clearly and in writing, in a legal form. Let us not confine oral assurances about ourselves to each non-Hindi Let time-limits. State change over from English to Hindi at the time it feels confident. In the case of Madras State, only Tamil and English are known. Even this imperfect English has taken 150 years to strike root and not a mere 15 years. There will be no fear of disability to anyone if the assurance of the late Prime Minister, Shri Nehru, is given a legal form.

With these words I conclude my speech.

श्री सुमत प्रसाद (मृजपफरनगर) उपाध्यक्ष महोदय, फाइनेंस बिल की विरोधी **इ**लों को तरफ से कई दृष्टिकोण से ग्रालोबना की गई है। यह कहा गया है कि बहुत थोड़ा समय इस बिल को देखने को मिला है, यह लम्बा चोडा बिल है, 83 इसकी धारायें हैं। इतने थे। इ.स. समय में कैसे इसका अध्ययन किया जा सकता था। मैं निवेदन करना चाहता हं कि फाइनेंस बिल उन्हीं उसलों पर बनाया है जिन उमलों पर बजट इस हाउस में पेश किया गया । इस बजट पर काफी चर्चाहई है, बाहर भी ग्रीर इस सदन में भी । इनको इस सदन ने मंजर किया। केवल दिष्टकोण का फर्क है। जितनी दर श्रीर जिल दिशा में प्राइवेट सैक्टर चाहता है उस हद तक गवर्नमेंट नहीं जा सकती। गवनंमेंट को देश की ग्राधिक समस्या को भी सम्भालना है भौर साथ ही साथ बाहरी खतरे से भी देश की रक्षा करनी है, अपनी आजादी को कायम रखना है। जैसी गम्भीर स्थिति भ्राज उत्पन्न हो गई है ऐसी ही सन 1962 में उत्पन्न हुई थी। कच्छ का हमला कोई बोर्डर का हमला नहीं समझा जाना चाहिये। तमाम हमारे बोर्डर्ज पर, पश्चिम में, पूर्व में, उत्तर में फीजों का जमाव है भीर ऐसा लगता है कि यह एक योजनापुर्वक किया जा रहा है। पाकिस्तान ग्रीर चीन की साजबाज से यह सब हो रहा है। दोनों भाज भारत के खिलाफ एक हो कर खड़े हो गए हैं। ऐसी हालत में कौन ऐसा नागरिक होगा जो इस बात से सहमत न हो कि जितनी मात्रा में डिफेंस के लिए खर्चे की जरूरत हो वह खर्चा महैया न किया जाए। डिफेंस के खर्च में मन 1962 से निरन्तर विद्व होती चली ग्राई है। देश की रक्षा करना हमारा सबसे पहला कर्त्तव्य है ग्रौर इसको हमें निभाना होगा ।

मैं साथ ही साथ यह भी कहना चाहता हूं कि कोई देश जिसका भौद्योगीकरण न बढ़ें जिसमें खेती की तरक्की न हो वह देश प्रपनी Finance

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भाजादी को कायम भी नहीं रख सकता है। डिफेंस के लिए भी इंडस्टियलाइजेशन का होना जरूरी है। प्राइवेट सैक्टर को लीजिये। स्टील प्लांटस, बिजली ग्रीर ग्रन्य ग्राधिक सहायता के बिना उनके लिए भी यह नाम म-किन है कि वे तरक्की कर सकें। ग्राप देखें कि 1950 से पहले जो करोडपति था बह भाज भरवपति हो गया है, जिसके पास एक कारखाला था उसके पास ग्राज चार कारखाने हो गए हैं। देखना यह है कि जो धन देश कः बढ़ा और जो नेशनल इनकम बढ़ी वह इनकम कहां गई, उससे किसका फायदा हम्रा। एक कमेटी जिसका नाम महलनोबीस कमेटी है. बैठी थी, ग्रभी उसकी पुरी फाइंडिंग्ज नहीं म्राई। लेकिन जान ऐसा पडता है कि केवल बीस प्रतिशत लोगों को इससे फायदा हुआ है। किसी भी स्वतन्त्र देश में जिसका ग्राधिक कांचा इस तरह का हो कि एक बड़े ग्रादमी ग्रीर एक छोटे ग्रादमी की ग्रामदनी में इतना ग्रधिक थन्तर हो उसको श्राजादी भी **ख**तरे में पड साप्ती है। यह अरूरी है कि यहाँ साधन जटाये जाये, देश का भौंद्योगीकरण हो, ग्रामीस जनता भागे बढे, लोगों का भ्राधिक स्तर ऊंचा उठे. विद्या वर्डे. श्ररपताल हो ग्रोर यम से कम जीवन की ग्रावश्यक चीजें हर प्लब्य के लिये उपलब्ध हों।

भी हशम चन्द्र कछ्त्रायः हाउस में इस उप्त ें मोटिंग चल सकती है जैसे उधर चल ग्टी है ?

भी हरि विष्णु कामत: जो हो रहा है, वह ग्राप देख रहे हैं। यह बहुत काबिले एतराज है।

श्री सुमत प्रसाद : देश की वर्तमान स्थिति में रुपया प्राप्त करने के साधन भाषने ढुंड निकालने की और देश का उत्पादन बढाने की कोशिश की। जितनी एमेंडमेंटस फाइनेंस बिल में ग्रापने पेश की हैं उनके द्वारा भ्रापने कोशिश की है । जितना प्रोत्साहन लोगों को इनवेस्टमेंट में मिल सके दिया जाये।

भी हरूम चन्य कळवाय : फिर मीटिंग चालुहो गई है।

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Shri Hari Vishnu Kamath: It is all wrong.

Mr. Deputy-Speaker: Order order.

Shri Hari Vishnu Kamath: You should make them to order.

Shri Ranga: This is very bad.

थी समत प्रसाद : आपने यह भी प्रवास किया है कि साधारण मनष्य को राहत पहुंचाई जाए भीर उनको बचत के लिए प्रोत्साहित किया जाए। मैंने उन्हें देखने ग्रीर समझने की कोशिश की है। मैं समझता हं कि कंसे-शन्ज आपने इन दृष्टि से दिये हैं कि कंजन्पशन से बचा कर रूपया इंडस्टी में लगाया जा सके भ्रांत जनको इंडस्टी में हो प्लाऊ बैत किया जा सके । उस रुपये को राजनर्राक चार्व में या लक्जरी में न लाया जाये ।

श्रीहरूम चन्द कछत्रायः भहोदय, मैं भ्राप की व्यवस्था चाहता हं। हाउस में कोरम नहीं है।

Mr. Deputy-Speaker: There is no quorum. Shri Sumat Prasad may resume his seat. The bell is being rung.—Now, there is quorum. Shri Sumat Prasad may speech.

एकानामिक सर्वे श्री सुमत प्रसादः को देखने से पता चलता है कि पिछले तीन सालों में 31 परसेन्ट रुपये की माला बढ़ी है भीर सन् 1963-64 में 14 परसेन्ट यह माला बढी थी। जहां तक प्लैन के लिये रुपये उपलब्ध करने की बात है, साधन उपलब्ध करने की बात है वह पूरे ही नहीं हा गये. उस से भी ज्यादा हो गये, लेकिन जो फिजिकल टार्गेटस पूरे होने थे वह चौथी प्लैन के एक बा दो साल बाद पूरे होंगे, ऐसी हमारी भाषिक हालत है। इस के लिये कुछ उपाय करने जरूरी थे और वह उपाय हमारे फाइनेन्स
मिनिस्टर ने अपने फाइनेन्स बिल में किये ।
उन में इन्सेन्टिव दिये इस बात के कि न्यू
इंडस्ट्रीज हों । अगर न्यू इंडस्ट्रीज में रुपया
लगाया जाये तो उस पर कुछ सालों के लिये
टैक्स से छूट मिलेगी । इसी तरह से अगर
एक्सपोट बढ़े तो उस में भी कुछ एक्साइज
ब्यूटी में कंसेशन होगा । सिवा इस के कोई
और तरीका नहीं है । आज कल जब हमारे
मुस्क पर खतरा है तो उस वक्त यह भी जरूरी
है कि हमारा एकानामिक स्ट्रक्चर ठीक तौर से
बना रहे ।

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श्री हुकस चन्द कछवाय: उपाध्यक्ष महोदय हाउस में एक दूसरी मीटिंग चल रही है। क्या जब कोई भाषण चल रहा हो तो दूसरा भाषण हो सकता है।

Mr. Deputy-Speaker: Order, order. As long as there is no disturbance, conversations can go on.

Shri Hari Vishnu Kamath: My hon. friend is feeling disturbed.

Mr. Deputy-Speaker: Sometimes, Shri Kamath also carries on such meetings.

Shri Hari Vishnu Kamath: Not in that manner.

Mr. Deputy-Speaker: Conversations may be there, but the House should not be disturbed by them.

श्री सुमत प्रसाद : इस हाउस में धनध्रकाउन्टेड मनी की भी बहुत चर्चा की गई। यह एक कामन एक्सपीरिएंस है कि शो धसली कितावें होती हैं वह बहुत कम इनकम टैक्स धाफिसर के सामने पेण होती हैं। शो ब्लैक मार्केट है उस में यही नहीं कि वह कीमत निधारित से ज्यादा वसूल कर सकते हैं और समाज को नुकसान पहुंचा सकते हैं बल्कि वह उस पर न तो सेल्स टैक्स देते हैं। इमारे

वित्त मंत्री जी ने इस बारे में जो कंसेण-। दिया है कि भ्रगर फलां टाइम तक उस को डिस्क्लोज कर दिया जाये तो 5/ प सेंट तक ही इनकम टैक्स लगेंगे. उस में ज्यादा कामयाबी की भ्राशा नहीं मालम पडती। बनियादी तरीके से सोचना होगा ि कॉन से उपाय किये जायें कि जो कंटोल है उनको हम ठीक तरीके से एन्फोर्स कर सकें या यह कि जैसे मैंने सुना है रिशया में एक सिम्टम है कि किसी भी बादमी के लिये कुछ माता में कटोल प्राइस पर चीज मिलती है. ग्रगर उससे ज्यादा चीज उस को खरीदनी है तो वह उसी जगह से भौर भ्रोपन मार्केट से ले सकता है। श्रोपन मार्केट की चीजों की कीमत में भ्रौर कंटोल की कीमत में काफी माला में फर्क है। जो बगापार करता है ग्रीर उस में ब्लैक मार्केट करता है उस में खाली वही नहीं, दूसरे लोग भी मः मिल होते हैं। जब तक दूसरे लोग इस में शामिल न हों तब तक कोई भी इस काम को चला नहीं सकता।

Finance Bill, 1965

एक ग्रीर बात की तरफ मझे ग्राप की तवज्जह दिलानी है। श्राज इस हाउस में मे म्चयन ग्रान्ससं के समय ग्रलीगढ यः विसिटी का मामला याजिस पर बातचीत चली। ऐसा मालम पडता है कि वहां पर कुछ लोगों का एक ऐसा सैल है, एक ऐसा ग्रुप है, जो श्रपने को राष्ट्रीय कहता है लेकिन उस की पालिसी किसी दूसरे ढंग की है। गवन मेंट को यह बात बिल्कूल स्पष्ट कर देना चाहिए, भ्रीर स्पष्ट ही नहीं कर देना चाहिये बल्कि उस के भ्रनुसार हमें कदम भी उठाने चाहियें कि यह बात चल नहीं सकती । हमारी सरवार ने एक सेक्लर नीति गांधीजी के मशवरे से भौर उन की पालिसी के मताबिक ठीक तरह से भपने मुल्क के लिये शब्द्यार की। लेकिन साम में यह भी जरूरी है कि इस सेक्लर पालिसी पर ग्रमल भी कराया जावे । माज धन्यवाद के पाल हैं हमारे एजकेशन मिनिस्टर जिन्हों ने इस मामले में एक स्टेट्समैनलाइक रख प्रखरियार किया

श्रीर उन्हों ने इस सदन को यकीन दिलाया कि मलीगढ यनिवसिटी मामले की पूरी जांच की जायेगी । जितनी सेन्टल यनिवसिटीज हैं. जिन में गवर्नमेंट का रुपया लगता है. चाहे वह किसी जाति के नाम में हों, जहां तक टैक्नीकल एज्केशन का ताल्लक है, इंजीनियरिंग का ताल्ला है, उन में जो बिलिएंट स्टडेन्टस हैं, जिन के ग्रन्दर कैंपेसिटी है, उन को ही एडिमशन मिलना चाहिए, चाहे इस में बनारस हिन्दू युनिवर्सिटी हो या प्रलीगढ म्स्लिम युनिवर्सिटी हो । ठीक यही बात टीचर्स के एप्वाइटमेंट्स के सिलसिले में है । यह विचार धारा उन से दूर रहनी चाहिये कि भ्रलीगढ़ युनिवर्सिटी मुसलमानों के लिये भौर बनारस हिन्दू यनिवर्सिटी हिन्दुभ्रों के लिये है। म्रलीगढ यनिवर्सिटी के प्रमख नेताम्रों ने मल्क का पार्टीशन करवाया । जो लीडरशिप पाकिस्तान मयमेंट चलाने के लिये. वह उसी ने दी। मैं मानता हुं कि मुसलमानों को पूरे वही हक्क मिलने चाहियें जो हिन्तुओं को हैं, हर एक तरह से उन की रक्षा होनी चाहिये. ऊ जे मे ऊरंचा मर्तबाइस देश में उन का होना चाहिये, पूरी उन्नति का मौका उन को मिलना चाहिये। लेकिन जहां पूरी उन्नति का मौका उन को होना चाहिये वहां यह भी है कि ऐसी कोई गंजाइश न हो कि दिखाने के लिये तो सर्विस करें यहां की लेकिन निगाह दूसरी जगह रक्खें भीर ऐसा एटमास्फियर पैदा करें कि इस संकट के समय में एक तो सरकार को बाहर के खतरे का मुकाबला करना पड़े भौर दूसरी तरफ इन लोगों के खतरे का मका-बलाकरना पडे।

ठीक यही बात उस एलिमेंट के लिये है जो प्रोपीकिंग कम्युनिस्ट हैं। दोनों तरफ से मुल्क को खतरा है। बाहर से भी खतरा है घर प्रन्दर से भी खतरा है। ऐसी हालत में हमारा प्राविक स्ट्रेक्चर ठीक रहे, हमारी एकानामी ठीक रहे, प्रोडक्शन बढ़ा रहे, तभी मुल्क की खूशहाली होगी, तभी हम प्रपनी इज्जत को कायम रख सकेंगे भीर तभी यहां डेमोकेसी चल सकेगी। Shri Hem Raj (Kangra): Mr. Deputv-Speaker, Sir, I am very grateful that you have given me a chance to speak on the Finance Bill. I rise to support the Finance Bill presented by the Finance Minister. He acserves the congratulations of the House that he has taken steps not only to simplify the income-tax procedure but also to put additional wealth tax on the arban property to limit the holdings also at the same time. This is the first time that he has presented a surplus revenue budget.

With all this there are certain matters which require his attention. For instance, the planning machinery that is connected with the multi-purpore projects thinks of the projects but so far as the rehabilitation of the oustees is concerned, it is not taken up as the first priority. It is treated as an administrative matter. Just now an hon. Member from the South was speaking about a similar thing. The Government undertakes certain projects but it does not plan the rehabilitation of the oustees who are to be displaced by the e projects.

1 want to bring to his notice the case of the Pong dam. We are talking of greater production in the country by the construction of dams like this; by this dam thousands of acres of Rajasthan land will be irrigated. But the construction of that dam affects adversely many people; my village is going to be affected; out of that area which is called the granary of my district some 80,000 people are going to be displaced and notices had been issued to them to evict but is there not a corresponding duty on the part of the Government to settle them? They are proclaiming from house-tops that the target date which we fixed for 1972 had been advanced by two years and that it will be ready by 1970 and that they are going to give water to the Rajasthan. But they have taken no care of these people whom they are going to make refugees. Before any major project is

[Shri Hem Raj]

I request that the question finalised. of rehabilitation of the oustees also should be taken up as the first priority and it should not be left as a mere routine administrative matter. It should be dealt with at a human level. The rehabilitation committee for this project is there but it has not met for the last one year. The chairman of that committee is an official of Rajasthan Government and he har not taken steps to convene a meeting because they have no sympathy for us. So, an official of the Central Government should be put on that committee so that he may call a meeting and chalk out a course of action for the rehabilitation of these ousteet,

Another matter is about the hill areas. All our borders, north, west and east have become alive and the collusion of Pakistan and China had created a dangerous situation for the safety of India. So far as defence is concerned no doubt adequate steps are being taken. But the concentration, both on the north and on the west, is increasing, on the one side from Pakistan and on the other side from China. So far as the hill people are concerned whether they be of Uttar Pradesh or of West Bengal or of Punjab, they have been groaning under adversity; they are povertystricken. On the northern border, the Chinese have started a propaganda that wherever they have occupied the territory they are giving all norts of amenities to those people, while so far as we are concerned, the economic development on our northern borders has not as much advanced as it should have been. So, for our preparations for defence and so on, it is very necessary that the economic development of these areas should be taken up in an integrated manner.

For this purpose, a central hill committee was formed, and in that committee a cell was formed for the preparation of a blueprint for the purpose of developing all the hill areas.

I am sorry to observe that that cell has not worked properly and no blueprint has been prepared so far for presentation to the Planning Commission. I would request the hon. Finance Minister that he should see that the blueprint is prepared in time so that it may be included in the fourth Five Year Plan.

There is another committee which was set up by the Health Ministry for the development of small towns in the hills and that has prepared its report. There is another sub-committee which has been formed by the Planning Commission under the National Development Council. I do not know how far the work that has been done by that sub-committee has progres ed. But, in any case, with all the preparation for defence, it is very necessary that the development of these hill areas should be taken up on an emergency basis, and the programme and work of these three Committee: Coordinated.

Now so far as the hill areas at least of the Punjab hills are concerned a hill area committee formed, but in the demarcation of the hill areas, the Punjab Government has also integrated with them the plain areas. Consequently, the money that was to be spent for the hill areas is being consumed by the plain areas, which have been integrated with the hill areas. Himachal Pradesh is just contiguous to our Punjab hills. Himachal Pradesh the third Five Year Plan is being implemented with a fund of Rt. 48 crores. So far as the Punjab hill areas are concerned, with which the plain areas have been integrated, the sum that has been spent is only about Rs. 20 crores. When we approach either the Punjab Government or the Central Government,

they say that the case of Himachal Pradesh is something different from the Punjab hill; though the conditions are the same and then territories are contiguous with each other. I would request the hon. Finance Minister to see that , when there are contiguous areas and the plans are being framed, no injustice is done to the contiguous area; so that no more dissatisfaction is created in the border areas of the Punjab hills,

Another point which I want bring to his notice is this. So far as the Punjab hills are concerned, we have been suffering at the hand; of the Punjab Government. We have got neither any representation in the Cabinet nor have we any representation in the services and we have been suffering a lot for a long time. I would request the Central Government to impress upon the Government this aspect of the matter.

भी हरूम चन्त्र एकवाय : उपाध्यक्ष महोदय, हाउस में को मनहीं है।

Mr. Deputy-Speaker: The being rung-Now there is quorum. He may continue.

Shri Hem Raj: So, in order to remove the injustice that has been done to the Hills, whether in U.P., Punjab or West Bengal, some sort of administrative set-up should be established for them, like the Stottish pattern. within the provincial autonomy.

I am a sufferer from Punjab Government, but ctill I would submit that while Punjab is doing well in agriculture and small-scale industries, in heavy industries, its share is only 1.4 per cent Punjab Government has been requesting the Centre for a sufficiently long time, but except the two big projects, viz. the Nangal factory and the HMT. Pinjore no other big industry has been allotted to Punjab. So, the Punjab Government has represented to the Central Government that some new big project; may

be alloted to it in the fourth plan, namely seamless tube mill, iron plant stainless steel plant, heavy electrical plant, plant, agricultural tractors and farming machinery, coke-oven plant, oscilloscope factory, machine tools plant and newsprint mili and factory. In order to remove the regional disparity in heavy industries, it is high time Punjab should be given a hare at least in the fourth plan.

So far as my area is concerned, it was proposed in the third plan that a cement factory and a newsprint factory would be put up in Kangra district. But I am constrained to observe that during the last five years no newsprint factory has been set up. Regarding the cement factory, a licence was given to a firm which has: been cancelled. So, to boost up the economy of the Hills, I request that the Cement Corporation which has come into being should set up a cement factory in Kungra district.

With these words. I support the Bill.

📕 श्री ज॰ व॰ सिंह (चोसी): उपाध्यक मिहोटय, में ग्रापके जरिये जो पहली बात फिनांस मिनिस्टर साहब तक पहुँचाना चाहता हं, वह है कीमतों का बढ़ना ! खान पदार्थी के बारे में इस सदन में बार-बार यह विक्वास दिलाया गया है कि उनकी **डीमतें नहीं बढेंगी. लेकिन ग्राज भी उनकी** कीमतें बढती जा रही हैं---या यों कहा जाये कि कछ जगहों पर कुछ चीजों की कीमनें तो रकी हुई हैं और बाकी सब बीजों की कीमतें बहती जा रही हैं। 1949 में घगर खान पदार्थों की कीमत 100 बी. तो बाज उनकी कीमत 140 के करीब है। इस तरह से कीमतें बराबर बढ़ती जा रही हैं ! मेरा निवेदन है कि अगर इस तरह से कीमतें

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बढ़ती जायेंगी, तो वित्त मंत्रों चाहे जिस तरह का बजट बनायें, चाहे जिस तरह का फ़िनांस बिल पेश करें, नतीजा एक ही होगा कि देण में संकट पैदा होगा और हमारे ग्राधिक प्लान विफल होंगे, कामयाब नहीं होंगे । पिछले 17, 18 वर्षों का यही तजुर्बा है। सरकार की यह नीति बिल्कुल दिवालियेपन की नीति है।

जहां तक टैक्सिज का सवाल है, 49 में सीधे टैक्सिज, केन्द्रीय टैक्सिज, 239 करोड रुपये के थे भीर 1962, 1963 ग्रीर 1964 में वे टैक्सिज बढ़ कर 490 करोड़ हो गए हैं । इस तरह भ्रप्रत्यक्ष टैक्सिज 1949 में 362 करोड थे भीर भ्राज 1964 में वे बढ़ कर 1340 करोड के करीब हो गए है। मंत्री महोदय ने कहा है कि हमने सपर टैक्स और इनकम टैक्स आदि में अमुक अमुक सविधा दी है। लेकिन उनका कुल टोटल नतीजा क्या है? टैक्सिज की णक्ल चःहे दूसरी हो, लेकिन टैक्सिज के बढ़ने के सिवाये श्राज तक कोई भी दूसरा परिणाम निकला है। भ्रगर सरकार इसी तरह से इनडाय-रेक्ट टैक्सिक बढाती रहेगी, तो वह चाहे कितना ही विश्वास दिलाये कि वह कीमतों को कंट्रोल कर लेगी, कीमतों को बढ़ने से रोक लेगी, लेकिन वह इसमें ग्रसफल रहेगी भीर भाज तक का तजुर्बा यही सिद्ध करता है कि यह बिल्कुल ग़लत नीति है।

बहुत से माननीय सदस्यों ने इस बात का जिक किया है कि य० पी० के पूर्वी जिले पिछड़े हुए हैं। सरकार ने इस बारे में एक पटेल कमीशन मुकरंर किया था, जिसन **अपनी कुछ** सिकारिशें भी दी थीं, लेकिन हुआ क्या? सवाल यह है कि क्या सरकार की यह नीति है कि उन पिछड़े हुए इलाकों का विकास हो। जिस तरह इस सरकार की धार्थिक नीति यह है कि बड़े बड़े लोगों को टैक्स-वरा करों, उन को ग्रौर मोटा करो

भीर छोटे छोटे तथा मध्यम वर्ग के लोगों को दबाये रखो. उसी तरह विकास योजनाध्रों के सम्बन्ध में भी उसकी यह नीति है कि पिछड़े हुए इलाकों को छोड़ो भीर जो बढ़े हुए इलाके हैं, उन को भौर विकसित करो। हर क्षेत्र में, हर जगह उसकी यही नीति है।

हमारे कुछ दोस्तों ने कहा कि य० पी० के पूर्वी जिलों के बारे में सरकार ने एक कमेटी बनादी है भीर वहां बहुत विकास हो रहा है। मैं पूर्वी जिलों के उन्हीं इलाक से म्राया हं। मैं जानता हं कि उस कमेटी ने बडी ग्रच्छी ग्रच्छी **रीकमेंडेशन्ज** की कि वहां पर कल-कारखाने बनाए जायें. लेकिन हालांकि उस कमेटी की रिपोर्ट को ग्राए हए दो बरस हो गए, ग्राज तक वहां पर कुछ नहीं किया गया है। कहा यह गया है कि छोटी सिंचाई के साधन महैया करो सारा रूपया छोटी सिचाई योजनाम्रों में. छंटि सिचाई साधनों में खर्च किया जा रहा है। किसान को रूपया दिया गया है। वह कुएं खोद लेता है, उसके बाद सिमेट नदारद, लोहा नदारद । वे कूए वरसात में गिर जायगे। यही विकास वहां का हो रहा है। उत्तर प्रदेश के इन पिछड़े हुए जिलों के लिए यही इनके दिल में दर्द है, यही बहत वडा विकास वहां सरकार कर रही है। हमारे बहुत से दोस्तों ने शायद यह समझा होगा कि जो कमेटी बनी और उसकी रिपोर्ट माई तो शायद बहुत बड़ा विकास वहां हो रहा होगा ग्रीर शायद उनके इलाकों में नहीं हो रहा है। इसलिए जो मही चित्र है उसको मैंने प्रापके सामने रखने की कोणिण की है। सरकार की नीति हर जगह एक ही है। जो विकसित इलाके हैं वहां तो विकास कार्य हाथ में लो ग्रीर जो ग्रविकसित है, जो पिछड़े हुए हैं उनके विकास की कोई

भ्रावश्यकता नहीं है। यह तो एक बहाना है कि वहां थिकास कार्य हो रहा है।

Shri Kapur Singh: Sir, did he say "निहिन" or "शीर्ति" intention or policy?

श्री जल क सिंह: उनकी नीति यह है। हर जगह पर एक सी नीति चलाई जा रहो है। इनका इन पिछड़े हर इलाकों के बारे में एक्सक्यज क्या है, बहाना क्या है । बहाना यह है कि वहां रेल गाड़ी बड़ी लाइन को नहीं है, इसलिए वहां उद्योग नहीं बढ सकते हैं. उद्योग नहीं खल सकते हैं. वहां सड़कें नहीं हैं इस बास्ते यहां उद्योग नहीं खलेंगे. चिक बहा पर कच्चा माल पर्याप्त मात्रा में रैदा नहीं होता है इसलिए वहां बड़े उद्योग धंवे चाल नहीं किये जा सकते हैं। कब इन इलाकों में रेज बनेगी, कब इन इलाकों में सडकें बनेंगी और कीन इनको बनायेगा और कब इन इलाकों में नये नये उद्योग धंधे खलेंगे. कोई नहीं जानता है। क्या कभी ऐसा होगा या नहीं होगा ? इस तरह के बहाने बनाकर इन पिछडे हर इलाकों के साथ मैं तो कहंगा कि सीतेली मां का सा व्यवहार किया जा रहा है। यह पूरे हिन्दुस्तान के पैमाने पर किया जा रहा है। चाहे उत्तर प्रदेश हो, ग्रासाम हो, उड़ीसा हो, कोई भी प्रान्त हो. सभी के लिए वहाना एक ही है।

हमारे ममानी साहब को बड़ा प्रफ्योस हुआ कि मोबियन रूम दूसरे मुल्कों से कर्जा ले रहा है । इसलिए प्रापने कहा कि वह हमारी मदद नहीं कर पायेगा । मैं उन से एक बात पूछना चाहता हूं । मसानी साहब फिर नाम क्यों नहीं लेते हैं उन देणों का जिन से हमें मदद मिल सकती है । उन्हें माफ कहना चाहिये कि ग्रमरीका में लीजियं, ब्रिटेन में लीजियं, फांम में लीजियं । इस में शाईनैस क्यों है ? ग्राप को माफ साफ कहना चाहिये कि ये जो मुल्क हैं ये ग्रापकी मदद कर सकते हैं । इनको साफ साफ कहना चाहिये कि रूस ग्रापकी मदद नहीं कर गकता है.

भ्रापको रूपया नहीं दे सकता है, भ्रापको हवाई जहाज नहीं दे सकता है, भापको कल-कारखाने नहीं दे तकता है चिक रूस बैल्जियम से कर्जा ले रहा है। क्या यह कोई दलील है ? उस देश की आधिक नीति को आप समझने की कोणिण कीजिये. उसकी शाधिक स्ववस्था को स्राप देखने की कोशिश कीजिये. किस तरह से वह चल रहा है, इसको ग्राप देखने की कोशिश कीजिये, धाज दनिया के धन्दर वह क्या भमिका श्रदा कर रहा है. उसको श्राप देखने की कोणिण कीजिये । इस तरह से बात कह देने से कोई बात नहीं बनती है कि मोवियत रूप तो एक बहुत छोटा सा मल्क है भौर वह किसी राष्ट्र की मदद नहीं करेगा। मैं नहीं कहता है कि भ्राप दहां से मदद लें। सवाल यह नहीं है। सवाल यह है कि किस तरह से उलटी बात कही जाती है।

जब चीनी आक्षमण हम्रातो मैं बोला था। बडी हटिंग हो रही थी। इधर उधर चीनी एजेंट थे। मैंने दिल खंल कर ग्रंपनी बात कही था। ठीक है कि पेकिंग का हमला हमारे ऊपर हका, पाकिस्तान के साथ उसका रिण्ताहबा और दोनोंने मिल कर हमारे उपर प्राक्रमण की योजना बनाई है। लेकिन इस बात को कहने में शर्म क्यो लगती है कि ग्राज ग्रमरोका द्वारा दिये गये जिन हथियारी का पाकिस्तान इस्तेभाल कर रहा है, हमारे सिपाहियों को मारने के लिए इस्तेमाल कर रहा है, उनकी भी हम कटोरतम शब्दों में निन्दा करें। उस वक्त तो ग्राप बहुत कदते थे, भाज क्यों नहीं कदने हैं ? क्या यह उसलिए है कि अमरीका के लिए आपके दिल में दर्द है ? अहां तक हमारा ताल्ल क है कोई भी देश चाह वह पाकिस्तान हो या चीन, जो भी हमला करेगा देण पर वह देण का दश्मन है और जो उस दश्मन को मदद देता है, उसकी मदद करना है, जर उसकी हथियार देता है जिन हथियारों में हमारे देश के सिपाही मारे जाते है तो वह भी हमारे देण का दश्मन है, वह भी देश का गहार है, जो उसकी निन्दा

[अबी ज**० व० मिह**]

नहीं करता है। मैं यह इसलिए कह रहा हं कि क्यों नहीं सफाई से कहते हो, क्यों नहीं क्लीयरली कहते हो कि जो हम पर ग्राकमण करता है वह तो हमारा दृश्मन है ही श्रीर जो उस दश्मन को हथियार देकर हमें उसके साथ लड़वा रहा है, हमारे सिपाहियों की कटवा रहा है, वह सब में बड़ा दृण्मन है। चीन भी है, श्रमरीका भी है श्रीर पाकिस्तान भी है। चीन को तो कहा है लेकिन ग्रमरीका को कहने में शर्म क्यों श्राती है ? उसको भी कहें।

खेली बाडी की बहुत चर्चा होती है भीर बरावर होती रहती है। यह भी कहा जाता है कि इसकी तरक्की पर देश की सारी इकोनोमी निर्भर करती है। यह भी कहा जाता है कि खेती की पैदावार बढ़नी चली जा रही है, 80 करोड़ टन में 110 करोड़ टन होने वाली है। लेकिन म्राप देखें कि यह पैदावार जा कहां जा रही है, देहात में जा कर देखो तो गल्ला नदारद, बाहर जा कर देखो तो गल्ला नदारद. खाना नदारद और परेशानी ही दिन-ब-दिन बढ़ती जा रही है। ग्रब इस साल भी ग्रापने कहा है कि गल्ला बहुत ग्रच्छा हमा है। हम लोग जो किसान हैं, खेती बाडी करते हैं वे भी जानते हैं कि गल्ला धच्छा हम्रा है। वह गल्ला कहां है ? भ्राप एक एक सूबे से पुछ लें कि कितना गल्ला उसने इकटठा किया है

भी ब॰ ला॰ बीधरी (महम्रा) : श्राप भपने हाथ से खेती करते हैं या मजदूरों सं करवाते हैं ?

भी ज० व० सिंह: हमारे करने लायक होती है तो हम करते हैं भीर नहीं होती है तो मजदूरों से करवाते हैं। इस में शर्म की क्या,बात है ?

जो यह दावा किया जाता है कि पिछले मोलह सतरह बरस के ग्रन्दर पैदावार बढ़ी है तो मैं श्राप से जानना चाहता हं कि क्या प्रति एकड पैदावार बढी है या ज्यादा जमीन में काश्त हुई है, इसलिए पैदा-वार बढ़ी है ? मैं मानता है कि जो कमशियल काप्स हैं उन के भ्रन्दर जरूर पैदावार बढी है, प्रति एकड़ पैदावार बढ़ी है । लेकिन जहां तक खाद्य पदार्थों का सम्बन्ध है, ग्राप ने हजारों एकड देहातों के भ्रन्दर बंजर भीर ऊसर भूमि को काश्त के काबिल बनाया है **उस** को जोता गया है श्रीर इस कारण से पैदावार बढ़ी है। उसी का यह परिणाम है कि पैदावार बढ़ी है। इस से भ्राप की इकोनोमी नहीं बनती है

उपाध्यक्ष महोदय अब आप खत्म करें। स्राप की पार्टी का एक स्रौर स्पीकर **है** 1

श्री ज० व० सिहः मैं प्रकेलाही हूं। धाप जानते ही हैं कि मैं कभी कभी बोलता ġΙ

भी हुकम चन्द कछवाय : क्या विना कोरम के ही बोलेंगे ? उपाध्यक्ष महोदय. कोरम करवा दीजियं ।

श्री ज० व० सिंह: मेरा निवेदन यह है कि इंडेंसिव खेती की जो ग्राप बात करते है वह बात तब तक पूरी नहीं हो सकती है जब तक भ्राप सही मानों में किसान को पानी, खाद, बीज, ये तीन चीजे नहीं देते हैं। भौर कितनी देर के लिए ये तीन चीओं देंगे ? ऐसा न हो कि चौथे महीने **भा**प क्रकी भीर नीलामी के बारंट उन के घरों पर ले कर चल जायें। इस तरह से किसी देश के किसानों का विकास नहीं हमा है श्रीर न ही यहां हो सकता है। श्राप ने 18 बरस करके देख लिया है भीर उसका परिणाम यही निकला है कि पैदावार नही बढ़ सकी है। सवाल पालिसी का है। भ्राप कहां जा

रहे हैं, कैसे कर रहे हैं, कैसे ग्राप पैदावार बढ़ाना चाहते हैं. यह सब ग्राय को देखना होगा।

बब ग्रलीगढ का मामला चल रहा था तब मध्ये मौका नहीं मिला । वह हमारे सबै में है। एक बात उस के सम्बन्ध में मैं कहना चाहता हं। छःगला माहब ने बड़ी भ्रन्छी बात कही है । लेकिन एक बात मैं जानना बाहता है । जिन लडकों ने मारा उसको सब कंडेम करने हैं. कोई इस प्रकार की प्रवत्तियों को प्रोत्साहन नहीं देता है । उन को तो ग्राप ने गिरफ्तार किया ग्रीर ठीक किया । यह मकदमों की बात है । किन्तु एक बात साप देखें । जो इंस्टीगेटर्स हैं, जो बहकाने वाले हैं, जो इस तरह के काम कराने वाले हैं, क्या वे भी उतने ही वड़े मुजरिम नहीं हैं जितने बड़े वे हैं जो इस तरह के काम करते हैं ? ग्रगर रजिस्टार ग्रौर पराने बाइस चांसलर ने मिल कर यह सब कुछ कराया और चौदह लड़के गिरफ्तार हुए उस दिन तं। क्या इन को भी जेल खाना नहीं होना चाहिये था ? लेकिन सरकार की नीति तो यह है कि जो जुरा बड़े हों. उन को मत छग्रो, जो पोजीशन में बड़े हों उन को मत छग्रो ग्रीर जो छोटे हैं उन को धडाधड पकड लो. उन को धडाधड मारते जाग्रो । ये जो चीजें हैं इन को भी ग्राप को देखना चाहिये । यह नीटि का सवाल है ।

मे ब्राजमगढ जिले का रहने वाला हं। वहा एक नैशनल हाई वे है। दोहरोघाट में पल बनाने की बात चार वर्ष से हो रही है। मैं जानना चाहता हं कि श्राप कैसे विकास कर रहे है। नैशनस हाईवेज को विकसिन किया जा रहा है, सब कुछ हो रहा है लेकिन जो सडक नेपाल से य० पी० मे कनेक्ट करता है उस नैशनल हाई वे पर ग्राज तक पल नहीं बना। ग्रगर इसी तरह से काम चलता रहातो विकास कैसे होगा।

मैं इन गब्दों के साथ खत्म करते हए इतना ही निवेदन करता है कि फाइनेन्स मिनिस्टर साहब जरा दिल पर हाथ रख कर देखों उन गरीबों की तरफ । दूसरी तरफ ही न देखते रहें, कुछ इधर भी देखने की कोणिश करें।

Finance

Shri Muthiah (Tirunelveli): Deputy-Speaker The Honourable Finance Minister deserves to be congratulated for having presented budget for 1965-66 which is acclaimed as a ballanced and surplus budget.

In the Finance Bill which is under consideration, he has given tax relief to the lower and middle sections of the community. He has rationalised and simplified the direct tax structure. He has lowered the rates of tax and surcharge at al! levels. He has allowed some reduction in indirect taxation also and has exempted some consumer good; from tax. His concession in income-tax for handicapped dependants is a numanitarian act which is most welcome. He has given concessions to promote exports

He has also given relief to the corporate sector. The rebates which he has announced will certainly stimulate industrial and commercial growth. The new tax-credit certificates which he has announced are concessions to trade and industry.

His announement of deduction; in tax on account of insurance premia and provident fund contributions and comulative time deposits is a wise and echerous-hearted move.

One thing which is commendable in the present budget is the tax deduction for shifting of industries from the crowded urban areas. A new feature in the budget is the introduction of a tax on urban property in towns with more than I lakh population on a graded basis. This is in keeping with the resolution of the Congress Party at Bhubaneshwar in 1964.

[Shri Muthiah]

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This budget has a definitely socialist bent. The wealth tax and the gift tax, the estate duty and the capital gains tax, the new tax on urban property and the steep rates of incometax at the highest levels, all these are taxes meant to reduce concentration of wealth and economic power in a few hands. The estate duty imposed by our Government i. 85 per cent at the top, which is the highest in the world

I come to the question of unaccounted money. The Finance Minister deserves all praise for the courageous action he is taking for unearthing unaccounted and hoarded money. This unaccount and hoarded money in the hands of a few big people, big busines men and big industrialists is doing havor to the economic stability and growth of our country. This money gets into circulation stealthily and gives rise to inflation. This money is utilised for purchasing and hoarding essential commodities like food-stuffs and thus their prices shoot up. So, it has become necessary to take all legal and fiscal steps to unearth this money. The hon. Minister has generously fixed May 31, as the last date for the voluntary disclosure of all unaccounted money. Only a few have so far declared their undisclosed assets. The rest should also disclose their secret assets in the form of cash or gold to Government in the best interests of the country and the community and should avoid unnecessary raids and seizure and punishment. The report that goes the unaccounted money in India is about Rs. 3000 crores. Government should be firm in their drive to unearth this unaccounted and hoarded money.

Then, I come to the public rector and the private sector. A thing worth mentioning is the hon. Minister's proper balancing of the public sector and the private sector. According to the Industrial Policy Resolution of 1956, the public sector should cover all

basic and heavy industries and all e sential services. The private sector has its proper role to play in our country since our economy is a mixed economy as emphasised by our Government and by our leaders again and again.

Finance Bill, 1965

The objectives of the financial policy of our Government are: (i) to increase agricultural and industrial production and to increase the national wealth and income; (ii) to arrest inflation and coaring prices, (iii) to promote economy in public and private expenditure, (iv) to promote savings and investment, (v) to reduce the concentration of wealth and economic power in the hands of a few: (vi) to bridge the gap between the highest income and the lowest income as far as possible and to promote an equitable distribution of wealth and income, and (vii) to usher in a democratic socialistic society which guarantees well-being for every citizen.

I will take up the different sectors one by one. First I will take the agricultural sector. Agricultural production has shown an appreciable increase in 1964-65; it has risen to million tonnes from a stagnation of 79 million tonnes. But this is not enough. We are 47 crores today and the population is increasing by crore every year. In the Fouth Plan period, there will be 50 of people and they will be requiring 120 million tonnes of food. So we have a long way to go. We have to achieve self-sufficiency in foodgrains as early as possible. We cannot afford to depend on imports from foreign countries for over and cannot afford to waste our precious and meagre foreign exchange. All measures have to be quickly adopted for increas agricultural production such as supply of improved seeds and improved implements, sufficient and timely supply, soil survey and soil conservation, of fertilisers and pesticides, adequate water supply and above all, timely credit to poor farmers in villages.

Agricultural credit is a great problem in villages today. Most people in rural areas are still in the grip of usurious moneylenders. The co-operative banks have not solved the problem. Government should therefore set up special agricultural credit banks at all block centres.

I come to industrial production, Industrial production has not been appreciable. It has shown only about 8 per cent increase. There is shortage of steel and cement. This has to be remedied. Sufficient steel and cement should be supplied to people for essential purposes, particularly for agricultural purposes. More cement plants hould be set up in the public sector and in the private sector. There is scope for new cement plants in my district. Tirunelveli, since large quantities of limestone are available there. Government should set up one or two plants at least medium-sized cement plant: there.

Small industries and rural industries should be sufficiently developed, in rural areas, both to speed up industrial growth and for removing unemployment and poverty.

I come to steel supply. Steel supply is not enough. More steel plants should be set up. In addition to Rourkela. Bhilai, Durgapur and Bokaro, a few more plants should be set up. The steering group on steel has recommended 4 new plants in addition to Bokaro and Salem. The fifth big plant should be set up at Salem that is impossible technically, at Hospet may be set up iŧ If a big plant Visakhapatnam. with a productive capacity of 1.5 million tonnes cannot be set up at Salem, at least a medium-sized plant for special steels and alloy steels with a capacity of 5 lakh tonnes per annum should be established there, while a bigger plant may be set up at Hospet or Vitakhapatnam. The detailed project report by Messrs. Dastour and Co. for the Salem plant says that the project is quite feasible and economical. The Madras Government has

finished all preliminary work like land acquisition and survey and taken steps for provision of water supply, electricity supply and railway siding. I request the Central Government to set up the Salem plant at least at the beginning of the Fourth Plan. The Madras State has no steel plant so far.

come to port development Government should speed up all harbour projects like Mangalore and Tuticorin to promote the growth of trade and industry. The Tuticorin harbour project is being delayed for want of funds. Only two crores of rupees have been allotted for 1965-66. A sum of four crores of rupees should be allotted for 1965-66 according to the detailed project report. Even according to the preliminary report, three crores, of rupees should be aloltted. I submit, that a sum of four crores of rupee; is absolutely essential for this year and I plead with all the earnestness at my command that the Finance Minister should allot at least Rs 4 crores for 1965-66 for this proiect.

श्री ज्वा० प्र० ज्योतिषी : (मागर) : उपाध्यक्ष महोदय, यह जो बिल सदन के सामने स्राया है मैं उस का हृदय से समर्थन करता है। इस देश में चर्चा है इस बात की इस बिल के द्वारा गरीब ग्रादमियों की कम राहत पहुंचाई गई भ्रॉर धनियों को श्रधिक राहत पहुंबाई गई। मैं किसी कारण से स्राज की स्थिति में इस विरोध का विरोधी हैं । मैं समझताहं कि हमें इस देश में इसहतरह की ग्राबहाव या क्ला**ईम**टे बनानी है भिः हमार यहां जो भी धन है, जिस जगह भी धन है वह निकले ग्रीर इस देश में निर्माणकारी कार्यों में लगे। इसीलिये यह जो बात लिखी जा रही थी इस देण में कि गरीब स्रादमी की रीढ ट्ट रही है, इस बजट में उस गरीब ग्राटमी के बोझ को थोड़ा घटाया गया । इसलिए घटाया गया कि लोग ग्राम्बस्त हो जायें कि िन के पास बचन है वह बचत इस देश में निर्माण के कार्यों में लूगेगी।

श्रीज्याप्रा० ज्योतिषी मैं इस बात का बहुत स्वागत ः रता है। लेकिन मुझे यह ग्रांशंका है कि दौलतमन्द इसने सीबे गड़ी कि वह सरल तरीके से...

उपाध्यक्ष महोदय : ग्रब माननीय सदस्य कल जारी स्क्रेंगे ।

18.01 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, May 4, 1965/Vaisakha 14, 1887 (Saka).